Vol. 258
No. 2

Friday,
8th December, 2022
17 Agrahayana, 1944 (Saka)

PARLIAMENTARY DEBATES

# RAJYA SABHA

## OFFICIAL REPORT (FLOOR VERSION)
## (PART-II)

CONTENTS

Reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare- *Presented* (page 1)

Reports of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice- *Presented* (page 2)

Reports of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture- *Presented* (pages 2 - 3)

Reports of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development - *Laid on the Table* (page 3)

Statements of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj - *Laid on the Table* (pages 3 - 4)

**[P.T.O.**

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Statements by Ministers —

Status of implementation of recommendations contained in the Three Hundred and Sixtieth Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests - *Laid on the Table* (page 5)

Status of implementation of recommendations/observations contained in the Thirty-fourth Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology - *Laid on the Table* (page 5)

Regarding notices received under Rule 267 from several Members (pages 5 - 9)

Matters raised with Permission —

Need to formulate a comprehensive scheme to implement the recent Supreme Court judgement and increase minimum EPF Pension (pages 9 - 11)

Deteriorating condition of jute industry of the country (pages 12 - 13)

Need to further develop Indian Farmers Fertilizer Cooperative Limited (IFFCO) (pages 13 - 15)

Protest by fishermen at Vizhinjam, Thiruvananthapuram, Kerala for implementation of welfare and rehabilitation package as part of the construction of Vizhinjam Container Port (pages 15 - 18)

Need to set up Public Service Commission in Puducherry (pages 18 - 19)

Need for Government intervention to protect the basic labour and human rights of gig workers in the country (pages 19 -21)

Need to increase the CGHS reimbursement rates (pages 21 - 24)

Need for a comprehensive scheme to implement the recent Supreme Court judgement on EPF and to increase the minimum EPF Pension (pages 24 - 26)

Issue of data hacking from AIIMS and other hospitals (pages 26 - 28)

Issue of inordinate delay leading to grave injustice to 11 tribes of Darjeeling Hills (pages 28- 30)

Website: http://rajyasabha.nic.in
http://parliamentofindia.nic.in
E-mail: rsedit-e@sansad.nic.in

Need to include a lesson on the life of General Lachit Barphukan in curriculum of schools and universities (pages 30 - 31)

Problems being faced by farmers of Northeast region in exporting their products (pages 31 - 33)

Need to address the problem of water wastage in the country (pages 33 - 35)

Arrest and harassment of Indian fishermen by Sri Lankan Navy (pages 35 - 37)

Issue of heavy traffic jam on Gorakhpur-Prayagraj Road in Jaunpur district of Uttar Pradesh due to railway crossing and non-construction of bye-pass road (pages 37 - 38)

Need to provide monthly railway tickets at low rate to daily passengers (pages 38 - 39)

Welcome to the Parliamentary Delegation from Republic of Zimbabwe (page 28)

Oral Answers to Questions (pages 39 - 70)

*[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link [https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise](https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise)]*

Government Bills —

The Wild Life (Protection) Amendment Bill, 2022 - *Passed* (pages 71 - 115)

The Energy Conservation (Amendment) Bill, 2022 - *Under Consideration* (pages 115 - 132)

Special Mentions —

Need to establish the National Centre for Animation, Visual Effects, Gaming and Comic at Chennai (pages 132 - 133)

Need to provide benefit of 27% reservation to Other Backward Classes in a time bound manner (pages 133 - 134)

Unregulated fee hike by IIMs (pages 134 - 136)

Need to resolve the Indo-Myanmar Border issue and completion of fencing on Manipur-Myanmar Border (page 136)

Need for provision of funds for the welfare and well-being of general public (pages 136 - 137)

Need to provide fiscal support to aqua farmers in light of recent export crisis, rise in input costs etc. (pages 138 - 139)

Erosion caused by river Ganga in West Bengal (pages 139 - 140)

Likely degradation of bio-diversity due to encouragement of Oil Palm Cultivation in the country (pages 140 -141)
Need for further studies before roll out of GM Mustard (pages 141 - 142)
Misappropriation of public money by Post Office staff (pages 142 - 143)
Need to negotiate with Kuwait authorities to ensure job security of Indian Engineers (pages 143 -145)

## RAJYA SABHA

*Thursday, the 8th December, 2022/17 Agrahayana, 1944 (Saka)*

*The House met at eleven of the clock,*
MR. CHAIRMAN *in the Chair.*

### REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE

SHRI BHUBANESWAR KALITA (Assam): Sir, I present a copy each of the following Reports* (in English and Hindi) of the Department-related Parliamentary Standing Committee on Health and Family Welfare:—

(i) 137th Report on Vaccine Development, Distribution Management and Mitigation of Pandemic Covid-19;

(ii) 138th Report on Medical Devices: Regulations and Control;

(iii) 139th Report on Cancer Care Plan and Management: Prevention, Diagnosis, Research and Affordability of Cancer Treatment;

(iv) 140th Report on Action Taken by the Government on the Recommendations/Observations contained in the 134th Report on Demands for Grants 2022-23 (Demand No. 46) of the Department of Health and Family Welfare;

(v) 141st Report on Action Taken by the Government on the Recommendations/Observations contained in the 135th Report on Demands for Grants 2022-23 (Demand No. 47) of the Department of Health Research, Ministry of Health and Family Welfare; and

(vi) 142nd Report on Action Taken by the Government on the Recommendations/Observations contained in the 136th Report on Demands for Grants 2022-23 (Demand No. 4) of the Ministry of Ayush.

---

*The Reports were presented to the Hon'ble Chairman, Rajya Sabha and forwarded to Speaker, Lok Sabha on 12th September, 2022.

## REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE

**श्री सुशील कुमार मोदी** (बिहार) : महोदय, मैं विभाग-संबंधित कार्मिक, लोक शिकायत, विधि और न्याय संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) प्रस्तुत करता हूं: -

(i) 120th Report on action taken by the Government on 110th Report of the Committee on 'Pensioner's Grievances - Impact of Pension Adalats and Centralised Pension Grievances Redress and Monitoring System (CPENGRAMS) pertaining to the Department of Pension and Pensioners' Welfare;

(ii) 121st Report on action taken by the Government on 113th Report of the Committee on Demand for Grants (2022-23) pertaining to the Departments of Administrative Reforms & Public Grievances and Pension and Pensioners Welfare;

(iii) 122nd Report on action taken by the Government on 112th Report of the Committee on Demands for Grants (2022-23) pertaining to the Department of Personnel & Training; and

(iv) 123rd Report on action taken by the Government on 116th Report of the Committee on Demands for Grants (2022-23) pertaining to the Department of Justice.

---

## REPORTS OF THE DEPARTMENT- RELATED PARLIAMENTARY STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

DR. C. M. RAMESH (Andhra Pradesh): Sir, I present the following Reports*(in English and Hindi) of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture:-

(i) Three Hundred and Twenty-Third Report on 'Commission of Railway Safety';

*The Reports were presented to the Hon'ble Chairman, Rajya Sabha on 15th June, 2022, when the House was not in Session and forwarded to the Hon'ble Speaker, Lok Sabha on the same day. Orders for the publication and circulation of the Reports were given by the Hon'ble Chairman, Rajya Sabha.

(ii) Three Hundred and Twenty-Fourth Report on 'Issues relating to Untraceable Monuments and Protection of Monuments in India';
(iii) Three Hundred and Twenty-Fifth Report on 'Issues relating to Road Sector';
(iv) Three Hundred and Twenty-Sixth Report on 'Role of Indian Missions Globally for the growth of Tourism in India'; and
(v) Three Hundred and Twenty-Seventh Report on 'Connectivity and Tourist Terminal Facilities at Ports'.

---

## REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON LABOUR, TEXTILES AND SKILL DEVELOPMENT

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports[%] of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development :—

(i) Thirty-sixth Report on 'Implementation of Pradhan Mantri Kaushal Vikas Yojana (PMKVY)' relating to the Ministry of Skill Development and Entrepreneurship; and
(ii) Thirty-seventh Report on 'Development of Man made Fibre' relating to the Ministry of Textiles.

---

## STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ

SHRIMATI RANJEET RANJAN (Chhattisgarh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statements of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj

[%] These Reports were presented to Speaker, Lok Sabha on 5th September, 2022 under Direction 71 A (1) of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of these Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha. Chairman, Rajya Sabha had seen these Reports on 11th October, 2022.

showing action taken by the Government on recommendations/observations contained in the:-

(i) Ninth Report (Seventeenth Lok Sabha) on action taken by the Government on recommendations contained in Third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Department of Land Resources (Ministry of Rural Development);

(ii) Eleventh Report (Seventeenth Lok Sabha) on action taken by the Government on recommendations contained in Fifth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Department of Land Resources (Ministry of Rural Development);

(iii) Eighteenth Report (Seventeenth Lok Sabha) on action taken by the Government on recommendations contained in Fourteenth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Department of Land Resources (Ministry of Rural Development);

(iv) Twenty-first Report (Seventeenth Lok Sabha) on action taken by the Government on recommendations contained in Sixteenth Report (Seventeenth Lok Sabha) on "Pradhan Mantri Awaas Yojana - Gramin (PMAY-G) of the Department of Rural Development (Ministry of Rural Development);"

(v) Twenty-fifth Report (Seventeenth Lok Sabha) on action taken by the Government on recommendations contained in Twentieth Report (Seventeenth Lok Sabha) on 'Critical Evaluation of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) of the Department of Rural Development (Ministry of Rural Development)';

(vi) Twenty-sixth Report (Seventeenth Lok Sabha) on action taken by the Government on recommendations contained in Twenty-second Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' of the Department of Rural Development (Ministry of Rural Development);

(vii) Twenty-seventh Report (Seventeenth Lok Sabha) on action taken by the Government on recommendations contained in Twenty-third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' of the Department of Land Resources (Ministry of Rural Development); and

(viii) Twenty-eighth Report (Seventeenth Lok Sabha) on action taken by the Government on recommendations contained in Twenty-fourth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' of the Ministry of Panchayati Raj.

## STATEMENTS BY MINISTERS

### Status of implementation of recommendations contained in the Three Hundred and Sixtieth Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Sir, I lay a statement regarding Status of implementation of recommendations contained in the Three Hundred and Sixtieth Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2022-23) pertaining to the Department of Scientific and Industrial Research (DSIR), Ministry of Science and Technology.

### Status of implementation of recommendations/observations contained in the Thirty-fourth Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN): Sir, I lay a statement regarding Status of implementation of recommendations/observations contained in the Thirty-fourth Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology on Demands for Grants (2022-23) pertaining to the Ministry of Information and Broadcasting.

---

## REGARDING NOTICES RECEIVED UNDER RULE 267 FROM SEVERAL MEMBERS

MR. CHAIRMAN: Hon. Members, notices have been received under Rule 267 from Shri Binoy Viswam, Shrimati Rajani Ashokrao Patil, Shrimati Priyanka Chaturvedi and Shri Syed Nasir Hussain. I have carefully gone through the Rule. I have gone through all the notices. I would invite attention of this House to the Rule as such: The Rule is

carefully worded. The Rule requires certain things to be indicated and duly spelt out. The Rule does say, 'it can be raised with the consent of the Chairman', and that part is complied with for the reason it has been put to me. And, it says, 'any rule may be suspended.' In not a single notice, there is a reflection as to which rule is sought to be suspended. Now, this House has to emanate a signal to everyone and other theatres. We must engage, at least, in minimum compliance. I must get assistance as to which rule the Member wants to be suspended. Number two, the premise on which the rule is required to be suspended by the Member. Further, hon. Members, a rule which you have generated, the proviso says, "Provided further that this Rule shall not apply." This is a mandate to me from you where specific provision already exists for suspension of a rule under a particular chapter of the rules. I would, therefore, call upon you that while inviting my attention to act in a particular manner as you deem expedient under Rule 267, please engage into full compliance with respect to the first part and also give exhaustively, according to your own perception, that there is no other rule where the issue can be raised by seeking separate suspension. Having examined the matter, I convey my decision. We need to put them in order; and that is the situation. *...(Interruptions)...*

SHRI DEREK O'BRIEN (West Bengal): Sir, ... *(Interruptions)...*

SHRI BINOY VISWAM: Sir, *...(Interruptions)...*

MR. CHAIRMAN: I will get back to you. *...(Interruptions)...* One second. *...(Interruptions)...* Mr. Derek O'Brien.

SHRI DEREK O'BRIEN: Thank you, Sir. Thank you so much; and formally a very warm welcome to the Rajya Sabha Chairman.

MR. CHAIRMAN: Mr. Derek, 'belated one' because an invite was extended to you on two occasions. *...(Interruptions)...*

SHRI DEREK O'BRIEN: 'Belated'.

MR. CHAIRMAN: Invite was extended.

SHRI DEREK O'BRIEN: 'Belated' *...(Interruptions)...*

MR. CHAIRMAN: Good. Good.

SHRI DEREK O'BRIEN: Sir, my colleague, Shri Sukhendu, is far more qualified to welcome you because he knows you. He has had a long relation with you.

MR. CHAIRMAN: No, let me tell you. Your hon. Chief Minister was the first one to congratulate me. *...(Interruptions)...* But I am saying it with respect to the Leader of the Party in the House. *...(Interruptions)...*

SHRI DEREK O'BRIEN: That is very good.

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, that must be for other reasons. *...(Interruptions)...*

MR. CHAIRMAN: The Leader of the House needs to know that issues between me and him are privileged, between me and Mr. Derek O'Brien. *...(Interruptions)...* Come on. Please make your point.

SHRI DEREK O'BRIEN: Sir, this is a good start. I mean, leave the politics out. This is a good start. I mean, a sense of humour in this House will do all of us good. So, that is the spirit. We can have a sense of humour.

Sir, since you raised a specific question about Rule 267 -- and I was one of the Members, there were seven of us, I remember, there were seven parties; there was the Congress, surely there, and five parties, DMK, Trinamool, etc. -- this was the last time, Sir, to bring to your attention, as a precedent, when Rule 267 was, in fact, used or implemented, and, at that time, Sir, the notice was given. I am only here to share that notice, and we can discuss it in a decent way later. And, that time was November, 2016, just after demonetization. There were different notices.

MR. CHAIRMAN: Make your point.

SHRI DEREK O'BRIEN: Yes, Sir. My one point. There were different notices from Members, and all that the notice said was, please implement Rule 267 and take up a discussion on demonetization. That was it. That was the notice, and we had a discussion. That's all I have to say, Sir. Nothing more. Thank you. *...(Interruptions)...*

MR. CHAIRMAN: One second. One second. I am grateful to the hon. Member. Trust your Chairman. This issue which you have flagged was on my table two hours before. I am fully aware of it. The point I made was very simple. I will take a call, and that call is my domain. Even if I find an issue where certain things are not up to the mark, it may merit attention, but I would require minimum compliance, and minimum compliance is that some due diligence is done at the level of the hon. Member. Yes, Mr. Binoy Viswam.

SHRI BINOY VISWAM (Kerala): Sir, I am grateful to you. A very good beginning, a warm beginning, and I am very sure that this will make a difference in the House. This is the first time the Chair mentions about a 267-notice. The practice was, just ignore it. Then, we were forced to make our voice here. So, I am thankful to you once again. Sir, with regard to the rules, you suggested your opinion. We respect it. The notice was given to you for suspension of the Business of the House, not just one clause of the procedures. We are demanding you or asking you or requesting you that the remaining agenda of the House today can be suspended for the time being and then take up the issue of urgent importance. This is our point.

MR. CHAIRMAN: Okay. Yes, Shrimati Priyanka Chaturvedi.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, thank you so much for giving me a chance to speak. But this is an importance issue, and again our request is not to break any kind of protocol because this is a protocol we were made to believe that we need to follow if we have to raise an important issue. So, my request would be, Sir, and that is why I have sent you this particular notice, that the border issue between Karnataka and Maharashtra is an important issue and needs to be discussed at the national level. Sir, like I said, we are the Council of States and we represent our States.

MR. CHAIRMAN: Hon. Member, let me indicate, let us be transparent.

SHRIMATI PRIYANKA CHATURVEDI: Absolutely, Sir.

MR. CHAIRMAN: There is an issue and the issue is with respect to the requirements of invoking Rule 267. Now, if an hon. Member rises, as you have risen, and seeks to make an issue which is tangential, that would be inappropriate. If you have anything to say with respect to what I have indicated as regards the rigours of compliance,

most welcome. Otherwise, come out with a formalized request. It will receive consideration and there will be structured discussion.

SHRIMATI PRIYANKA CHATURVEDI: Sir, just a correction. It is not conjecture; it is a pressing issue. ...*(Interruptions)*...

MR. CHAIRMAN: Now, selected notices; Shri Elamaram Kareem.

---

## MATTERS RAISED WITH PERMISSION

### Need to formulate a comprehensive scheme to implement the recent Supreme Court judgement and increase minimum EPF Pension

SHRI ELAMARAM KAREEM (Kerala): Sir, I would like to raise a burning issue related to the EPFO Scheme. The EPFO is still, globally, one of the largest social security organizations, but its coverage is mostly limited to the organized sector consisting of industrial workers only which may constitute less than 10 per cent of the total sector. The unorganized and informal sector workers constitute the major chunk of our workforce. They are deprived in many cases. The demand for higher pension has been raised by workers' trade unions and pensioners' organizations for the past several years. Recently, some High Courts intervened and there was this particular verdict from the Kerala High Court to amend the existing rules and permit higher options. The case was appealed by the Government and the EPFO and on November 4th, the hon. Supreme Court gave a verdict and said that the amendment of 2014 shall apply to all employees. The Supreme Court also allowed another opportunity to the EPFO members who had availed of the Employees Pension Scheme to opt for higher annuity over the next four months. Employees who were existing EPS members, who were contributing 8.33 per cent of their actual salaries, as against 8.33 per cent of the pensionable salary, were capped to Rs. 15,000 every month towards the pension. Sir, after the Supreme Court verdict, neither the Union Government nor the EPO has given a clear order on this. Because of that, the Supreme Court verdict has not yet been implemented. Still the pensioners are walking behind this Supreme Court order. Not only that, the burning issue is that after the decision of the Government of India and EPFO minimum pension has been raised and fixed at Rs. 1,000. Among the seven million pensioners, three million pensioners are getting an amount lesser than Rs. 1,000. This is a very sorry state of affairs. Hence, I would request that the

minimum pension should be raised up to Rs. 9,000 per month. Universal coverage of EPFO to all employees in the various informal and unorganized sectors should be included in the EPFO scheme. That is my request. The hon. Minister is present here. I hope he would respond to this matter.

**श्री राजमणि पटेल** (मध्य प्रदेश) : महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

**प्रो. मनोज कुमार झा** (बिहार) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI N.R. ELANGO (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI A.A. RAHIM (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, too I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, too I associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRIMATI MAUSAM NOOR (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

MS. SUSHMITA DEV (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the matter raised by the hon. Member.

### Deteriorating condition of jute industry of the country

SHRI P. BHATTACHARYA (West Bengal): Sir, this is not the first time that I am raising this issue. I have raised this issue about the jute industry many times in this House. I had personally met the hon. Minister and talked about this industry and the present position. The jute industry occupies an important place in the national economy of India. It is one of the major industries in the eastern region, particularly in West Bengal. Jute, as it is called, the golden fibre, matches the standard of safe packaging, etc., etc. The jute industry is not only in Bengal, it is in other States too. It is in Assam, Bihar, Madhya Pradesh, Meghalaya, Nagaland, Odisha, Tripura, Karnataka and other places also. I have three important suggestions, through you, for the hon. Minister. In 1987, the Government of India came out with an Act for jute packaging of certain commodities after considering the recommendations of SAC. The Government of India may, from time to time, issue order under Section 3(1) of the JPM Act for compulsory use of jute packaging materials for certain commodities or class of commodities or certain percentage thereof, if it is satisfied that it is necessary to do so in the interests of production of raw jute and jute packaging material. But, unfortunately, Sir, what is happening nowadays in the country is that those who are manufacturing synthetic packaging are so powerful that they are creating some sort of pressure on the Government and on the Ministry. It shows that jute packaging is converted into synthetic packaging. My earnest request to the Government is that unless and until they stop this synthetic packaging system, the jute industry will be in a very precarious condition.

**श्री राजमणि पटेल** (मध्य प्रदेश) : महोदय, मैं स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. JOHN BRITAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Hon. Members, I have seen some hands being raised a while ago. Those of you, who wish to associate with a particular Member, who has made reflection, may send their names to the Table Office.

**Need to further develop Indian Farmers Fertilizer Cooperative Limited (IFFCO)**

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): Sir, Indian Farmers Fertilizer Cooperative Limited, also known as IFFCO, is the world's largest fertilizer cooperative federation based in India, which is registered as a multi-State Cooperative Society.

IFFCO has 40,000 member cooperatives and is wholly owned by the Cooperative Societies of India. It is engaged in the business of manufacturing and marketing of fertilizers.

Though it is a cooperative manufacturing company, IFFCO primarily focuses on fertilizer production in both dry and fluid forms of fertilizers for agriculture needs. Nowadays, it is also manufacturing nano urea. In fact, IFFCO's mission is to enable Indian farmers to prosper through timely supply of high quality fertilizers and services.

Earlier, IFFCO was functioning under administrative control of the Ministry of Chemicals and Fertilizers. Technically, IFFCO should be functioning under Chemicals and Fertilizers Ministry due to its technical nature. That was the suitable Ministry. But IFFCO has been brought under the administrative control of the Ministry of Cooperation.

It is an irrational decision. The efficiency of IFFCO might get affected due to the fact that policy-making body will not have enough technical and commercial knowledge to coordinate globally in the field of chemicals and fertilizers which is the prime focus of IFFCO, which has high expertise in this sector.

To quote an example, just because the medical college syllabus is in English, we are not appointing English professor to teach medical education. Similarly, just because the Law Ministry drafts all the Bills for all the Ministries, all the Departments cannot be brought under the Law Ministry. Therefore, I request the hon. Minister, through this august House, to re-allocate the fertilizer manufacturing company, IFFCO, to the respective Chemicals and Fertilizers Ministry rationally considering the future of the Indian farmers. In Ukraine issues, the Chemical and Fertilizer Ministry is co-ordinating the demand for fertilizers. Thank you, Sir.

SHRI R. GIRIRAJAN (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JAYANT CHAUDHARY (Uttar Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

**श्री राजमणि पटेल** (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूँ।

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

## Protest by fishermen at Vizhinjam, Thiruvananthapuram, Kerala for implementation of welfare and rehabilitation package as part of the construction of Vizhinjam Container Port

SHRIMATI JEBI MATHER HISHAM (Kerala): Mr. Chairman, Sir, I am deeply obliged by the opportunity given to me. The fishermen community in Kerala is a fundamental part of the society and they belong to the most backward community, but they serve

the society in terms of both professional and social service. They are the ones who helped thousands of people when the State of Kerala faced disastrous floods. Many of them work in gruesome conditions throughout to feed their families. Many of them, who go to the sea by spending Rs.10,000 a day on kerosene, sometimes come back even with zero catch. So, now, we have reached a point where the same community of fishermen have not gone to the sea for the past many months because they were agitating for 140 days for their survival. Their demands are very genuine. They have not been asking for any extensive things. Their demand was to implement Rs.475 crore package, which was promised to them as part of construction of Vizhinjam Container Port. Now, all they ask for is that an increased rent be given because more than 400 fishermen families are forced to live in cement warehouses where their families are forced to live in places with adolescent girls and newborn babies in very inhuman conditions and which are very, very unsafe and brutal.

So, all they ask for is to do a comprehensive study on the sea erosion and to include their member in the Expert Committee. These are the basic things they are asking for, but despite these being very basic requirements, these demands were not met and they had to agitate for 140 days. Despite this being for public good, *(Time-bell rings.)* the Chief Minister took 140 days to even hear their pain, to initiate a conversation and also to discuss these legitimate demands. Although the Chief Minister had turned a blind eye to this issue, the Home Ministry, which comes under the Chief Minister, had all the time to register 2,000 cases against these poor fishermen. So, in all these conditions, the bishops, the priests, who were supporting these poor fishermen, have also been tortured and all these things happened. That being the situation, let me get to the point.

MR. CHAIRMAN: Thank you.

SHRIMATI JEBI MATHER HISHAM: The point is that when a package is declared, that should be implemented in a time-bound manner which was not done in this case. Now, the fishermen have called off their strike day before yesterday. But that is not because their demands have been met; it is because they have fear of loss of their livelihood.

MR. CHAIRMAN: Time is over, hon. Member.

SHRIMATI JEBI MATHER HISHAM: Sir, it is first time that I am raising a matter in Zero Hour. Please allow me some more time.

MR. CHAIRMAN: Okay, you can take 30 seconds. *...(Interruptions)...*

SHRIMATI JEBI MATHER HISHAM: Allow me to complete, Sir. Now, I come to the conclusion. The Central Government should intervene and support the State Government to implement the package and to ensure that the welfare and rehabilitation of these fishermen is done, and also ensure that natural resources are protected, while maintaining developmental goals. Thank you, Sir.

MR. CHAIRMAN: Hon. Members, I have special weakness for this gender. We need to promote them, but I expect very high standards also. Let us not claim indulgence where it is not due. Now, Shri S. Selvaganabathy.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

**श्रीमती फूलो देवी नेतम** (छत्तीसगढ़) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करती हूँ।

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SYED NASIR HUSSAIN (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

**Need to set up Public Service Commission in Puducherry**

SHRI S. SELVAGANABATHY (Puducherry): Hon. Chairman, Sir, I would like to bring to the notice of this House that the Union Territory of Puducherry has no Public Service Commission as other States and Union Territories of our country have.

The Public Service Commission, as in other States, aims to ensure that recruitment to various posts in Group A and B categories in Government services benefits the locals. There is an immense need of a separate Public Service Commission, absence of which is a major hindrance to the candidates belonging to the Union Territory of Puducherry in getting postings in Group A and B categories. Presently, Group A and B vacancies like Medical Officers or Specialists in Department of Health; Professors in the Department of Higher and Technical Education, Agriculture and Veterinary College; or, even Vice-Principal in all Government Higher Secondary Schools are filled only through the Union Public Service Commission. Since the process of recruitment of candidates has been entrusted to the UPSC, the selection of candidates is done on an all-India basis. Since the recruitment test is conducted at the national level, Puducherry youth get least employment opportunities. They have to compete at the all-India level for a job in their own home town and only a few have been able to make it. Many persons from other States who get posted in Puducherry are very much reluctant to work in Puducherry especially if they are posted in outlying regions of Karaikal, Mahe or Yanam. Often, they resign or leave for their home States on deputation, which leads to large number of vacancies in different departments.

Furthermore, language is another barrier for the people who come from outside. Especially in schools, the Vice-Principals are recruited by UPSC and they are not conversant in the local language, that is, Tamil. As a result of this, they are not able to communicate with teachers and students in the local language, which creates

vacuum. As a result of this vacuum, the problems of teachers and students are not assessed by the head of the institution.

Sir, Puducherry is competent to have its own employment legislation with the concurrence of the Centre for filling up Group A and B posts only if it has its own Public Service Commission. Therefore, I request the Ministry of Home Affairs to kindly consider setting up of a separate Public Service Commission in the Union Territory of Puducherry like other States since Puducherry is a Union Territory with a legislature.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

**Need for Government intervention to protect the basic labour and human rights of gig workers in the country**

SHRI SANDOSH KUMAR P (Kerala): Sir, I would like to draw the attention of this august House towards the problems faced by gig workers in this country. According

to the reports of the NITI Aayog, we have, at least, eight million gig workers, mainly online food delivery workers, in this country. So, in many parts of the country, especially, Cochin, Bangaluru and Ahmedabad, gig workers are on strike and their demands are very genuine.

Therefore, Sir, through you, I urge the Government to intervene and protect the basic labour and human rights of these gig workers. For example, they are getting just five rupees for a delivery and out of these five rupees, they have to bear the fuel cost also. We do not have any laws to protect the genuine interests of these gig workers. Moreover, no provision of ESI, Provident Fund or anything related to the social security is there. So, there is an urgent need of Government's intervention. According to the NITI Aayog, there is a chance of enhancement of this number and it may extend to 24 million within next four, five years.

So, I once again request the Government to take necessary steps to convene a meeting of country heads of these online platforms and there must be an initiative to protect the interests of these workers. Thank you, Sir.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

**Need to increase the CGHS reimbursement rates**

SHRI JAWHAR SIRCAR (West Bengal): Sir, I thank you for the opportunity. I wish to draw the special attention of the House towards the dire necessity of increasing the

rates of reimbursement of treatment, medical tests and equipments under the Central Government Health Scheme. As you are aware, Sir, about two crore people are involved, including the Members of this House, who avail themselves of the facilities. Unfortunately, these rates were fixed about eight to ten years ago. I will just give a small example. The scales of payment fixed by the CGHS are totally unsatisfactory and below market rates. For example, Root Canal Treatment (RCT) of the tooth costs Rs. 8,000 in the market and the amount reimbursed is Rs.500 only. That's all. A somnographic test for sleep apnea is fixed by clinics all over India at Rs.10,000 to Rs.12,000, but the reimbursement given by the CGHS is Rs.638. This is not only irrational, but this is totally unjust. It is the due of the Members of this House and it is the due of about two crore Government employees and pensioners. Lumbar puncture costs Rs. 8,000 to Rs.10,000, but the CGHS gives Rs.600. I can go on giving more examples. I wish to raise it in this House because this gross injustice needs to be contested and we need a resolution to prevail upon the Health and Finance Ministries to revisit these rates to make it somewhere logical. They are quite a joke now. With these words, I conclude. Thank you, Sir.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I associate myself with the mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

SHRI SANJEEV ARORA (Punjab): Sir, I also associate myself with the mention made by the hon. Member.

SHRI NARAIN DASS GUPTA (National Capital Territory of Delhi): Sir, I also associate myself with the mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

SHRI SUBRATA BAKSHI (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

SHRI R. GIRIRAJAN (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the mention made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

LT.GEN. (DR.) D.P. VATS (RETD.) (Haryana): Sir, I also associate myself with the mention made by the hon. Member.

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

**Need for a comprehensive scheme to implement the recent Supreme Court judgement on EPF and to increase the minimum EPF Pension**

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I want to raise the issue of 67 lakh pensioners of the Employees Pension Scheme. Their main demand is enhancement of minimum pension to Rs.9,000 on the basis of the recommendations of the Koshyari Committee. Two, payment of dearness allowance along with pension to neutralize the price index. Three, release higher pension on actual salary as per the orders of the apex court on 04.10.2016 and 01.04.2019. Free medical treatment to all EPS-95 pensioners and their dependants. There are about 67 lakh EPS pensioners who are getting fixed pension ranging from Rs. 400 to Rs. 4,000 per month without dearness allowance to neutralize the price index and half of them are getting less than Rs.1,000 pension and leading a very precarious life in their old age. The Union Government has enhanced minimum pension to Rs.9,000 plus DA/TI for their retirees since 2016 whereas the EPS pensioners who have equal contribution and sacrifice for the growth and development of the nation have been treated unequally and Rs.1,000 fixed minimum monthly pension has been given to them w.e.f. 01.09.2014 without any enhancement as yet.

In the year 2013, the Petition Committee of Rajya Sabha headed by Shri Bhagat Singh Koshyari, in its Report, has recommended payment of Rs. 3,000 minimum pension to EPS-95 pensioners plus DA/TI to neutralize the price index. But the said Report is yet to be implemented by the Government of India for enhancement of pension even after a lapse of eight years.

It is also pertinent to mention that as of now there is a concluded judgment for payment of higher pension on actual salary in the light of direction of hon. apex court. Regarding the pension, the contribution for pension is 8.33 per cent from the employees' salary. Only 1.16 per cent the Government has to share for this. It is very pitiable. The Government has to come forward and give the pension now. These 67 lakh pensioners are agitating on this issue. Thank you, Sir.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I associate myself with the mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

SHRI R. GIRIRAJAN (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the mention made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

SHRI N.R. ELANGO (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

**Issue of data hacking from AIIMS and other hospitals**

**श्रीमती रंजीत रंजन** (छत्तीसगढ़): सभापति जी, 23 नवंबर को एम्स में सर्वर हैकिंग का मामला सामने आया है। यह पूरे देश की सुरक्षा से जुड़ा हुआ मामला है, मैं इसके बारे में चर्चा करना चाहती हूं। सर, 23 नवंबर को एम्स के लगभग पांच डेटा कम्प्यूटर्स के सर्वर्स को हैक करने का मामला सामने आया है। लगभग पांच करोड़ मरीजों के डेटा हैक करने की शंका सामने आ रही है। सर, सबसे अहम बात यह है कि यह मामला बहुत गंभीर है, क्योंकि जो एम्स अस्पताल है, वहां पर सारे वीआईपीज़, चाहे हमारे एक्स प्रधान मंत्री हों, मंत्री हों, कैबिनेट मंत्री हों और हमारे वर्तमान प्रधान मंत्री जी हों, उनका एक वार्ड होता है, स्पेशल बिल्डिंग होती है, जिसमें उनकी सारी मेडिकल डिटेल्स होती हैं। वहां सारे मंत्रियों की मेडिकल डिटेल्स होती हैं, सारे पेशेंट्स की मेडिकल डिटेल्स होती हैं। सवाल यह उठता है कि वर्ष 2021 में जब यह बात सामने आई थी और Cyfirma ने ऑलरेडी मार्च, 2021 में भारत को आगाह किया था कि आपकी जितनी भी इंडियन फार्मा कम्पनीज़ हैं -- जैसे सीरम, बॉयोटेक, पतंजलि, Dr. Reddy's, Abbott India -- इन सब पर साइबर हैकिंग का खतरा मंडरा रहा था। आज पूरे वर्ल्ड में सबसे ज्यादा अगर कहीं पर हैकिंग हो रही है, तो वह हेल्थ सेक्टर में है। अमेरिका के बाद इंडिया के हेल्थ सेक्टर पर सबसे ज्यादा हैकिंग का खतरा मंडरा रहा है।

सभापति जी, आज जो एम्स में हुआ, क्या यह बात सच है कि अभी भी वहां पर सारा काम मैन्युअली हो रहा है? क्या सफदरजंग में भी हैकिंग की कोशिश की गई और कुछ जगहों पर हैकिंग हुई भी है? हमारा जो ई-हॉस्पिटल नेटवर्क है, वह भी हैक हुआ है, जो बहुत ही खतरनाक है। मेरे मन में कुछ सवाल हैं कि आखिर उनका मकसद क्या था? मरीजों का आधार कार्ड, उनका मोबाइल नंबर, उनका ई-मेल नंबर सब कुछ होता है। आधार कार्ड से खाते जुड़े होते हैं और कई बार बैंक फ्रॉड के मामले भी सामने आए हैं। क्या एक बड़े लेवल पर तैयारी हो रही है? ...(**समय की घंटी**)... सर, यह बहुत गंभीर मामला है। कई साइबर एक्सपर्ट्स और डिफेंस एक्सपर्ट्स भी कह चुके हैं कि यह इंडिया के खिलाफ खतरनाक साजिश है। इसमें करोड़ों लोगों के हनी ट्रैप हो सकते हैं, कई लोगों के खातों में फ्रॉड हो सकते हैं। आखिर क्या वजह है, यह मेडिकल रिकॉर्ड क्यों लिया जा रहा है?...(**समय की घंटी**)... क्या यह डार्क इंटरनेट से जुड़ा हुआ मामला है? यह बहुत गंभीर मामला है, इसलिए मैं चाहूंगी कि सरकार इस पर जवाब दे।

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI NARAIN DASS GUPTA (National Capital Territory of Delhi): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

**श्री नीरज डांगी** (राजस्थान) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

**प्रो. मनोज कुमार झा** (बिहार) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

**श्री प्रमोद तिवारी** (राजस्थान): महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

---

## WELCOME TO THE PARLIAMENTARY DELEGATION FROM REPUBLIC OF ZIMBABWE

MR. CHAIRMAN: Hon. Members, on my own behalf and on behalf of the hon. Members of the House, I have great pleasure in welcoming His Excellency Advocate Jacob Francis Nzwidamilimo Mudenda, Speaker of the Parliament of the Republic of Zimbabwe and Members of the Parliamentary Delegation from Zimbabwe who are on a visit to India as our honoured guests.

The Parliamentary Delegation from Zimbabwe arrived in India on Monday, 5th December, 2022 and are now seated in the Special Box. Besides Delhi, they shall also visit Agra on Saturday, 10th December, 2022 before their final departure from India. We wish them a happy and fruitful stay in our country. Through them, we convey our greetings and best wishes to the Members of the Parliament, the Government and the friendly people of the Republic of Zimbabwe.

---

## MATTERS RAISED WITH PERMISSION - *Contd.*

### Issue of inordinate delay leading to grave injustice to 11 tribes of Darjeeling Hills

SHRIMATI SHANTA CHHETRI (West Bengal): *"Thank you Honourable Chairman Sir, for giving me the opportunity to speak in my mother tongue, Nepali. I wish to

---

* English translation of the original speech delivered in Nepali.

raise the issue regarding conferring the Scheduled Tribe status upon certain communities. This very year 2022, the Union Cabinet under the Chairmanship of Honourable Prime Minister Shri Narendra Modi has approved of conferring the status of Scheduled Tribe upon many tribes from four states. It seems that except the Gorkhas, efforts are still being made to include many other communities in the list. Perhaps it is the only tribe of Gorkha community which remains deprived of this status by the Prime Minister and Home Minister.

Whenever any question is raised on the issue of ST status, RGI says that the State Government needs to send the data. Then why three committees were constituted at that time? The letters sent by the ministry of Tribal Affairs, No. 16017/11/2022 C&LM dated 03-06-2022 mentions that RGI has not accepted the report sent by the State Govt. What types of documents the RGI has collected on these eleven tribes in order to consider their cases to be listed as STs? Further, the documents sent by the State Government should also be presented to Parliament which would help the Central Government consider their cases for the inclusion in the ST list. Thank you."

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI SUBRATA BAKSHI (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

**Need to include a lesson on the life of General Lachit Barphukan in curriculum of schools and universities**

SHRI BIRENDRA PRASAD BAISHYA (Assam): Sir, I stand here today to pay our great homage to the great leader, great army chief Mahavir Lachit Barphukan. The country is today celebrating 400$^{th}$ birth anniversary of Mahavir Lachit Barphukan. I am going to speak about the 17$^{th}$ Century of our country. In the 17$^{th}$ Century, India was ruled by the Mughals and, at that time the Mughal Emperor was Aurangzeb. History recognizes Aurangzeb very highly as a strong leader and a powerful leader. Under his leadership, the Mughals occupied almost every part of India. During the 17$^{th}$ Century, Assam was ruled by Ahom king Chakradhwaj Singha. Chakradhwaj Singha appointed Mahavir Lachit Barphukan as the army chief of Ahom kingdom. During the 17$^{th}$ Century, under the leadership of Ram Singh, who was a great soldier and a great senapati, Aurangzeb sent a huge army force to capture Guwahati and Assam. Under the leadership of Mahavir Lachit Barphukan, the Mughals failed to capture Guwahati and under his leadership, Assamese people, Ahom kingdom, defeated the Mughals. Indian history is not only for Mughals. India history is equally for Chhatrapati Shivaji, Maharana Pratap and Lachit Barphukan. History recognizes Mughals for everything. History recognizes Aurangzeb but history failed to recognize Mahavir Lachit Barphukan. So, I urge the House, kindly redraft the Indian Constitution and it should be included in our history. Sir, through you, I would request the Government to kindly

redraft the history and you should try to include Mahavir Lachit Barphukan in the syllabus and curriculum in every Indian college, every university and the people should know about the patriotism of Lachit Barphukan who defeated the Mughals. Thank you very much, Sir.

**श्री कैलाश सोनी** (मध्य प्रदेश) : महोदय, मैं स्वयं को इस विषय के साथ संबद्ध करता हूं।

**श्री अजय प्रताप सिंह** (मध्य प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।

**श्री दीपक प्रकाश** (झारखंड) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।

SHRI VIVEK THAKUR (Bihar): Sir, I too associate myself with the issue raised by the hon. Member.

LT. GEN. (DR.) D. P. VATS (RETD.) (Haryana): Sir, I too associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

**Problems being faced by farmers of Northeast region in exporting their products**

SHRI K. VANLALVENA (Mizoram): Sir, today, I would like to mention about the problems faced by some farmers in the North Eastern States. I hope you may be aware that Areca plantation is one of the biggest occupations of the North Eastern

States since many years ago. Sir, especially, areca plants are grown in the States of Mizoram and Tripura among the tribal areas in a large quantity so that it is the main occupation for many tribal people in those States.

Unfortunately, hon. Chairman, Sir, I want to inform this august House that the farmers of Mizoram and Tripura could not export their own areca products to other States of India during this year. Their fresh areca production was stopped and seized by Assam Government officials along the highway within the State of Assam following the instruction given by the Ministry of Home Affairs, Government of India. This means that the instruction given by the Union Government is a great loss for the tribal people living in the North East.

In the meantime, dry areca of South East Asian countries entered India through Myanmar in a bulk quantity. A report is received from officials that the Union Government is trying to stop the incoming of foreign dry areca products. Hon. Chairman, Sir, I highly appreciate that this foreign areca production/smuggling must be stopped from entering our country.

So, I request the Union Government not to confuse our own areca products with foreign dry areca products. It is different. The foreign areca product is in the form of dry but our own native product is in the form of fresh one. We cannot confuse them. ...*(Time Bell rings)*... So, there is no reason to stop and seize the native areca product anywhere within Indian Union, unless we are treating the North East India as a foreign country.

Sir, let the smuggling of foreign areca be stopped and in the meantime, let the native products of areca production be free. Thank you so much, Sir.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

MS. SUSHMITA DEV (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

**Need to address the problem of water wastage in the country**

SHRI SANT BALBIR SINGH (PUNJAB): *"Many many thanks to you Chairman Sir, you gave me the time. I wish to talk about water, that water is drying up, water is getting exhausted. The land of Punjab, the land of five rivers is becoming land without water. And the situation of scarcity of water, the report of 2019; in Tamil Nadu in 2019, a special train for water supply with 50 bogies was run. Similarly, in 21 states, 10 crore people are facing drinking water crisis. According to 2018-19 report of NITI Aayog, about two lakh people are dying every year due to unavailability of clean drinking water. According to the 2020 report of NITI Aayog, by the year 2030, 40% of our total population would be deprived of drinking water. According to a report of the Central Ground Water Board that they had given five years back, by the year 2039, the ground water level in Punjab will recede upto 300 meters i.e. 1,000 feet. And with heavy metals' contamination, how can farming be done? And agriculture is a far cry, extracting from 1,000 feet ground level and then do farming. Punjab is primarily an agricultural state and the way water is getting exhausted, water is drying up. 80% of farming in Punjab is done with ground water extracted through motors and only 20% is done with canal water. According to a NITI Aayog report, out of 133 blocks in Punjab, 109 blocks are in the dark zone, meaning thereby that the ground water there has gone out of reach. So I wish to draw your attention that our forefathers conserved

* English translation of the original speech delivered in Punjabi.

water in reservoirs and now water is getting exhausted. Guru Nanak Padshah in his Baani said, "Pawan Guru, Pani Pita, Mata Dharat mahatt, pehla Pani jeo hai, jit harya sab koye, so the very basis of life, if water is not saved. See, Punjab has fed the entire country (Bharat) and now water is getting exhausted, water is drying up. So, I would request that in order to conserve water, the Punjab Government and the farmers there should be helped so that Punjab may remain happy and prosperous.

Thank you very much Sir."

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, also I associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

**श्रीमती रंजीत रंजन** (छत्तीसगढ़) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करती हूं।

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Now, Shri Vaiko.

**Arrest and harassment of Indian fishermen by Sri Lankan Navy**

SHRI VAIKO (Tamil Nadu): Sir, I would like to draw the attention of the House through you to a serious problem faced by the fishermen of Tamil Nadu. Apart from the fishermen of Sri Lanka, what they are facing there, here, in Tamil Nadu, for the past 45 years, more than 800 fishermen have been killed by the Sri Lankan Navy. They were repeatedly coming and continuously attacking our Tamil fishermen. So many were dead and thousands of fishermen were brutally attacked and their boats and fishing trawlers were damaged and fishing nets destroyed. They have not given any compensation to the next of kin of fishermen who were shot dead. Recently, they have started capturing the boats and put them into auction. Unfortunately, it has become a serial story and demonstration and agitations are going continuously, peacefully by the Tamil Nadu fishermen.

There have been several incidents of Sri Lankan Navy personnel even firing at Indian fishermen in the Palk Strait and seizing their boats, damaging their boats and high handedness by the Sri Lankan forces. In the months of October and November, 2022 also, Sri Lankan Navy continued its acts of infringement upon the traditional rights of our fishermen in the Palk Bay, which is a challenge to the Union of India. Recently, 14 fishermen were arrested by the Sri Lankan Navy. The frequent arrests and seizure of boats had shattered the livelihood of many fishermen.

I would urge upon the Union Government to take urgent steps to secure the early release of all the fishermen and their boats unconditionally. The Government should also put diplomatic pressure on the Sri Lankan Government for giving compensation and solatium to the next of kin of those who were shot dead and boats damaged by the Sri Lankan Navy. They should hold a high level talk to find a permanent solution to this non-stop harassment by the Sri Lankan Navy. Thank you very much, Sir.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI R. GIRIRAJAN (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI N.R. ELANGO (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: I have already indicated that those of the Members who seek to associate, may send information to the Table Office. Now, Shrimati Seema Dwivedi.

**Issue of heavy traffic jam on Gorakhpur-Prayagraj Road in Jaunpur district of Uttar Pradesh due to railway crossing and non-construction of bye-pass road**

**श्रीमती सीमा द्विवेदी** (उत्तर प्रदेश) : माननीय सभापति महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए आपको बहुत-बहुत धन्यवाद। महोदय, मैं एक महत्वपूर्ण विषय की ओर आपका ध्यान आकृष्ट करना चाहती हूँ। गोरखपुर से प्रयागराज को जोड़ने के लिए एकमात्र रास्ता है और उस रास्ते पर मुंगड़ा बादशाहपुर एक रेलवे स्टेशन है, उसके बगल से एक बाईपास बनने की बहुत आवश्यकता है। मैं आपको बताना चाहती हूँ कि प्रयागराज में महाकुंभ का मेला भी लगता है, वहाँ उच्च न्यायालय भी है, मेडिकल कॉलेज भी है और यूनिवर्सिटी भी है। दवाइयों के लिए, पढ़ाई के लिए और गंगा जी में स्नान करने के लिए तमाम लोग वहाँ जाते रहते हैं, लेकिन वहाँ पर बहुत भयंकर जाम लगता है। मुंगड़ा बादशाहपुर में हमारी नगरपालिका भी है, वहाँ बहुत सारे व्यापारी भी हैं। वहाँ कम से कम डेढ़-डेढ़ घंटे जाम लगने के कारण लोगों को बहुत ही कष्ट का अनुभव करना पड़ता है। महोदय, मैं कई बार इस विषय को सदन में उठा चुकी हूँ, लेकिन पता नहीं क्या कारण है कि यह बाईपास नहीं बन पा रहा है। मेरा आपसे अनुरोध है कि अगली बार जब हमारा सत्र आए, तो हम यह कह सकें कि वहाँ पर हमारा काम प्रारंभ हो गया है। मान्यवर, यह एक बहुत ही बड़ा जनहित का मामला है और वहाँ पर सैकड़ों लोगों का आना-जाना रहता है। अभी वहाँ कुंभ का मेला लगेगा, तो दूर-दूर से लोग पतित पावनी गंगा में स्नान करने के लिए जाएँगे।

महोदय, मैं आपसे अनुरोध करती हूँ कि आप इस विषय की ओर सरकार का ध्यान आकृष्ट करें, ताकि प्रत्येक दशा में वहाँ पर बाईपास का काम प्रारंभ हो जाए। आपने मुझे बोलने का अवसर दिया, इसके लिए आपको बहुत-बहुत धन्यवाद।

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the issue raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

**Need to provide monthly railway tickets at low rate to daily passengers**

DR. SANTANU SEN (West Bengal): Sir, we know that a huge number of passengers travel by railway. When Madam Mamata Banerjee was the Railway Minister, she started one project called '*Izzat*' monthly season ticket by the help of which one person used to travel 100 kms. per day by spending only Rs.25 for the entire month. Now we know that major part of the rail is being privatized and the rail ticket, monthly ticket and platform ticket are becoming costly day-by-day. My humble submission before the Government is, considering the poor section of the commuters who travel by railway every day, please start one scheme like '*Izzat*' monthly or whatever, which can benefit them and by paying a small amount, they can travel a significant distance per day. Thank you very much.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

SHRIMATI MAUSAM NOOR (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

MS. SUSHMITA DEV (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI SUBRATA BAKSHI (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: Hon. Members, the Question Hour is very important. Question Hour gives an opportunity to enforce accountability, and it is most productive where more questions are traversed. And that happens when there is pointed response and pointed supplementaries. I am sure that we will bear that in mind. Now, Question Hour.

---

12.01 P.M.

## ORAL ANSWERS TO QUESTIONS

### Loss of jobs due to mass layoffs in various sectors

*16. SHRI A. A. RAHIM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has taken cognizance of the mass layoffs in various multi-national and Indian companies in the IT, social media, Edu Tech firms and related sectors, if so,the number of workers who have lost their jobs in mass layoff in these sectors, company- wise;

(b) whether Government has taken any steps to address the issues of those employees and to ensure the welfare of these workers, if so, the details thereof; and

(c) whether Government propose to intervene to prevent such mass layoffs in future, if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV): (a) to (c) A statement is laid on the Table of the House.

**Statement**

(a) to (c) Employment and retrenchment including lay-offs are a regular phenomenon in industrial establishments. Matters relating to lay-off and retrenchment in industrial establishments are governed by the provisions of the Industrial Disputes Act, 1947 (ID Act) which also regulates various aspects of lay-off and conditions precedent to retrenchment of workmen. As per the ID Act, establishments employing 100 persons or more are required to seek prior permission of the appropriate Government before effecting closure, retrenchment or lay-off. Further, any retrenchment and lay-off are deemed to be illegal which is not carried out as per the provisions of ID Act. ID Act also provides for right of workmen laid off and retrenched for compensation and it also contains provision for re-employment of retrenched workmen. Based on their respective jurisdictions as demarcated in the ID Act, Central and State Governments take actions to address the issues of the workmen and protect their interests as per the provision of the Act. In the establishments that lie in the jurisdiction of Central Government, the Central Industrial Relations Machinery (CIRM) is entrusted with the task of maintaining good Industrial relations and protect the interest of workers including on the matters relating to lay off and retrenchment and their prevention. The jurisdiction in the matters with regard to multi-national and Indian companies in the IT, social media, Edu Tech firms and related sectors lie with the respective State Governments. No data is maintained at the Central level on laying off and retrenchment with reference to these sectors.

SHRI A.A. RAHIM: Sir, I would read the first sentence of the reply. "Employment and retrenchment including lay-offs are a regular phenomenon in industrial establishments." This is quite an unfortunate answer and it is quite evasive. What is the role of the Government in these particular circumstances, especially, in the area of lay-offs in the IT sector? Lay-offs and retrenchment in the IT sector is a very grave issue in the country. Sir, very proudly, we can say that the Kerala Government set up a welfare and protect scheme for this particular IT sector. My question is this: Does the Ministry have details about the States which have such funds/such schemes and does the Union Government intend setting up such a scheme for welfare of the IT employees?

**श्री भूपेन्द्र यादवः** माननीय सभापति महोदय, जहां तक ले-ऑफ का विषय है, इंडस्ट्रियल डिस्प्यूट्स ऐक्ट के सेक्शन-2(केकेके) में लेऑफ की परिभाषा और तरीका दिया गया है। जहां तक इसके सम्बन्ध में कार्यवाही करने का प्रश्न है, उसके लिए राज्य ही कॉम्पिटेंट अथॉरिटी है और वही इसके सम्बन्ध में कार्यवाही करने का अधिकारी भी है। जिन राज्यों में आईटी फर्म्स हैं, वहां की जो कॉम्पिटेंट अथॉरिटी है, वही लेऑफ पर कार्यवाही करती है। अपने उत्तर में भी मैंने यही दिया है।

SHRI A.A. RAHIM: Sir, again, unfortunately, I am sorry to say this. May I read one line of very operational part of this answer? "As per the ID Act, establishments employing 100 persons or more are required to seek prior permission of the appropriate Government." You have mentioned this Act here in your answer. The problem is that it has been noted that the IT companies do a workaround methodology to avoid this legal issue of mass layoffs by forcing IT employees to resign voluntarily. Sir, this is the issue. Is this culture under the notice of the Government, Union of India? If yes, what are the methods adopted to regulate this culture?

**श्री भूपेन्द्र यादवः** माननीय सदस्य ने जो प्रश्न पूछा है, नेसेंट इन्फॉर्मेशन टेक्नोलॉजी एंड इम्प्लॉईज़ सीनेट की तरफ से 19.11.2022 को मंत्रालय को एक शिकायत प्राप्त हुई थी। मंत्रालय ने भी बेंगलुरु के फील्ड ऑफिसर, चीफ लेबर कमिश्नर के माध्यम से जो सम्बन्धित कम्पनी है, उसको नोटिस भेजा था। नोटिस भेजने के बाद कम्प्लेनेंट स्वयं नहीं आए, लेकिन उस कम्पनी के लोग वहां उपस्थित हुए थे। उन्होंने अपने जवाब में यह बताया कि उन्होंने वॉलंटरी सेपरेशन प्रोग्राम शुरू किया था, जो किसी भी प्रकार से फोर्सफुल नहीं था। जो कर्मचारी स्वेच्छा से अपना कार्यभार छोड़ना चाहें, उनके लिए वह प्रोग्राम था और वह भी केवल 30.11.2022 तक था। इस मामले का पूरा संज्ञान लिया गया है। वहां किसी भी प्रकार से कोई फोर्सफुल लेऑफ नहीं था।

MS. DOLA SEN: Thank you, Chairman Sir, for giving me the permission. मेरा सप्लीमेंटरी क्वेश्चन यह है कि हम आपके माध्यम से मिनिस्टर साहब से यह जानना चाहते हैं कि सेंट्रल गवर्नमेंट के कंसर्न्स में जो डिसइन्वेस्टमेंट या कॉरपोरेटाइज़ेशन हो रहा है, जैसे ऑर्डिनेंस फैक्टरी बोर्ड, बीएसएनएल, कोल इत्यादि, उसके जिन वर्कर्स को यूपीएससी एग्ज़ाम पास करने के बाद जॉब मिली है, उनको भी कम्पल्सरी ट्रांस्फर या वीआरएस दिया गया। यह तो वर्चुअल रिट्रेंचमेंट और लेऑफ की तरह ही हो रहा है। तो उसके बारे में how will the Minister justify that there is no retrenchment and layoff for Central Government employees? Moreover, visa works में जो ऑनलाइन काम करते हैं, उन वर्कर्स के लिए भी रीसेंट लेऑफ के बारे में क्या मिनिस्टर साहब बतायेंगे और अदर कंट्रीज़ में जो इम्प्लॉईज़ काम करते हैं, उनके प्रोटेक्शन के लिए सरकार क्या कदम उठायेगी?

**श्री भूपेन्द्र यादवः** माननीय सभापति महोदय, इंडस्ट्रियल डिस्प्यूट एक्ट के सेक्शन 2(केकेके) में लेऑफ और 2(ओओ) में रिट्रेंचमेंट की पूरी परिभाषा तय की गयी है। अगर किसी भी संस्थान के

बारे में माननीय सदस्या के संज्ञान में कोई ऐसी सूचना है, जो उनके पास है और यदि कहीं पर कानून का पालन नहीं हो रहा है, तो जब वे उसे हमारे संज्ञान में लायेंगी, तो निश्चित रूप से हम उसमें कार्रवाई करेंगे।

MR. CHAIRMAN: Shri S. Selvaganabathy, please. Now, Shrimati Ranjeet Ranjan.

**श्रीमती रंजीत रंजनः** सभापति जी, मैं आपके माध्यम से मंत्री साहब से पूछना चाहती हूँ कि क्या बहुराष्ट्रीय और भारतीय कम्पनियों ने अपनी-अपनी कम्पनियों में बड़े पैमाने पर की जा रही श्रमिकों की छँटनी करने के भारत में लागू जो विभिन्न कानून हैं, उनका पालन किया है? यदि नहीं, तो सरकार ने ऐसी कितनी कम्पनियों को कानून के विरुद्ध की गयी श्रमिकों की छँटनी के सम्बन्ध में नोटिस जारी किया है? यदि हाँ, तो प्लीज़ उसका विस्तृत ब्यौरा दें और अगर नहीं, तो उसका क्या कारण है?

**श्री भूपेन्द्र यादवः** माननीय सभापति महोदय, जहाँ तक बहुराष्ट्रीय कम्पनियों का सवाल है, जो बहुराष्ट्रीय कम्पनियाँ एक से अधिक राज्यों में हैं और जिनमें 10 से ज्यादा इम्प्लॉईज़ होते हैं, उनके नियमों का पालन केवल पेमेंट ऑफ ग्रेच्युटी एक्ट, 1972 के अन्तर्गत केन्द्र सरकार द्वारा कराया जाता है, शेष उनकी सारी शर्तों का पालन सम्बन्धित राज्य सरकारों के द्वारा कराया जाता है। हमारे लेबर मंत्रालय की जो वार्षिक रिपोर्ट आती है, ...(**व्यवधान**)... हर राज्य से विस्तृत तरीके से रिपोर्ट लेकर उसे प्रस्तुत किया जाता है।

MR. CHAIRMAN: Hon. Members, when we are having a discussion on a particular question, I find that some Members raise their hands. We have a mechanism that those of you, who want to seek information from the hon. Minister on that particular question, will send a slip to the Table Office. That is being done by most of you. Some of you may do the same.

Now, Q. No. 17. Questioner not present.

* 17. *[The questioner was absent.]*

**Impact of global warming**

*17. SHRI PRAMOD TIWARI: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether Government has a plan for the protection and preservation of people and the areas which are under the threat of submergence due to factors arising from global warming;

(b) whether Government is considering long-term monitoring programmes to study the likely impact of increasing sea level on habitation, including agriculture, local businesses and lives of the people affected; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES (DR. JITENDRA SINGH): (a) to (c) A statement is laid on the table of the House.

**Statement**

(a) Indian National Centre for Ocean Information Services (INCOIS) an autonomous organization of MoES, has prepared and published an atlas of Coastal Vulnerability Index (CVI) maps for the entire coastline of India at 1:100000 scale using data on sea level rise, coastal slope, shoreline change rate, coastal elevation, coastal geomorphology, tidal range and significant wave height. There are 526 maps prepared for entire Indian coast for identifying areas vulnerable to coastal erosion in 1:25000 scale along with 66 district maps, 10 state /UT maps. In addition, National Centre for Coastal Research (NCCR), Chennai an attached office of the Ministry of Earth Sciences (MoES) is monitoring the shoreline erosion since 1990 using remote sensing data and GIS mapping techniques. About 6,632 km long Indian coastline of mainland has been analyzed from 1990 to 2018. It is noted that about 32% of the coastline is under varying degree of erosion, 27% is of accreting nature and the remaining 41% is in a stable state. In terms of protection and preservation of people, the XVth Finance Commission has suggested that NDMA and/ or Ministry of Home Affairs may develop suitable norms for mitigation measures to prevent erosion and both the Union and the State Governments develop a policy to deal with the extensive displacement of people caused by coastal and river erosion.

(b) and (c) The direct impact of sea level rise on habitation, agriculture and local businesses were not carried out by Ministry of Earth Sciences. However, in addition to the Coastal Vulnerability Index (CVI), INCOIShas undertaken several activities to measure the ongoing sea level rise all along the coast of India. As per the studies conducted the sea levels are changing at different rates along the Indian coast. The long-term data on monthly mean sea levels obtained from the sea level gauges installed at the major ports were used to carry out the analysis. The rate of relative sea level change at 11 major ports are shown in the table below. Government of India,

under Deep Ocean Mission (DOM) via INCOIS deploying various state of art instruments like Argo floats, glides. Along with these instruments and satellite data and models, INCOIS studying the impact of sea level in the Indian Ocean region.

Table: The relative sea level change at 11 major ports as follows.

| Sl. No. | Location | Rate of change of sea level (mm/year) | Duration of data used (years) |
|---|---|---|---|
| 1 | Chennai | 0.33 | 1916-2005 |
| 2 | Diamond Harbour | 5.16 | 1948-2005 |
| 3 | Haldia | 2.89 | 1972-2005 |
| 4 | Kandla | 3.18 | 1950-2005 |
| 5 | Kochi | 1.30 | 1939-2005 |
| 6 | Mumbai | 0.74 | 1878-2005 |
| 7 | Paradeep | 1.03 | 1966-2005 |
| 8 | Port Blair | 2.20 | 1916-1964 |
| 9 | Vizag | 0.97 | 1937-2005 |
| 10 | Okha | 1.50 | 1964-1991 |
| 11 | Vizag | 0.97 | 1937-2005 |

In addition, NDMA has constructed "Saline Embankment" in the State of Andhra Pradesh and Odisha to guide the flow and to avoid flooding and ingress of salinity into the habitations and agriculture lands under National Cyclone Risk Mitigation Project (NCRMP Phase-I)

MR. CHAIRMAN: Dr. Sasmit Patra.

DR. SASMIT PATRA: Mr. Chairman, Sir, thank you for giving me an opportunity to put my question. The hon. Minister has given a very detailed reply and thank you for that. It is specific to Odisha that I want to raise this question. Hon. Minister has mentioned that at the Paradip Port of Odisha, the relative sea level change has been 1.03 mm/year for the duration of years from 1966 to 2005 and the NDMA, therefore, has constructed a saline embankment in the State of Odisha to avoid the flooding and the ingress of salinity. My specific question to the hon. Minister would be to give details regarding the saline embankment in the State of Odisha, the length of it and

how does it help protect the coast of Odisha from the ingress of salinity and avoid the flooding with respect to the relative sea level change. Thank you, Sir.

DR. JITENDRA SINGH: Mr. Chairman, Sir, the question was in general, not pertaining to Odisha, but I will not mind coming to that. But, before that, I would just like to share with this august House that considering the issue of erosion, which the hon. Member has very wisely raised, which is often not discussed either in public domain or even in Parliament, the National Disaster Management Authority has recently taken two initiatives broadly, which apply to all the coastal States, including Odisha, to formulate a national policy to address the present as well as future related erosions through mitigation and rehabilitation. That would, to an extent, address the concern raised by the hon. Member. The mitigation policy clearly defines localised interventions required to reduce the erosion.

Secondly, at the same time, they have also floated a fund known as the National Disaster Mitigation Fund under Section 47 (A) of the National Disaster Management Act, 2005. So, this fund is exclusively meant for the purpose of litigation in respect of disaster covered under the Disaster Management Act. Here, I would also mention that this is the Government which has for the first time given due consideration to ocean-related and coastal-related concerns. Only recently, we had the world's largest coastal clean-up campaigns because we have the longest coastal area of 7500 kilometers and we have the ocean which is named after the country called the Indian Ocean. So, we had the 75-day campaign which began on 3rd July and culminated on the 17th September on the International Coastal Clean Up day and this is also the first Government which is now seeking to explore the ocean resources. I might reiterate in this House a very significant fact that the hon. Prime Minister, not once, but twice, from the ramparts of Red Fort in his Independence Day Address, has referred to what is now being described as the Deep Ocean Mission which is being launched by the Ministry of Earth Sciences. He spoke about it in the Independence Day on 2021 and he again reiterated in 2022 just to emphasize because that in the coming 25 years, the entire economy of India is going to be supplemented from these ocean resources which are both living as well as non-living, living being the fisheries and the non-living being the minerals and metals. So, there is a huge property lying. *...(Interruptions)...* I will come to that. *...(Interruptions)...* I am educating you before educating him. I hope Mr. Jairam will appreciate, I could have easily escaped out of this question because it is not per se Odisha-related, but I am offering myself. I hope you will appreciate that instead of being sarcastic about it.

MR. CHAIRMAN: I would urge both sides to keep in mind the Chairman. If there is an issue between the hon. Minister and the Member, I am to be the platform, and these are the days where electronic platforms are extremely effective and impactful. Let us believe in the human platform also.

DR. JITENDRA SINGH: Mr. Chairman, Sir, though the question was not Odisha - specific, yet I am responding to that. Odisha has coast of 550 kilometers long and I am glad that as compared to the hon. Member who asked, the others are more interested from down South. So, 550 kilometer long is your coastal area. Twenty-six per cent erosion has occurred, 23 per cent is stable, 51 per cent is already in the process of being covered. The sea level rise was 1.03 millimeter in the last 30 years, beginning from 1966 to 2005. Puri district has the maximum erosion of 15 per cent, stable 70 per cent, and it is being taken care of 78 per cent. All these other measures which are being taken in respect of other coastal areas are being taken here also. So, I have exceeded my brief, Mr. Chairman, Sir.

SHRI P. WILSON: Sir, both in Chennai as well as Kariakal, the Indian Meteorological Department is utilizing worn out equipments and I would say, even the outdated equipments, which are wrongly recording the weather conditions. It so happened that in November and December the Weather Department said it would be sunny days, but we received heavy floods on that day. Have you taken any steps to replace these worn out equipments with the updated, latest equipments?

DR. JITENDRA SINGH: Sir, the hon. Minister's view is well taken. Of course, it was pointed out. I personally visited that spot also. We have one of the oldest set ups there in Chennai, near the harbor and it is in the process of being updated because this updating has to go on from time to time because the technology has changed. We have moved over to the next generation. Like, we no longer use lighthouses. We have one of the finest lighthouses for ship movement in Chennai. It is no longer now because we have other means. Similarly, this is in the process.

DR. JOHN BRITTAS: Sir, when we lose one inch of land at the border at LAC or LoC, this is headline, but we lose hectares of land at the coastline. For example, in Kerala, during the last one decade, as per the study by the Kerala University, more than 700 acres of land has been lost to the sea and 41 per cent of coastline of Kerala is vulnerable. So, I would like to know from the hon. Minister whether the Centre has a

specific plan to ensure that our precious land is not lost and the lives and livelihood of the people are not affected. Thank you.

DR. JITENDRA SINGH: Hon. Chairman, Sir, hon. Member's concern is well taken. There are certain specific issues relating to Kerala. One of them, what is popularly described in Malayalam language, is *Kalla Kadal,* if I pronounced it rightly. They have the shell waves happening almost every year. ...*(Interruptions)*...How do you spell it? I wrote it in English.

DR. JOHN BRITTAS: Sir, it is *Kadala Kramanam*. Mr. Muraleedharan should teach you some Malayalam. ...*(Interruptions)*...

DR. JITENDRA SINGH: Thanks for correcting me. So, what I am saying is that it is happening almost every year. The National Centre for Coastal Research situated in Chennai has now developed pre-warning devices for that and it is also taking steps to give some remedial measures. I agree with him that this part of the coast is a little more vulnerable for its own reasons.

MR. CHAIRMAN: Q. No. 18.

**Status of stolen antiquities from Odisha**

*18. SHRI SUJEET KUMAR: Will the Minister of CULTURE be pleased to state:

(a) the number of antiquities that have been untraceable/stolen/missing from the ASI controlled structures in Odisha;

(b) the steps taken by the Ministry to recover those antiquities;

(c) whether it is a fact that there is non-adherence to the verification of the antiquities every year in Odisha by the ASI; and

(d) if so, the steps taken by the Ministry in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRIMATI MEENAKASHI LEKHI): (a) to (d) A statement is laid on the Table of the House.

**Statement**

(a) 6 nos. of antiquities have been reported stolen till date from the ASI controlled structures in Odisha.

(b) To recover the stolen antiquities from the ASI controlled structures in Odisha, a First Information Report (FIR) has been lodged. Other enforcement agencies have also been requested to keep a strict vigil in respect of these reported antiquities.

(c) and (d) Physical verification of antiquities lying under the jurisdiction of the ASI, Bhubaneswar Circle at different sites, monuments, and Archaeological Museums is carried out regularly. Last verification was done in July, 2021.

SHRI SUJEET KUMAR: Sir, in our country we have the Antiquities and Art Treasures Act, 1972, wherein there is a penal provision of up to three years for anyone trying to export any antiquity or art treasure. Sir, in my view, this is pretty inadequate, because these antiquities and treasures of our country are priceless. So, will the Government consider amending this Act to increase the penal provision and make it very stringent, so that we can enhance penalty from the present three years up to ten years which will deter the anti-social and criminal elements who are stealing and exporting our antiquities to other countries?

SHRIMATI MEENAKASHI LEKHI: Mr. Chairman, Sir, it is already being worked out. I will also inform the hon. Member. The work is in progress on this front. We are already working on the amendments to this Act.

SHRI SUJEET KUMAR: Sir, as per the Reports of the Government, there are close to 4 lakh heritage structures and ancient temples in our country. And, Sir, 22,000 of these are in the State of Odisha.

I would like to know from the hon. Minister whether there is any proposal to formulate a National Heritage Protection Policy, because we do not have any such policy as on date. I would also like to know from the hon. Minister whether the Government will consider creating a database to document all the ancient treasures of art by using modern technologies like block chain, etc.

SHRIMATI MEENAKASHI LEKHI: Hon. Chairman, Sir, this is under the National Mission for tabulating all these Acts and artifacts. The work is in progress. The work is being undertaken and that is how the antiquities have already been listed. Hon.

Member is right that we have more than three lakh — close to four lakhs — pieces and have been documented in a particular State and, over all, there are eight lakhs and above.

So far as data management and block chain technology, etc., is concerned, this work is also being undertaken. On other aspects, I would like to submit that we are in touch with IIT, Delhi, and this project is being worked at.

SHRI N.R. ELANGO: Sir, copper plates of Rajendra Chola have smentions about grant given to Buddhism by his father, Raja Raja Chola. Sir, those copper plates are in Leiden Museum. They are now called as Leiden Plates. Similarly, copper plates of the Pandya Kings called as Velvikudi Plates are in London Museum. Will the hon. Minister be pleased to state what are all the steps taken by her Ministry to bring back those copper plates to India and what is the progress on this so far?

SHRIMATI MEENAKASHI LEKHI: Hon. Chairman, Sir, we have been in touch, through the MEA, with these Governments and we are constantly working to retrieve them and bring them back. And, that is again a constant process which our Ministry is working at. Both the Ministries are coordinating because, as a policy, post-UNESCO Convention, these have been acted upon. And, post-2014, two hundred and twenty-nine artifacts have been brought back by the country. Prior to that, from 1947 to 2014, only eleven artifacts were brought back. It is only a matter of record. This is how our Government is operating right now.

**श्री राकेश सिन्हाः** सभापति महोदय, मैं मंत्री जी से यह जानना चाहता हूं कि दुनिया के 81 देशों में हमारे एंटीक्विटीज़ पड़े हुए हैं, क्या भारत सरकार कोई इस तरह का सर्वे कराएगी कि उनकी संख्या क्या है, किस-किस समय ये एंटीक्विटीज़ गए हैं और इनमें से कितनों को वापस लाने के लिए कोई संधि हो गयी या दूसरे रास्ते से इन्हें वापस अपने देश में लाएंगे?

**श्रीमती मीनाक्षी लेखीः** माननीय सभापति महोदय, इसके ऊपर यूनेस्को की कन्वेंशन है और उसके कई आर्टिकल्स हैं। उन आर्टिकल्स के मुताबिक जिन देशों ने उस संधि पर हस्ताक्षर किए हैं, वे रिट्रीव करने के लिए ड्यूटी बाउंड हैं और लगातार भारत सरकार इस काम में जुटी हुई है। अगर ऐसा नहीं होता तो वर्ष 2014 से लेकर अब तक लगभग 229 आर्टिफैक्ट्स आए हैं। वर्ष 2014 के बाद अब तक सबसे अधिक आए हैं, उसके पहले केवल 11 वापस लाए गए थे। इसमें सबसे बड़ी दिक्कत यह है कि अगर एएसआई से कोई आर्टिफैक्ट जाता है तो उसकी एफआईआर आदि होती है, जिसका हमारे पास डोज़ियर डॉक्युमेंट होता है, लेकिन जब राज्य सरकारों के माध्यम से कुछ आर्टिफैक्ट्स जाते हैं, तो उनके डोज़ियर डॉक्युमेंट, एफआईआर आदि हमारे पास नहीं होते हैं और सीबीआई, कस्टम एजेंसीज़ आदि को इन्फॉर्म करने का जो प्रोसेस है, वह भी बहुत सीरिसली

नहीं लिया गया। इस कारण से हम सफर कर रहे हैं, क्योंकि उसको प्रूव करना होता है, उसका एविडेंस देना होता है, उसका डॉक्युमेंटेशन होता है। कई बार लिस्टेड एंटीक्विटीज़ भी नहीं हैं और उनकी चोरी भी कहीं लिस्टेड नहीं है, तो थोड़ी दिक्कतें आ रही हैं, लेकिन उसके बावजूद हम लोग इस पर कार्यरत हैं।

**डा. राधा मोहन दास अग्रवाल:** सभापति महोदय, भारत के प्रथम राष्ट्रपति, भारत रत्न राजेन्द्र प्रसाद जी को 26 जनवरी, 1950 को एक विशेष घड़ी प्रस्तुत की गई थी। देश में ऐसी सिर्फ दो घड़ियां थीं, जिनमें से एक उन्हें दी गई थी और एक तत्कालीन प्रधान मंत्री जी को दी गई है। वह घड़ी सदाकत आश्रम के म्यूज़ियम में रखी गई थी। वहां से वह घड़ी गायब हो गई। वर्ष 2011 में जेनेवा की एक नीलाम करने वाली संस्था 'Sotheby' ने उसको नीलाम करने का प्रयास किया। राजेन्द्र प्रसाद जी के प्रपौत्र गोरखपुर के रहने वाले हैं। उन्होंने बहुत तेज़ी से काम किया और वहां के एम्बेसेडर को यह सूचना पहुंचाई। यह नीलामी रुक गई। न जाने किन कारणों से यह नीलामी तो रुकी, लेकिन वह घड़ी सरकार की जानकारी में होने के बावजूद वापस नहीं लाई गई। मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहूंगा कि इतनी महत्वपूर्ण घड़ी, जो राष्ट्रीय अस्मिता से जुड़ी हुई है, क्या सरकार उसे संज्ञान में लेगी और उसे खोजकर भारत में वापस लाने और सदाकत आश्रम तक पहुंचाने का प्रयास करेगी?

**श्रीमती मीनाक्षी लेखी:** आदरणीय सभापति महोदय, मुझे इसकी स्पेसिफिक जानकारी नहीं है, वह प्राप्त करके मैं आपको इसकी सूचना अवश्य दूंगी और अगर वह ऑक्शन रुका है तो ज़ाहिर तौर पर भारत सरकार के हस्तक्षेप के बिना वह नहीं हो सकता। भारत सरकार ने इस पर काम किया है, लेकिन आज उसकी क्या स्थिति है और क्या डॉक्युमेंटेशन है, मैं वह इन्फॉर्मेशन लेकर आपको पास ऑन कर दूंगी।

**श्री सभापति:** क्वेश्चन नम्बर.19, श्री हरभजन सिंह।

**Regulation of unregistered travel agencies**

*19. SHRI HARBHAJAN SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government is aware of increasing number of illegal agencies dealing with emigration of Indians to other countries;

(b) if so, the details thereof;

(c) the action proposed / taken to prevent emigration of Indians through illegal travel agencies;

(d) whether Government will consider compulsory registration of such agencies; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI MEENAKASHI LEKHI): (a) to (e) A Statement is laid on the Table of the House.

**Statement**

(a) to (e) The recruitment of Indian nationals for overseas employment is regulated under the Emigration Act 1983. As per this Act, only those Recruiting Agents that are registered with the Ministry of External Affairs, are permitted to recruit Indian citizens for overseas employment. Under Chapter III Section 10 of the Emigration Act 1983, no persons/agencies can function as recruiting agent without a valid certificate issued by the registering authority. For application of registration by persons/agencies, the application has to be made in prescribed form and provide details such as financial soundness, trustworthiness, premises at which applicant the intends to carry on his or her business.

Registration of recruitment agencies is mandatory, with the stated goal of reducing fraud or exploitation of Indian workers recruited to work overseas. The Act imposed a requirement of obtaining emigration clearance (also called POE clearance) from the office of Protector of Emigrants (POE) offices. Registration of Recruitment Agents/Agencies and accreditation of Foreign Employers is scrutinized by Protector General of Emigrants through 13 POEs offices across the country and our Missions abroad, respectively. This requirement applies only for ECR passport holders travelling abroad to 18 Emigration Check Required countries. However, it has been noticed that several travel agents with license from State Govt are also conducting the business of manpower recruitment for overseas employment, which is illegal.

On the basis of complaints of overcharge and cheating by some illegal agencies, the lawful authorities of States concerned are alerted to take appropriate actions against them.

Ministry has been making constant efforts to educate migrant workers about the perils of illegal channels. Following the implementation of the eMigrate system in 2015, and with the welfare of aspiring emigrants in mind, ECR emigrants are

recommended to seek overseas employment exclusively through legal channels, such as the eMigrate portal.

Given that, this Ministry has also launched the 'Surakshit Jaaye Prasikshit Jaaye - Go Safe, Go Trained' campaign in 2018 to raise awareness and facilitate safe and legal migration. This motto has been widely publicized through awareness generation workshops and Pre-Departure Orientation & Training (PDOT) imparted to the prospective migrants since its launch in March 2017. The program is presently being popularized through 32 centers spread across the country. The goal is that well-informed migrant youths will be able to seamlessly integrate and have a safe and productive stay abroad.

To promote legal migration, Ministry has taken several initiatives such as PBB (Pravasi Bhartiya Bima Yojna), PDOT (Pre-Departure Orientation & Training) and expansion of scope of ICWF (The Indian Community Welfare Fund) etc. in ensuring that migrant workers undertake safe migration, have decent working and living conditions in destination countries, are aware of their rights and have access to GOI welfare schemes.

Ministry has also been working on various activities such as aligning eMigrate portals with other Ministries in India as well as Governments of host countries for skilling and mapping overseas opportunities and promoting legal migration to boost the Indian workforce's sustainable employment ecosystem and entrepreneurship opportunities in order to maximize the benefits to the Indian migrant workers going abroad.

It is also Government's endeavor to broad-base the location of recruitment agents and agencies so that small cities, towns, and villages also have fair opportunity. The new scheme, launched in December 2017, aims to provide business opportunities in the field of overseas employment to new entrepreneurs as well as those small entities already engaged in related activities such as travel consultancy, travel and tourism.

Separately, the Ministry has been coordinating with several State Governments and stakeholders to disseminate information on the Indian diaspora and opportunities abroad. The Ministry has also ensured new bilateral agreements with some countries to make it easier for talent and skills to migrate freely and smoothly.

SHRI HARBHAJAN SINGH: Sir, I am quite satisfied with the answer.

MR. CHAIRMAN: Well, one of the ablest bowlers is satisfied with the batsman. ...*(Interruptions)*... Next, Dr. M. Thambidurai. Sir, you can be umpire.

DR. M. THAMBIDURAI: Sir, the Minister in his reply has stated that as per the Emigration Act 1983, only those Recruiting Agents that are registered with the Ministry of External Affairs are permitted to recruit Indian citizens for Overseas employment. It is also stated in the reply that several travel agents with licence from State Government are also conducting the business of manpower recruitment for overseas employment, which is illegal. While he has said this, we come across so many problems in the country especially in Tamil Nadu. Recently, we have witnessed some problems like some labour were recruited and taken to Thailand and then came to Burma, thereby suffering a lot. We requested the Central Government at that time to help us in bringing back those labours from that side. What I want to know from the hon. Minister is that when Employment Exchange offices are there, why don't you allow those agencies to recruit instead of letting private agencies to recruit them?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI V. MURALEEDHARAN): Mr. Chairman, Sir, before I come to the specific issue of those who have been taken to Thailand from Tamil Nadu as well as from other States, I would like to inform the House that we have a very large migrant population. We have a diaspora of 32 million. And, during the last eight years, the Government has been making all efforts to see that those who are desirous of taking up overseas employment are facilitated. The passport services have gone up by 500 per cent during the last eight-and-a-half years, from 110 offices to more than 500 offices, where the processing of passport services are being done. On the specific issue of illegal recruiting agencies, Sir, I would like to submit, through you, that even though the recruiting agencies have to be registered with the Ministry of External Affairs, on the question of any illegal recruiting agency or any agency which is involved in recruiting people, that comes under the subject of law and order, which is in the domain of the State Government. So, on the part of Ministry of External Affairs, we inform the State Governments to take due prosecutional measures. During the last few years, more than 2,000 such cases have been brought to the notice of the State Governments. I would also like to mention here that the State Governments should be more proactive in taking up those cases to a logical end.

Coming to the issue of the people who have been taken to Thailand, we are aware that 114 persons from Tamil Nadu were taken. But in most of those cases, they were recruited through social media and not through any recruiting agency. But, in spite of that, with the cooperation of the Thailand as well as Burmese

authorities, the Government of India and through our Embassy there, we have been able to bring back, more than 250 people who were taken illegally, to India.

DR. FAUZIA KHAN: Sir, there is an Urdu daily called 'Siasat'. It has been reported that about 4,000 Indians are languishing in the prisons of Gulf countries, with Saudi Arabia having the highest numbers, mostly because of the crimes committed under the kafala system. So, what measures can the Government take to bring these people back along with regulating the travel agencies to facilitate such immigration in the first place? I would also like to ask the Minister whether the Government might think about trackable passports by installing microchips in the Indian passports, with the use of emerging technologies, to stop illegal immigration of Indians travelling across borders.

SHRI V. MURALEEDHARAN: Sir, to the hon. Member's question regarding Indians in the jails abroad, through you, I would like to inform the hon. Member that Government is making all efforts for a safe and secure return of every Indian who is in any problem abroad, and for those who are in the legal process, we need to pursue the legal process; and our Missions have been helping all members of the Indian Diaspora who are in jails, who are facing difficulties, including providing legal aid to them. So, all efforts are being undertaken for their release through the legal means that are there in that country.

**श्री इमरान प्रतापगढ़ी :** माननीय सभापति महोदय, मैं आपके माध्यम से मंत्री जी से प्रश्न पूछना चाहता हूं। यूएसए की जो नई वीज़ा पॉलिसी है, उसमें भारतीयों के लिए तीन साल की लंबी वेटिंग रखी गई है। एक बड़ा तबका भारत से यूएसए जाता है। मैं माननीय मंत्री जी से जानना चाहता हूं कि इस तीन साल के लंबे इंतजार और इसकी वेटिंग को कम करने के लिए क्या कोई वार्ता, कोई बातचीत या कोई प्रयास हो रहा है?

SHRI V. MURALEEDHARAN: Sir, through you, I would like to submit that even though this supplementary is not part of the topic that has been raised as the main question, I would like to inform that the granting of visa is a sovereign right of a particular country, of that country. But in spite of that, I would like to inform that the Government, under Prime Minister Shri Narendra Modi, has been taking up the issue of granting of visa, ease the process of visa-granting bilaterally with every country, especially, with the USA.

MR. CHAIRMAN: Hon. Members, it is music to my ears when hon. Members ask questions through me and respond through me. The hon. Minister has done it, exemplifying this wholesome situation. Question No. 20.

**ESIC hospitals in Bihar**

*20. PROF. MANOJ KUMAR JHA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of districts in the State of Bihar that do not have any ESI dispensaries or ESIC hospitals;

(b) the total number of workers engaged in unorganized sector in Bihar who are provided health facilities by ESI dispensaries and ESIC hospitals since May 2022 ;

(c) whether Government proposes to set up more ESIC hospitals in Bihar, if so, the details thereof;

(d) whether Government has any information and risk management architecture to assess the overall satisfaction among the ESIC beneficiaries, customer experience, grievance redressal and improved health outcomes; and

(e) if so, the detailsthereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV): (a) to (e) A statement is laid on the Table of the House.

**Statement**

(a) At present, there are four Employees' State Insurance (ESI) hospitals in the state of Bihar, two hospitals at Patna district and one hospital each at Munger and Rohtas districts. There are 17 ESI dispensaries in the state of Bihar. Presently, twenty six districts in Bihar do not have any ESI hospital or dispensary.

(b) Since May 2022, a total of 1,41,884 non-Insured Persons have been provided health facilities by the ESIC hospital, Bihta, Patna.

(c) The ESI Corporation has given in-principle approval for setting up of a 100 bedded ESIC hospital at Muzaffarpur (Bihar).

(d) and (e) To assess the overall satisfaction among the ESIC beneficiaries, customer experience including improved health outcomes, the following measures have been taken:-

i. Field visits by ESI Corporation members/Regional Directors to ESI health institutions to review/recommend on the status of health services.
ii. Periodical reporting by Medical Superintendents (MSs) of the ESIC hospitals on the status of services provided by respective hospitals.
iii. Monitoring of medical services through online dashboard.
iv. Receipt of regular feedback through patient feedback form, Suvidha Samagam, social media and grievance through emails, various public grievance/ feedback mechanism and qualitative resolution thereof.
v. Integration of ESIC grievance system with the Central Public Grievance Redress and Monitoring System (CPGRAMS).

The ESIC has also set up a 24-hour Toll-Free helpline number 1800-11-2526. The facility has been quite helpful, particularly to those beneficiaries who are either illiterate or lack in writing/computer skills.

For quick and on the spot redressal of grievances of beneficiaries, Suvidha Samagams are also periodically arranged at Regional Offices/Sub-Regional Offices/Divisional Offices, which are also attended by the Medical Superintendents of local ESIC/ESI Scheme run state hospitals. In addition to this, video conferences with field units are also arranged periodically by ESIC Headquarters to monitor speedy and appropriate disposal of grievances received at various ESIC offices/hospitals.

PROF. MANOJ KUMAR JHA: Sir, my first supplementary to the hon. Minister is, the Ministry in April, 2022 informed that over 63 per cent of ESIC doctors' positions were vacant in Bihar. I am speaking about my State only. I would like to know whether the Government has been successful in filling vacancies for doctors and nurses in Bihar's ESIC hospitals. ...*(Interruptions)*...

**श्री भूपेन्द्र यादव:** माननीय सभापति महोदय, ईएसआईसी में अभी तुरंत ही मेडिकल और पैरा-मेडिकल की लगभग 6,000 वेकेन्सीज़ की भर्ती की गई है तथा शीघ्र और वेकेन्सीज़ भी निकाली

जा रही हैं। जिन अस्पतालों में डॉक्टर्स की स्थाई उपलब्धता नहीं है, वहां पर कॉन्ट्रैक्ट के आधार पर यह किया गया है। हम लोगों ने बिहार में, विशेष रूप से बिहटा में बड़ा मेडिकल कॉलेज खोला है, जिसके लिए आईपीज़ के साथ जो अन्य आस-पास के लोग हैं, उनको भी हमने उसका लाभ दिया है। उसमें लगभग डेढ़ लाख लोगों के लिए ओपीडी की सुविधा दी गई है। यह इस बात को दर्शाता है कि हमारे पास पर्याप्त रूप में चिकित्सक उपलब्ध हैं।

**प्रो. मनोज कुमार झा:** माननीय सभापति महोदय, मैं उत्तर से तो संतुष्ट नहीं हूं, लेकिन भाव से संतुष्ट होना पड़ेगा। माननीय सभापति जी, मेरा दूसरा प्रश्न है, चूंकि हमारे साथी नीरज जी ने कहा कि हिंदी में बोलिए, इस वर्ष की इंटरनेशनल लेबर रिपोर्ट में यह कहा गया है कि 50 प्रतिशत से ज्यादा, जिन्होंने ईएसआईसी की हेल्थकेयर फेसिलिटीज़ की सुविधाएं ली हैं, वे ईएसआईसी की सेवाओं से संतुष्ट नहीं हैं। क्या सरकार ने इसके लिए कोई फीडबैक मैकेनिज़्म इवॉल्व किया है या कारण तलाशे हैं या कोई एक प्राइमरी सर्वे किया है, जिससे कि आगे यह प्रतिशत 50 से घटकर कम से कम 5 पर पहुंचे?

**श्री भूपेन्द्र यादव :** माननीय सभापति महोदय, मुझे जानकारी नहीं है कि हमारे माननीय सदस्य किस रिपोर्ट का हवाला दे रहे हैं। ऐसी कोई अधिकृत रिपोर्ट...

**प्रो. मनोज कुमार झा :** मैंने इंटरनेशनल लेबर रिपोर्ट का जिक्र किया है।

**श्री भूपेन्द्र यादव :** माननीय सभापति महोदय, अभी भी मेरा संशय बरकरार है, क्योंकि इस प्रकार का ईएसआईसी का कोई इंटरनेशनल सर्वे हुआ हो, यह मंत्रालय के ध्यान में नहीं है।

MR. CHAIRMAN: The hon. Minister will invite the hon. Member for a cup of tea and deal with the issue.

**श्री भूपेन्द्र यादव:** सभापति महोदय, मैं यह बताना चाहता हूं कि अभी पिछले दिनों ही अंतरराष्ट्रीय स्तर पर सोशल सिक्युरिटी का मराकेश में, जो कि मोरक्को में एक जगह है, एक बड़ा सम्मेलन हुआ था और भारत की ईएसआईसी योजना को दुनिया की सबसे अच्छी योजनाओं में गिना गया था। उसका कारण यह है कि हमारे 3 करोड़, 10 लाख आईपीज़ हैं और 12 करोड़ से ज्यादा लाभार्थी हैं। देश के 160 अस्पतालों में, 1,502 डिस्पेंसरियों में और 18 मेडिकल कॉलेजेज़ में इनका इलाज होता है, लेकिन इस योजना की सबसे बड़ी विशेषता यह है कि यह श्रमिकों के योगदान से चलती है और दुनिया में जो इसकी चर्चा है, वह इस बात के लिए है कि यह एकमात्र ऐसी स्वास्थ्य योजना है, जिसमें अपर लिमिट कुछ नहीं है। एक श्रमिक, जो अपना न्यूनतम अंशदान करता है, उसके इलाज पर जो भी अधिकतम खर्च आता है, उसकी कोई सीमा नहीं है। मैं माननीय सदस्य को यह बताना चाहूंगा कि अब हम ईएसआईसी के अस्पतालों में अधिक से अधिक सुविधा दे रहे हैं, जैसे हमने फरीदाबाद के मेडिकल कॉलेज में कैथलैब की भी सुविधा दी है। ईएसआईसी का जो एक डेंटल मेडिकल कॉलेज है, वह भारत में नंबर दो पर एक्रैडिटेशन में है। हम इसमें मेडिकल

शिक्षा के साथ-साथ हमारे मजदूरों के जो बच्चे हैं, उनके लिए भी आरक्षण की व्यवस्था रखते हैं और मजदूरों के लिए एक सम्मानपूर्ण स्वास्थ्य योजना चलाते हैं।

**श्री सभापतिः** मैंने माननीय मंत्री जी से विशेष अनुरोध किया था कि हमारे प्रतिभाशाली सांसद इनके साथ चाय पर चर्चा करें, क्योंकि मेरा दस साल से ज्यादा का व्यक्तिगत अनुभव है कि मंत्री जी चाहे किसी भी परिस्थिति में हों, लेकिन जब चाय पर चर्चा करते हैं, तो वह बड़ी सार्थक होती है। श्री राम नाथ ठाकुर जी, आप अपना प्रश्न पूछिए। ...The Leader of the House.

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, I doubt, माननीय सदस्य को चाय पर चर्चा पर आपत्ति न हो । इस पर माननीय सदस्य का व्यू ले लिया जाए। ..(**व्यवधान**)..

**प्रो. मनोज कुमार झाः** मैं आपकी बात से सहमत हूं, चाय पर चर्चा नहीं होगी, चाय के बाद चर्चा होगी। ..(**व्यवधान**)..

MR. CHAIRMAN: I offer myself every day for *charcha* between 10 and 11 a.m. और उस पर पेय पदार्थ क्या होगा, within permissible limits, is left to the discretion of the hon. Members. Shri Ram Nath Thakur.

**श्री राम नाथ ठाकुरः** सभापति महोदय, मैं आपके माध्यम से मंत्री जी को यह बताना चाहता हूं कि बिहार में सिर्फ चार हॉस्पिटल्स हैं। मैं माननीय मंत्री जी से यह जानना चाहता हूं कि क्या समस्तीपुर, बेगूसराय, मुजफ्फरपुर, दरभंगा, मधुबनी, मधेपुरा और सुपौल में एक और अस्पताल खोलने की कृपा करेंगे और यदि करेंगे तो, कब तक कृपा करेंगे - मैं माननीय मंत्री जी से यह उत्तर भी आपके माध्यम से जानना चाहता हूं।

**श्री भूपेन्द्र यादवः** माननीय सभापति महोदय, हमारे दोनों ही सदस्यों की बिहार में राज्य सरकार है। हमने मुजफ्फरपुर में 100 बेड्स का अस्पताल मंज़ूर किया है, लेकिन अभी तक राज्य सरकार के साथ हमारी भूमि की कोई अनुशंसा नहीं आई है। हमारा ईएसआईसी अस्पताल खुलने के लिए पूरी तरह से तैयार है। मैं इसके साथ ही यह भी कहना चाहता हूं कि चूंकि केंद्र सरकार के द्वारा फुलवारी शरीफ में, बिहटा में अस्पताल चलते हैं, लेकिन दो अस्पताल राज्य सरकार की ईएसआईसी के द्वारा संचालित हैं, जो कि मुंगेर और डालमियानगर में हैं। मैं माननीय सदस्य के संज्ञान में यह बात भी लाना चाहता हूं कि राज्य सरकार को चाहिए कि वह उस का संचालन करे, क्योंकि वह भी अभी अस्तव्यस्तता के कारण बंद हैं, जिसके कारण वहाँ के मजदूरों को नुक़सान हो रहा है।

SHRI BINOY VISWAM: Sir, may I put my question not through you but straight to the Minister? ...*(Interruptions)*... He suggested that. ...*(Interruptions)*... Hon. Chairman, I thought I can put the question, not through you, but directly to the

Minister. Am I right? ...*(Interruptions)*... Then, pardon me, Mr. Chairman, through you, I may ask the Minister this. There have been claims that the protection offered by ESI facilities was going to be extended to labourers from the unorganized sector and contract labourers. As it stands now, many ESI hospitals are under-staffed, with insufficient equipment and they are facing a lot of difficulties. Have the Government made any estimation as to how big the number could be and if the Government is equipped to cater to the needs of tens of thousands of workers that may come into that category?

**श्री भूपेन्द्र यादव:** माननीय सभापति महोदय, माननीय सदस्य ने बहुत अच्छा प्रश्न उठाया है कि ESIC की सुविधा का विस्तार अनऑर्गेनाइज़्ड सेक्टर में भी होना चाहिए। अब हम भी यह मानते हैं कि अनऑर्गेनाइज्ड सेक्टर में अगर तुरन्त यह विस्तार होगा तो 15 से 20 परसेंट तक हमारे लाभार्थियों की संख्या बढ़ेगी। मैं माननीय सदस्य के संज्ञान में लाना चाहूंगा कि भारत सरकार नया सोशल सिक्योरिटी कोड ला रही है, उसे लाना लम्बित है। इस बारे में हम अभी ट्रेड यूनियंस से भी बात कर रहे हैं। उसमें विशेष रूप से यह स्कीम बनाई गई है कि सरकार अनऑर्गेनाइज़्ड सेक्टर तक इसको विस्तृत करना चाहती है। मैं चाहता हूं कि सब यूनियंस जो साथ आ रही हैं, सोशल सिक्योरिटी कोड जैसे ही लागू होगा, यह अनऑर्गेनाइज़्ड सेक्टर पर अपने आप ही लागू हो जायेगा, जब यह कोड की स्कीम के अन्तर्गत होगा।

SHRI G.V.L. NARASIMHA RAO: Sir, first of all, I would like to compliment the hon. Minister and the Government for sanctioning a number of new ESIC hospitals in the country. My question relates to the delay in the construction of several sanctioned hospitals. In the State of Andhra Pradesh, seven new hospitals have been sanctioned. In four of them, the State Government has not even handed over the land. I would like to know from the hon. Minister as to what steps can be taken to expedite it. In Vishakhapatnam, the land has been awarded and Rs.384 crore have been sanctioned by the ESI Corporation on 1st February, 2022. I would like to draw hon. Minister's attention to it and urge him to kindly expedite the construction of this hospital in Vishakhapatnam as this will benefit nearly four lakh ESI beneficiaries.

**श्री भूपेन्द्र यादव:** माननीय सभापति महोदय, ESIC की बोर्ड की बैठक पिछले सप्ताह हुई है। अभी तक हमारा जो कंस्ट्रक्शन था, वह ज्यादा सी.पी.डब्लू.डी. के माध्यम से होता था। अब हमने अन्य इस प्रकार के जो सरकारी संस्थान हैं, जो इस कंस्ट्रक्शन में शामिल रहते हैं, उनको इसके लिए ओपन किया है। दूसरे, जो हमारे 76 अस्पताल अभी निर्माणाधीन अवस्था में चल रहे हैं, उसके लिए एक डैशबोर्ड बना करके एक समय सीमा का भी हमने हमारे हैडक्वार्टर के द्वारा निर्धारण किया है। तीसरा जो विषय है, उसमें हमारी ज्यादा दिक्कत आती है। हमारी लोकल अथॉरिटीज़ में जो विभिन्न तरह की सैंक्शंस हैं, उसके लिए भी हमने एक सुचारू व्यवस्था का निर्माण किया है।

चौथा, हमने एक प्रस्ताव अपने कॉरपोरेशन में पास किया है कि एक समान स्ट्रक्चर को हम एक निश्चित तरीके से लगाकर काम करेंगे, ताकि जो कंस्ट्रक्शन की अवधि अभी चार से पांच साल है, उसे कैसे हम घटा करके दो साल में करें, इसके लिए हमने कुछ निर्णय लिए हैं, जिन्हें मैं माननीय सदस्य के संज्ञान में भी तुरन्त लाना चाहूंगा।

**श्री सभापति :** प्रश्न संख्या 21.

**Protection of ancient cultures**

†*21. SHRI GHANSHYAM TIWARI: Will the Minister of CULTURE be pleased to state:

(a) the details of monuments/heritage of ancient cultures of India protected /revived by Government during the last three years;

(b) the details of monuments/heritage of ancient cultures of India whose pro tection/revival work has been done during the period from 2011 to 2014;

(c) whether Government proposes to formulate any scheme for conservatio n of monuments of Sanatan culture of the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRIMATI MEENAKASHI LEKHI): (a) to (d) A statement is laid on the Table of the House.

**Statement**

(a) The details of ancient monuments and archaeological sites declared protected by the government under the Ancient Monuments and Archaeological Sites and Remains Act, 1958 during the last three years are attached at Annex.I.

(b) The details of monuments/ sites protected under the Ancient Monuments and Archaeological Sites and Remains Act, 1958 during the period from 2011 to 2014 are attached at Annex.II.

† Original notice of the question was received in Hindi.

(c) and (d) Regular maintenance and conservation of monuments under Ancient Monuments and Archaeological Sites and Remains Act, 1958 are carried out by the Archaeological Survey of India.

## ANNEXURE I

**GAZETTE NOTIFICATION ISSUED FOR PROTECTION OF MONUMENT DURING THE LAST THREE YEARS** (2018-19 **to** 2021-22)

| Sl. No. | Name of the Monument | Locality | District | State |
|---|---|---|---|---|
| 1. | Baori and Adjacent Archaeological Remains | Neemrana | Alwar | Rajasthan |
| 2. | Janardana Temple | Panamaram | Wayanad | Kerala |
| 3. | Haveli of Agah Khan | Mauza Basai Mustkil (Taj Ganj) | Agra | Uttar Pradesh |
| 4. | Vishnu Temple | Village Kothali | Pithorgarh | Uttrakhand |
| 5. | Group of Monuments | Jharial | Bolangir | Orissa |
| 6. | Hathi Khana | Mauza Basai Mustkil (Taj Ganj) | Agra | Uttar Pradesh |
| 7. | Archaeological Site and Remains, Virpurkhurd, Virbhadra | Village Virpurkhurd, Virbhadra | Dehradun | Uttrakhand |
| 8. | Ancient Gonpa Complex, Wanla | Wanla | Leh | Ladakh (UT) |
| 9. | Trilochan Nath Temple, Mahdera | Village Palahi | Kathua | Jammu & Kashmir |
| 10. | Archaeological Site and Remains, Ashwamendha Yagya No. 1, 2 &3 | Jagatram Village Ann Field Tea company jungle and Dument (Barhwala) | Dehradun | Uttrakhand |
| 11. | Palace and Temple Complex, Navratangarh | Nagar | Gumla | Jharkhand |

| | | | | |
|---|---|---|---|---|
| 12. | Archaeological Site and Remains, Dronasagar, Govishana | Ujjain | Udham Singh Nagar | Uttrakhand |
| 13. | Archaeological Site and Remains | Sadikpur (02.09. 2020) | Baghpat | Uttar Pradesh |
| 14. | Rangdum Monastery (Shadup Dzamlinggyan) | Rangdum | Kargil | Ladakh (UT) |

**ANNEXURE II**

**GAZETTE NOTIFICATION ISSUED FOR PROTECTION OF MONUMENT DURING THE PERIOD FROM 2011 TO 2014**

| **Sl. No.** | **Name of the Monument /Site** | **Locality** | **District** | **State** |
|---|---|---|---|---|
| 1 | Fortress known as Medhaji-ka-Mahal, | Jamwa Ramgarh | Jaipur | Rajasthan |
| 2 | Motijhil Jama Masjid | Murshidabad | Murshidabad | West Bengal |
| 3 | Ancient Site, Sringraur | Sringverpura | Prayagraj | Uttar Pradesh |
| 4 | Menhirs and Caves at Vangchhia | Vangchhia | Champhai | Mizoram |
| 5 | Adi Badri, Archaeological Sites and remains | Kathgarh | Yamunanagar | Haryana |
| 6 | Temples at Haradih | Haradih | Ranchi | Jharkhand |
| 7 | Archaeological Ancient Site and Remains, Juni Kuran | Juni Kuran | Kachchh | Gujarat |
| 8 | Brindaban Chandra Temple, | Birsingha | Bankura | West Bengal |
| 9 | Radha Damodar Temple | Birsingha | Bankura | West Bengal |
| 10 | Ananateshwar Mahadev Temple | Lendura Bhagwanpur | Cuttack | Odisha |

**श्री घनश्याम तिवाड़ीः** माननीय सभापति महोदय, मेरे प्रश्न के दो भाग थे। मैं माननीय मंत्री जी को धन्यवाद दूंगा कि एक भाग का उन्होंने उत्तर दिया है, लेकिन जो दूसरा भाग था, उसके बारे में उन्होंने कुछ नहीं कहा।

मेरा प्रश्न सनातन संस्कृति की रक्षा के लिए था। उन्होंने जो ऐतिहासिक स्मारक हैं, उनका वर्णन दिया है। मेरा सनातन संस्कृति के स्मारकों से मतलब है, जिस प्रकार से अभी महाकाल के मंदिर का इतना बड़ा काम हुआ। प्रधान मंत्री जी त्रिपुंड लगाकर वहां पर गये। जिस प्रकार से काशी विश्वनाथ का काम हुआ, जिस प्रकार से केदारनाथ का हुआ, जिस प्रकार से बैजनाथधाम का हुआ, उसी प्रकार से प्रधान मंत्री जी ने द्वादश ज्योतिर्लिंग के संबंध में घोषणा की थी। उनके और अन्य सारी चीज़ों के उत्थान के लिए भारत सरकार की कोई योजना है तो उस योजना के बारे में मेरा प्रश्न था। मैं माननीय मंत्री महोदया से चाहूंगा कि उस प्रश्न का वे जवाब दें।

**श्रीमती मीनाक्षी लेखीः** माननीय सभापति महोदय, इसका उत्तर तो इनके प्रश्न में ही आ गया है कि स्वदेश योजनाएं और कई योजनाएं हैं, जिनके माध्यम से यह कार्यक्रम चल रहा है। उसमें राज्य सरकारों की जिस प्रकार की मांग होती है और वहां पर आने वाले यात्रियों का जो भाग रहता है, वह तो हम कर ही रहे हैं।

**श्री घनश्याम तिवाड़ीः** माननीय सभापति महोदय, मैं माननीय मंत्री महोदया से जानना चाहता था कि जो भारत पर 742 ईस्वी से लेकर आक्रान्ताओं ने हमले किये, उन हमलों में हमारी जो सनातन संस्कृति के तत्वों को नष्ट किया गया, उनके पुनरुत्थान के लिए जो सांस्कृतिक पुनरुत्थान का कार्यक्रम प्रधान मंत्री जी ने प्रारम्भ किया है, उसमें हमारा क्या योगदान है, उसमें हम क्या करना चाहते हैं?

**श्रीमती मीनाक्षी लेखीः** माननीय सभापति जी, माननीय सदस्य ने जो सांस्कृतिक पुनरुत्थान की व्यवस्था की बात की है, उसके उत्तर में मैं यही कहूँगी कि पुनरुत्थान का काम चल ही रहा है और वह सबकी निगाह में है।

**श्री सभापतिः** श्री जयंत चौधरी।

**श्री जयंत चौधरीः** आदरणीय सभापति महोदय, मैं मंत्री जी से कहना चाहूँगा कि आपने एक सूची प्रदान की है, जिसमें एएसआई के वे प्रोटेक्टेड मॉन्युमेंट्स हैं, जिन्हें आप संरक्षण दे रही हैं और जिनको आपने नोटिफाई किया है। उस सूची में आप देखेंगी कि उसमें सादिकपुर नाम से बागपत जिले के एक स्थल का ज़िक्र है। वास्तव में यह सिनौली नाम से प्रसिद्ध है और यह एक बहुत ही राष्ट्रीय महत्व का स्थल है, जिसके चार हजार साल पुराना होने का अनुमान है। यहाँ कई अवशेष मिले हैं, जो जाँच का विषय बनेंगे। विशेषज्ञ यह कहते हैं कि यह इंडस वैली सिविलाइजेशन से भी अलग और भिन्न है। उन अवशेषों में महिला योद्धाओं के अवशेष हैं, रथ है, तांबे की बनी तलवार है। मैं यह आपके संज्ञान में लाना चाहूँगा कि अभी वहाँ जो 350 बीघे की खुदाई होनी थी, उसकी गति

धीमी है और वहाँ के लोगों को यह जानकारी नहीं है कि उनको मुआवजा कब मिलेगा और किस दर से मिलेगा। वहाँ एक संग्रहालय का भी निर्माण होना था। मैं पूछना चाहता हूँ कि वहाँ जो संग्रहालय का निर्माण होना है और इस साइट को प्रॉपर्ली और कंप्लीट्ली इन्वेस्टिगेट करने की बात है, वह काम कब तक पूरा हो पाएगा?

**श्री सभापति :** ऑनरेबल मिनिस्टर।

**श्रीमती मीनाक्षी लेखी:** आदरणीय सभापति जी, अभी मेरे पास इसकी स्पेसिफिक जानकारी नहीं है, लेकिन सिनौली से निकले हुए जो भी सामान हैं, वे ग्रेटर नोएडा में हमारा जो इंडियन इंस्टिट्यूट ऑफ हेरिटेज बन रहा है, वहाँ पर रखे गए हैं और उनके ऊपर काम जारी है। उसकी एग्ज़ैक्ट स्थिति क्या है, उसकी स्पेसिफिक जानकारी मेरे पास नहीं है, मैं उसे बाद में आपको जरूर उपलब्ध करा दूँगी। यह स्थल हमारी नई फाइंड्स में से एक है। जो 5 नई जगहें मिली हैं, उनमें से एक यह स्थान है। कुछ समय पहले इसके ऊपर डॉक्युमेंटेशन और रिसर्च शुरू हुई है।

SHRI V. VIJAYASAI REDDY: Sir, I would like to know from the hon. Minister in respect of showcasing the ancient culture; conservation of the ancient culture; safeguarding the artefacts, and getting back the artefacts that have been stolen and taken out of India, and what steps is the Government of India taking in these regards. I would like to know whether G-20 Presidency will be utilised to highlight the ancient cultures and then use that platform to get all these four issues addressed.

SHRIMATI MEENAKASHI LEKHI: Sir, my colleague and friend has been very polite. So, I have not really heard him completely. But, if I can catch on the last few words, which I caught on, it was about the G-20 platform being used for propagating India's culture. That is very much under the purview of the Government of India and we have constantly been engaging with all the G-20 countries. He will be happy to know that recently, just two days ago, we had a programme in Udaipur. And, at any place that we are taking these delegates, we are showcasing the science and technology part along with the digital revolution which this country has undertaken and the ancient heritage of this country is also part of every such programme. I am grateful to him for highlighting this aspect.

As far as bringing back the antiquities of our country from other countries is concerned, again, I refer back to the UNESCO Convention, under which between the two signatory countries, the countries have to protect the heritage of the other country and, on request, they have to provide the same. We are working with many countries. Recently, the Foreign Affairs Minister from Scotland was in the country. We have discussed with them also. We are working on that project. All the Ministers

who are visiting, or, if we are visiting them, we are making those requests constantly and whole lot of things are in process and in pipeline. As and when this happens, we ensure that these artefacts go back to their place of origin. But there are several difficulties because in the past, we did not have proper documentation and we did not even have theft being reported. So, there are difficulties in these aspects. At times, it depends on the discussion with the member States whether they wish to return artefacts or not because we are unable to prove the theft part of it.

MR. CHAIRMAN: I can add from my side that G-20 is going to be a very important occasion. During my two visits abroad, I found in the people an air of expectation. They expect, and, rightly so, that in the land of culture and civilization, the event will be unique and an occasion for them to feast on our cultural wealth, and, that is both a challenge and an opportunity for us. Input to me is that everyone is concerned to make available and showcase India in the most authentic fashion. I call upon all the Members to give their own inputs also to the Chair and I will act as a platform to catalyse that their constructive ideas and imaginative inputs are also put into practice. This may be done within a fortnight. I will pass it on to the Leader of the House, who will bring about convergence of various departments to consider your inputs so that world comes to know about our cultural power, our cultural wealth and what India has to offer to the world.

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, the other day, hon. Prime Minister said that India's G-20 Presidency belongs to the entire nation. It is not of the Ruling Party or the Government. It is for the whole nation. *...(Interruptions)...*

SHRI JAIRAM RAMESH: Sir, this is Question Hour. It is not a discussion on G-20. *...(Interruptions)...*

SHRI PIYUSH GOYAL: Therefore, Sir, it is a very good initiative, which will have Members participating in this very important programme. I compliment you for taking this initiative.

MR. CHAIRMAN: Let me respond to the hon. Member. The Leader of the House and the Leader of the Opposition, to the extent I am concerned, have very special position. Also, in this House, we have the benefit of two former Prime Ministers. Believe in the Chair; the Chair is not partisan, the Chair is national. And, what I have

indicated is what I have felt. So, we all must rise to a level on certain issues where partisan prism is totally not taken sight of.

Let me give you an illustration. If, on an issue, former Prime Minister, Shri H.D. Deve Gowda would like to speak, that will be an input to the entire nation. I would first look at him and his vision and then the Rule Book. Same would be the case with my very dear friend, Jairam Ramesh, if, on an issue on which he has great depth of knowledge, he would like to intervene, as he will be doing in the afternoon today. ...*(Interruptions)*... One second.

SHRI JAIRAM RAMESH: Not in the Question Hour, Sir.

MR. CHAIRMAN: If it is Question Hour or any hour, every moment; I have no doubt about it. Having been a serious student of Parliamentary Practice at Global Level; Best Parliamentary Practice by Kaul and Shakdher and going by the views that have been taken in both the Houses, the Chairman is the ultimate custodian and protector. Now, Shri Tiruchi Siva.

SHRI TIRUCHI SIVA: Sir, in the State of Tamil Nadu in Thanjavur District, there is a dam, Kallainai dam, which was built in the first century by the Chola King Karikalan. It has withstood the onslaught of time for 2,000 years and it is considered to be the first ever water reservoir constructed in the world. Greek and Rome people have come here to witness that. Sir, it caters to the needs of delta region. Considering its age of 2,000 years, would the Minister explore the possibility of declaring this reservoir as a World Heritage Site?

SHRIMATI MEENAKASHI LEKHI: Sir, the hon. Member's remarks are appreciated. Only if the State Government writes to us, we can work on this project.

Sir, may I just mention one more line?

MR. CHAIRMAN: Go ahead.

SHRIMATI MEENAKASHI LEKHI: If the reservoir is in working condition, we could also bring it under Amrit Sarovar. That is also a possibility, but only if we get some documentation from the State. It will benefit the whole country.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): It is subject to correction. It was in one of the

announcements of our Government that this being such an ancient dam, for its preservation and maintenance, we will give an allowance. We have announced that Kallanai will get that. Announcing it as a world heritage site is a different issue altogether. On the attention given to a very ancient water reservoir named Kallanai, it has been done under the leadership of the Prime Minister, Shri Narendra Modi Ji. It is 2,000 years old. If I remember it correctly, Kallanai and money for it has been announced, and it has been done under the leadership of our Prime Minister. I would like to bring it to the notice of this House, through you, Sir, to recognize that fact.

MR. CHAIRMAN: Q.No.22.

**Infrastructure projects for Char Dham Yatra**

*22. SHRI DHANANJAY BHIMRAO MAHADIK: Will the Minister of TOURISM be pleased to state:

(a) the number of pilgrims who performed Char Dham Yatra this year;

(b) whether it is a fact that Government has started a large number of infrastructure projects for pilgrims of Char Dham Yatra;

(c) if so, the details thereof; and

(d) the time line for completion of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI AJAY BHATT): (a) to (d) A Statement is laid on the Table of the House.

**Statement**

(a) As per the information received from State/UT Tourism Department, the details of pilgrims visited to Char Dhams this year as given below:

| Sr. No. | Dhams | Pilgrims Visited (2022) |
|---|---|---|
| 1. | Badrinath ji Dham, Uttarakhand | 17.52 Lakh (upto Closure of Temple in November) |
| 2. | Dwarka (Dwarkadheesh), Gujarat | 50.26 Lakh in Financial Year 2022-23(upto November) |

| | | |
|---|---|---|
| 3. | Puri (Shri Jagannath Dham), Odisha | 107.29 Lakh (upto September) |
| 4. | Rameshwaram, Tamil Nadu | 48.37 Lakh (upto October) |

Source: State/UT Tourism Department

(b) to (d) Development of tourist places is primarily the responsibility of the State Governments/Union Territory Administrations. However, the Ministry of Tourism provides financial assistance to the States/UTs under the 'Swadesh Darshan' & 'National Mission on Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)' Schemes for the development of tourism related infrastructure and facilities to provide an enriching tourism experience to visitors in the country including Char Dhams.

All Char Dham destinations being of National level importance and imperative in pilgrimage landscape of India. Ministry of Tourism under its 'National Mission on Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)' Scheme has sanctioned projects at Badrinath in Uttarakhand, Dwarka in Gujarat and Puri in Odisha.

The details of the project sanctioned are given below:

**(Rs. in Crore)**

| Sl. No. | **Name of the Project** | **Year of Sanction** | **Sanctioned Project Cost** | **Project Completion** |
|---|---|---|---|---|
| **Badrinath ji Dham, Uttarakhand** | | | | |
| 1 | Development of Infrastructure for Pilgrimage Facilitation in Badrinath Ji Dham (Uttarakhand) | 2018-19 | 56.13 | Project is at advanced stage of completion. |
| **Dwarka (Dwarkadheesh), Gujarat** | | | | |
| 1 | Development of Dwarka | 2016-17 | 13.08 | Feb. 2021 |
| **Puri (Shri Jagannath Dham), Odisha** | | | | |
| 1 | Infrastructure Development at Puri, Shree Jagannath Dham — Ramachandi - Prachi River front at Deuli under Mega Circuit | 2014-15 | 50.00 | June. 2021 |

Further, Ministry of Tourism under its 'Swadesh Darshan' scheme sanctioned a coastal circuit theme project in the state of Tamil Nadu including Rameshwaram. The details of the project are given below:

(Rs. in Crore)

| Sl. No. | Name of the Project | Year of Sanction | Sanctioned Project Cost | Project Completion |
|---|---|---|---|---|
| **Rameshwaram, Tamil Nadu** | | | | |
| 1 | Development of (Chennai-Mamamallapuram – Rameshwaram – Manpadu – Kanyakumari) | 2016-17 | 73.13 | Project is physically completed. |

SHRI DHANANJAY BHIMRAO MAHADIK: Sir, the four pilgrimage sites, the Char Dham yatra, are located in Uttarakhand at a high altitude in the Himalayan region. The circuit consists of Yamunotri and Gangotri in Uttarkashi District, Kedarnath in Rudraprayag and Badrinath in Chamoli. *Yatris* face low oxygen level and low air pressure, increased ultraviolet radiation, exposure and low temperature during the *yatra*. There is an urgent need to increase the health infrastructure near these shrines, so that all kinds of medical facilities may be provided to the *yatris*. I would like to know through you, Sir, whether the Ministry will approach the Health Ministry to create health infrastructure near these shrines, so that not only *yatris* but also local people can get medical care and treatment.

**श्री अजय भट्टः** मान्यवर, जब भी चार धाम यात्रा प्रारम्भ होती है, तो सारी एजेंसीज़ से हमारी बातें होती हैं, एडमिनिस्ट्रेशन पूरी तरह से इन्वॉल्व्ड रहता है, जगह-जगह पर हमारे मेडिकल कैम्प्स लगते हैं। हम हर स्पेशियलिस्ट को वहाँ पर भेजते हैं। इसलिए कहीं पर भी ऐसी कोई दुविधा नहीं है कि कहीं पर हमारी कोई व्यवस्था नहीं होती है। व्यवस्था हमेशा चुस्त और दुरुस्त रहती है।

SHRI DHANANJAY BHIMRAO MAHADIK: Sir, there are four ways to reach Yamunotri and Kedarnath. The young and hearty can climb the hill. Those who can afford it, they can take a *palki* or a *doli*. The third form of travelling is performed on *kandi*. The *yatris* sit on the basket and the man climbs the hill with it on his back. Needless to say that it is cruel. The fourth way of travelling is by mule, donkey or pony. The condition of animals is also not good. Around 600 animals died this year. There were injuries. Lack of facilities for hot water to drink for animals is less. Most *yatris* are senior citizens who face a lot of problems during the *yatra*. I want to know whether the

Government has any plans to start ropeway at the Kedarnath and Yamunotri; if so, the details thereof; and how much time it will take in its operation.

**श्री अजय भट्टः** मान्यवर, मैं आपके माध्यम से पूरे सदन को बताना चाहता हूँ कि जो व्यवस्था वहाँ आज तक बनी हुई थी - 2013 में एक बहुत बड़ी आपदा आयी थी, उसके बाद जरूर रास्ते वगैरह काफी बरबाद हुए, लेकिन हमारी सरकार में, केन्द्र सरकार में, माननीय प्रधान मंत्री जी स्वयं उसकी मॉनिटरिंग करते हैं। जिन्होंने 2013 से पहले चार धाम देखे होंगे, अगर वे आज वहाँ देखने जायेंगे, तो वहाँ पूरा कायाकल्प हो गया है। मैंने पहले भी कहा है कि वहाँ सारी व्यवस्थाएँ चुस्त और दुरुस्त हैं, हर चीज़ की व्यवस्था वहाँ की जा रही है। अभी-अभी आपने देखा कि अब तो माननीय प्रधान मंत्री जी ने केदारनाथ जी के लिए और हेमकुंड साहिब के लिए रोपवे का श्रीगणेश कर दिया है और वह कार्य भी वहाँ पर प्रारम्भ हो गया है।

**श्री सभापति :** डा. अशोक बाजपेयी।

**डा. अशोक बाजपेयीः** माननीय सभापति जी, मैं आपकी अनुज्ञा से माननीय मंत्री जी से यह जानना चाहता हूँ कि चार धाम यात्रा के लिए जो ऑल वेदर रोड बनाने का सरकार का फैसला था, उसकी प्रगति क्या है?

**श्री अजय भट्टः** मान्यवर, ऑल वेदर रोड का काम बहुत तेजी से चल रहा है। वहाँ पर आपने देखा भी होगा, सुना भी होगा कि कभी तो हम मंदिरों में घास पकड़ कर चढ़ते थे, आम आदमी जा नहीं सकता था। जब डिज़ास्टर आया था, उस समय मैं खुद घास पकड़ कर ऊपर गया था। इस तरह से घास पकड़ कर ऊपर जाने में लोग स्लिप होते थे। आज वहाँ पर ऑल वेदर रोड बहुत अच्छे तरीके से काम कर रही है और कुछ दिनों में हम ऋषिकेश से रेल से चार धाम की यात्रा करेंगे। मान्यवर, काफी टनल्स में काम आगे बढ़ गया है।

MR. CHAIRMAN: Question Hour is over. The House stands adjourned till 2 p.m. today.

*[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise]*

*The House then adjourned for lunch at one of the clock.*

---

*The House reassembled after lunch at two of the clock,*
MR. CHAIRMAN *in the Chair.*

## GOVERNMENT BILLS

### *The Wild Life (Protection) Amendment Bill, 2022

MR. CHAIRMAN: Now, Shri Rakesh Sinha.

**श्री राकेश सिन्हा** (नाम निर्देशित): सभापति महोदय, कल मैंने अपने भाषण का अंत जिस बात से किया था, आज मैं उसी बात से अपना भाषण शुरू कर रहा हूँ। मैंने कहा था कि लैंटेना एक इन्वेसिव स्पीशीज़ है, जिसका भारत में आने से क्या दुष्प्रभाव हुआ, उसका मैं एक उदाहरण देना चाहता हूँ। कर्णाटक में एक सोलिगा ट्राइब है। यह ट्राइब मूलतः पशुओं के ऊपर निर्भर रहती थी, लेकिन जब से लैंटेना का प्रसार हुआ, तब से पशुओं की स्थिति खराब हुई और वहाँ की पूरी ईकोलॉजी बदल गई। आज उस ट्राइब के जीवनयापन की प्रकृति पूरी तरह से बदल गई है।

सर, इसका सिर्फ एक उदाहरण नहीं है। मैं इस बात को इसलिए रेखांकित करना चाहता हूँ, क्योंकि हमने एक लम्बे समय तक एक महत्वपूर्ण विषय को नज़रअंदाज़ किया है। आज इसी कारण बहुत ही सोच-समझकर जब इस अमेंडमेंट बिल को लाया जा रहा है, तो उसके पीछे का उद्देश्य देश की अर्थव्यवस्था, देश के पर्यावरण को बचाना है। कच्छ में विलायती बबूल को लाया गया था। वहाँ जो ट्राइब है, उसका नाम मालधारी ट्राइब है। मालधारी का तात्पर्य होता है, वैसे लोग जो जानवरों को रखते थे, यानी एनिमल कीपर्स। मालधारी ट्राइब जिस जगह से अपने जानवरों के लिए चारा लेती थी, वहाँ की भूमि की प्रकृति बदल गई और विलायती बबूल के कारण उस भूमि पर रहने वाले मालधारी, जो कि जानवरों को रखने वाले माने जाते थे, अब बबूलधारी बन गए हैं। यानी, जब इन्वेज़न होता है, तो इन्वेज़न उसी तरह से है जैसे कभी राजनीतिक रूप से इन्वेज़न होता था, आक्रमण होता था। आज पर्यावरण पर यह आक्रमण हो रहा है और इस आक्रमण के कारण हम कह सकते हैं कि एक तरह से हमारे पशु-पक्षियों को कोलोनाइज़ किया जा रहा है। इससे पता चलता है कि एक्सटिंक्शन किस कगार पर हो रहा है।

केरल के हमारे मित्र कल कह रहे थे कि राज्य सरकारों से सारे अधिकार छीने जा रहे हैं। वे शायद इस बात को नज़रअंदाज़ कर रहे हैं कि केरल में वर्ष 2020 में जो वाइल्ड लाइफ क्राइम था, उसकी संख्या 151 थी, जो कि वर्ष 2021 में बढ़कर 303 हो गई है, यानी उसमें 100 प्रतिशत की वृद्धि हुई है। केरल में 64 ऐसी बड्र्स स्पीशीज़ हैं, जो समाप्त होने के कगार पर हैं, एन्डेंजर्ड बड्र्स स्पीशीज़ हैं। इसलिए, गिद्धों की दो प्रजातियाँ हैं, जिनमें से एक को रेड रिंग वल्चर कहते हैं। इसी प्रकार, केरल में कुछ पशु इसलिए एन्डेंजर्ड हो गए हैं, क्योंकि इन्वेसिव, यानी बाहर से कुछ पशुओं का आना हुआ है। इसी कारण, मैं कहना चाहता हूँ कि जिस गैर-राजनीतिक विषय पर सिर्फ राष्ट्रीय ही नहीं, बल्कि पृथ्वी की रक्षा करने के लिए, अपनी प्रजातियों की रक्षा करने के लिए

*Further consideration continued on a motion moved on 7th December, 2022.

जो यह बिल लाया गया है, यह एक महत्वपूर्ण और सार्थक कदम है। सभापति महोदय, तीन महत्वपूर्ण कारण हैं, जिनके कारण ये खतरे बढ़ रहे हैं।

एक कारण यह है कि चीन, वियतनाम, म्यांमार जैसे देशों में जो परम्परागत दवाइयां हैं, उन दवाइयों में पशुओं के अंगों का उपयोग हो रहा है, जिसके कारण वाइल्ड लाइफ ट्रैफिकिंग बढ़ती जा रही है। आज चीन में परम्परागत दवाई की मार्केट 600 बिलियन डॉलर की है और यह 11 प्रतिशत की दर से प्रति वर्ष बढ़ रही है। इसका प्रभाव न सिर्फ भारत पर, बल्कि अफ्रीकी देशों पर भी है। यही कारण है कि इस कानून को और सख्ती से लागू करने की आवश्यकता है।

दूसरा बड़ा कारण है, जो खास तौर पर मछलियों के बारे में है। आपको आश्चर्य होगा कि हमारे वेस्टर्न घाट्स में 300 प्रकार की मछलियां पायी जाती हैं, उनमें 155 प्रकार की मछलियां ऑर्नामेंटल मछलियां हैं। उनमें कुछ प्रजातियों की ट्रैफिकिंग अनसाइंटिफिक रूप से हुई है, बिना किसी लाइसेंस के हुई है, जिसके कारण Channa Barca, Zebra Loach, Snakehead आदि ऐसी कुछ प्रजातियां समाप्त होने की कगार पर पहुंच गई हैं। अब ऑर्नामेंटल रीजन तो यह बना।

इसी तरह से स्टार कछुआ है। आज दुनिया में सबसे ज्यादा मांग भारत के स्टार कछुए की है। भारत में यह एन्डेंजर्ड स्पीशीज़ बनती जा रही है। उसी प्रकार से तोते की 12 नेटिव स्पीशीज़ हैं, जो देश में हैं। उनमें से 8 स्पीशीज़ समाप्ति की कगार पर पहुंच गई हैं। आज पूरे सदन को आत्मालोचन करना पड़ेगा। जब मैंने प्रधान मंत्री जी को चीता लाने के लिए बधाई दी, पर्यावरण मंत्री जी को इस बिल को लाने के लिए बधाई दी, उसके पीछे यह कर्मकांड नहीं था, दलीय कर्मकांड नहीं था। पिछले 70 सालों में आपने जीवन मूल्य से जुड़ी हुई आधारभूत चीज़ों की उपेक्षा की है। आपकी नज़र में यह महत्वहीन था और महत्वहीन होने के कारण ही एक समानान्तर अर्थव्यवस्था एक क्षेत्र में विकसित हुई। अमेरिका की प्रति वर्ष 120 बिलियन डॉलर की वाइल्ड लाइफ ट्रैफिकिंग है। दूसरे स्थान पर भारत है, जहां 91 बिलयन डॉलर की वाइल्ड लाइफ ट्रैफिकिंग होती है।

महोदय, मैं दो-तीन बातें कह कर अपनी बात समाप्त करना चाहता हूं। कभी-कभी हम गलतियां करते हैं और गलतियां व्यक्तिगत स्तर पर होती हैं। एक व्यक्ति 'Giant African Snail' यानी घोंघा को मॉरीशस से लाया। इसको लाने के पीछे सिर्फ एक क्यूरियोसिटी थी, लेकिन यह क्यूरियोसिटी किस प्रकार से एक डिज़ास्टर में परिवर्तित हो गई, उसकी तादाद बढ़ी। केरल और असम में इसकी मात्रा इतनी अधिक बढ़ गई है कि वहां की फसल नष्ट हो रही है और किसान परेशान हो रहे हैं। इन्हीं कारणों से मैं यह कहना चाहता हूं कि आज पूरे देश को एक ऐसे सख्त कानून की ज़रूरत है और सख्त कानून में हम उस फ्रेज़ को न भूलें कि Everybody's responsibility is nobody's responsibility. इसी कारण से केंद्र सरकार अपने ऊपर यह ज़िम्मेदारी ले रही है।

मैं नॉर्थ-ईस्ट का एक उदाहरण देकर अपनी बात समाप्त करूंगा। दुनिया के जो सबसे विकसित बायो-डायवर्सिटीज़ के केन्द्र हैं, उनमें से एक नॉर्थ-ईस्ट है। नॉर्थ-ईस्ट में 106 ऐसी प्रजातियां हैं, जो नष्ट होने की कगार पर हैं। इसका कारण है कि किसी भी प्रकार से वैज्ञानिक तरीके से पूरे देश में हमने उन चीज़ों का न सर्वेक्षण किया, न उनकी घटती संख्या पर ध्यान दिया, उसके कारणों के ऊपर हमने ध्यान नहीं दिया और प्रकृति पर सब कुछ छोड़ दिया। यही कारण है कि नॉर्थ-ईस्ट की स्पीशीज़ समाप्त हो रही हैं।

इसी तरह नॉर्थ-ईस्ट में काज़ीरंगा नेशनल पार्क है। महोदय, आपको आश्चर्य होगा कि 1968 से लेकर 2017 के बीच में 771 गैंडों की हत्या की गई। सिर्फ व्यापार करने के लिए शिकारियों के द्वारा वे मारे गए। उनकी कुल संख्या ही 2,200 थी, जिसमें से 771 को समाप्त कर दिया गया। केवल मुट्ठी भर लोग जो 91 बिलियन डॉलर कमाने के लिए सिर्फ देश की अस्मिता के साथ ही नहीं, बल्कि पर्यावरण, अर्थव्यवस्था और इस देश के मूल आधार के साथ खिलवाड़ कर रहे हैं, जो हमारे अस्तित्व को मिटाने पर लगे हुए हैं। इसलिए इस बिल की आवश्यकता थी। अंत में मैं बताना चाहता हूं कि जब यह कानून बनेगा और पारित भी होना ही है, तो इससे तीन लाभ होंगे। पहला, ऐसी ताकतें जो अब तक छिपी हुई हैं, जैसा मैंने 91 बिलियन डॉलर के बारे में बताया, यह तो सिर्फ ट्रैफिकिंग के बारे में है, उसको मैनेज करने में, कंट्रोल करने में जो खर्च होता है, इन्वेसिव प्लांट्स को मैनेज करने और कंट्रोल करने में जो खर्च होता है, वह इसमें शामिल नहीं है। पहली बात यह है कि हमारी अर्थव्यवस्था को लाभ होगा। दूसरा, इकोलॉजी के बारे में है। इकोलॉजी का बैलेंस बिगड़ने से बचेगा और तीसरा यह है कि अमेरिका जैसे देश में, जिसकी नर्सरी में साठ हज़ार इन्वेसिव प्लांट्स बिकने के लिए हैं और जो हमारे यहां गलत रास्ते से लाए जा रहे हैं, ऐसी जगहों पर एक रुकावट लगेगी। चीन जैसा देश जो अपनी ट्रेडिशनल मेडिसिन के लिए हमारे यहां से गैंडे के सींग की ट्रैफिकिंग कराता है, उस पर रोक लगेगी, तो मुझे ऐसा लगता है कि यह देश के हित में होगा, राष्ट्र के हित में होगा। कृपया संघवाद के नाम पर एक ऐसे कानून का, एक ऐसे संशोधन का विरोध मत कीजिए, जिस संशोधन का विरोध करने से इस देश के अस्तित्व पर खतरा आता है। आप अपने अस्तित्व को बचाने के लिए संघवाद का सहारा मत लीजिए। इस देश का संघवाद प्रधान मंत्री श्री नरेन्द्र मोदी जी के कोऑपरेटिव फैड्रलिज़्म में सबसे अधिक संवर्धित और सुरक्षित है और जो भी कानून बन रहा है, वह संवर्धित और सुरक्षित करने के लिए बन रहा है। एक राष्ट्र के लिए, प्रगति करने के लिए और आसमान छूने के लिए वह प्रयास करना पड़ता है, जिस प्रयास से सिर्फ स्वयं का ही नहीं, बल्कि जिसे आप पराया मानते हैं, जिसे पश्चिम का देश भौतिकता के आधार पर देखता रहा, उसका हम संरक्षण करें। इसलिए आज हमारे फॉरेस्ट के कवर में वृद्धि में हो रही है। वर्ष 2014 के बाद से फॉरेस्ट कवर बढ़ रहा है। जो प्लांट्स और एनिमल्स हैं, वे ज्यादा सुरक्षित महसूस कर रहे हैं। नया भारत, इकोनॉमी, इकोलॉजी और एन्वायर्नमेन्ट, तीनों को संबोधित करते हुए इस कानून को ला रहा है। मैं आपसे अपील करता हूं कि इस कानून का समर्थन कीजिए। विरोध के कर्मकांड से बाहर निकलकर, गैर राजनीतिक मसलों पर, जैसा माननीय सभापति महोदय ने कहा था कि ऐसे मुद्दे और मसले होते हैं, जहां हमें राजनीति से ऊपर उठना पड़ता है, दलीय परिधि को तोड़ना होता है और यह तोड़ना ही राष्ट्र का संरक्षण और संवर्धन होता है। इसी अपील के साथ मैं अपनी बात को विराम देता हूं, धन्यवाद।

**श्री प्रफुल्ल पटेल** (महाराष्ट्र): सभापति महोदय, आज हम एक ऐसे विधेयक पर चर्चा कर रहे हैं, निश्चित ही जिसकी आवश्यकता हम सब लोगों को महसूस होती है। मैं इस विभाग के मंत्री और हमारे मित्र श्री भूपेन्द्र यादव जी को भी बधाई दूंगा। यह बात ठीक है कि कुछ पहलुओं पर हमारे और सुझाव हो सकते हैं, लेकिन इसका जो मूल उद्देश्य है, इससे हमारा कोई मतभेद नहीं है। कहीं न कहीं पर्यावरण और विकास का संतुलन बनाकर रखना पड़ेगा। पर्यावरण भी उतना ही आवश्यक

है, लेकिन 135 करोड़ की आबादी के विकास को और उनके जीवन के स्तर को बनाए रखने के लिए हमें फाइन बैलेंस बनाकर रखना पड़ेगा।

हमारे देश में पर्यावरण के बारे में हम लोग कई वर्षों से प्रयास कर रहे हैं। पूर्व पर्यावरण मंत्री भी यहां बैठे हैं और वर्तमान मंत्री भी यहां हैं। कुछ चीज़ों में हमारे और इनके मतभेद भी होते थे। इसकी उनको भी जानकारी है, लेकिन मुद्दा यह है कि विकास भी होना चाहिए और पर्यावरण का संरक्षण भी होना चाहिए। मैं जिस इलाके से आता हूं, वह गोंदिया जिला है, महाराष्ट्र का अंतिम जिला है, जो कि मध्य प्रदेश और छत्तीसगढ़ से लगा हुआ है। सारे जो नेशनल रिज़र्व्स हैं, पेंच हो, ताडोबा हो, कान्हा हो, नागजीरा हो, ये सारे महत्वपूर्ण जो हमारे टाइगर रिजर्व्स हैं, ये उस परिसर में आते हैं। इसलिए मुझे थोड़ा-बहुत वहां का अनुभव भी है। हम लोग वन्य प्राणियों के संरक्षण के लिए हमेशा चर्चा करते हैं। 'प्रोटेक्ट द टाइगर', 'सेव द टाइगर' - यह बहुत अच्छी बात है और ऐसा होना भी चाहिए। बाकी भी जो वन्य प्राणी हैं, चाहे वे एलिफेन्ट्स हों या बाकी के भी जो हमारे देश में इंडिजिनस बहुत सारे प्राणी हैं, इनका संरक्षण होना चाहिए। यह समय की भी जरूरत है और पर्यावरण के लिए भी जरूरी है। हम वन्य प्राणियों में अकसर देखते हैं खासकर टाइगर, लेपर्ड, जो कि बाकी के पशुओं और यहां तक कि ह्यूमन बीइंग्ज़ को अटैक करते हैं, ये अपने-अपने क्षेत्र से बाहर आ जाते हैं और ह्यूमन-एनिमल कॉन्फ्लिक्ट बहुत बढ़ते जा रहे हैं। ये क्यों बढ़ रहे हैं, इसके बारे में भी हमें चिंतन करने की जरूरत है। मैं थोड़ा बहुत अपने अनुभव से कह सकता हूं कि जैसे टाइगर रिज़र्व है या कोई भी सैंक्चुअरी है, वहां केवल टाइगर ही नहीं होते हैं, बल्कि और भी प्राणी होते हैं। उस रिज़र्व में एक जमाना ऐसा था कि जब हम वहां बचपन में भी जाते थे, सर्च लाइट लेकर जीपों में खड़े होकर जाते थे, तो इतने सारे प्राणी नजर आते थे। वहां टाइगर तो शायद ही मिलता था, क्योंकि वह हर जगह तो कहीं घूमता नहीं है। टाइगर की संख्या भी बढ़िया थी, लेकिन नील गाय हो, चीतल हो, सांभर हो, भालू हो, बाइसन हो, ऐसे कई प्राणी हमें जंगलों में बहुत बड़ी मात्रा में नजर आते थे। आज आप उन्हीं जंगलों में जाएंगे, तो आपको नील गाय, सांभर, चीतल या अन्य जो भी प्राणी हो, जिनको ग्रेज़िंग एनिमल्स कहते हैं, ये अब हमें उस संख्या में नजर नहीं आते हैं। अब आप कहेंगे कि शेर, चीता या लेपर्ड हो, चीता अभी आया है, लेकिन लेपर्ड को अभी भी सामान्यतः हमारे गांव में चीता ही बोलते हैं, क्योंकि स्पॉटेड है, इन सभी प्राणियों को उनका जो प्रे चाहिए - वह क्या खाएगा, वह घास तो नहीं खाएगा - उसको उसका शिकार चाहिए और उस शिकार की मात्रा कम होती जा रही है।

महोदय, मेरा मंत्री महोदय से निवेदन है कि आपके बाकी के सभी प्रयास सराहनीय हैं, इसमें कोई दो राय नहीं हैं, आप उसमें जरूर आगे बढ़िए, लेकिन इस आस्पेक्ट को जरूर ध्यान में रखिए। आज मुम्बई जैसे शहर में संजय गांधी नेशनल पार्क है। उस पार्क के चीते, वहां के लेपर्ड जो हैं, वे पूरे शहरों में आ रहे हैं। आज मुम्बई जैसे शहर में, बॉर्डर पर चीते आते हैं और लोगों को और अन्य जीवों को, चाहे वह कुत्ता हो, गाय हो या अन्य पशु हो या इंसान हों या बच्चे हों, उनको भी खाने का काम करते हैं, क्योंकि उनका नैचुरल शिकार उनको नहीं मिल पा रहा है। मेरा यही निवेदन है कि आप इस बारे में बहुत ध्यान दीजिए।

दूसरा, जो सड़कें बनती हैं, नेशनल हाइवेज़ बनते हैं, वहां पर हम लोग काम रोक देते हैं, नेचुरली ठीक है कि पर्यावरण की बात है, लेकिन एक कॉमन पॉलिसी, एक नीति बना दीजिए कि अगर नेशनल हाइवे है, वह कहीं किसी फॉरेस्ट एरिया में से जाता है, तो किस तरह से वहां पर

वायर डक्ट बनाए जाएं या किस तरह से अंडरपासेज़ हों। अगर नेशनल हाइवे के किसी पोर्शन का काम बार-बार एनजीटी में जाएगा, तो उस पोर्शन की क्लीयरेंस को दस-दस साल तक मान्यता नहीं मिलेगी। So, why don't we have a national policy where roads are going to be required and development cannot stop? आप उसकी एक नीति बना लीजिए, यह बहुत जरूरी है।

सभापति जी, मेरा एक तीसरा और अंतिम निवेदन यह है कि हम महाराष्ट्र के जिस क्षेत्र में आते हैं, वह विदर्भ का इलाका माना जाता है। हमारे तन्खा जी जानते हैं कि एक ज़माने में वह सी.पी. एंड बेरार का हिस्सा था। 1960 में, जब सी.पी. एंड बेरार स्टेट्स का रिऑर्गनाइजेशन हुआ, तब महाराष्ट्र बना, मध्य प्रदेश बना, फिर बाद में छत्तीसगढ़ बना। वहाँ पर जो जमीन थी, वह डीग्रेडेड फॉरेस्ट, जिसका नाम हमारे महाराष्ट्र में झुड़पी जंगल एक नॉमेनक्लेचर रह गया है। उन्होंने वह नॉमेनक्लेचर मध्य प्रदेश में हटा दिया, उसको रेवेन्यू फॉरेस्ट कर दिया। सर, रेवेन्यू फॉरेस्ट में डेवलपमेंट हो सकता है, लेकिन झुड़पी जंगल का नॉमेनक्लेचर जंगल की परिभाषा में ही रह गया। आज चाहे नागपुर का हाई कोर्ट हो, नागपुर में विधान सभा हो, परंतु ये सारे फॉरेस्ट एरिया में, झुड़पी जंगल के परिसर में बने हुए हैं। सर, ऐसा कहने का मतलब यह है कि पुराने ज़माने में इस कानून के आने से पूर्व विकास हो सकता था। अब वहाँ पर चाहे इर्रिगेशन प्रोजेक्ट हो, रोड हो, गाँव का एक स्कूल हो, गाँव में विकास का और कोई काम हो, उन सभी के लिए फॉरेस्ट की वजह से, झुड़पी जंगल नॉमेनक्लेचर की वजह से आज हमें परेशानी होती है। यह अकेले मेरे एरिया की नहीं, बल्कि पूरे विदर्भ की बात है। मेरा आपसे निवेदन है कि आप इस बारे में जरूर विचार कीजिए। जयराम रमेश जी के समय में, कमल नाथ जी और अन्य कई लोगों के वक्त में पहले प्रयास हुए हैं, अतः इसकी भी एक सखोल नीति बनाइए, जिसमें पर्यावरण का भी ध्यान रखा जाए, वहाँ के वन्य क्षेत्र का भी ध्यान रखा जाए और जो एक गलत तरह का - केवल नॉमेनक्लेचर जो 1960 में स्टेट्स का रिऑर्गनाइजेशन होने के बाद नहीं बदल पाया है और अगर उसकी वजह से यह नुक़सान हो रहा है, तो इसका कुछ न कुछ मार्ग निकाला जाए। मैं आपके इस बिल की सराहना करते हुए यह कहना चाहता हूं कि आपको हमारा पूरा सहयोग रहेगा। सभापति जी, आपने मुझे इस बिल पर बोलने का अवसर दिया है, इसके लिए आपका बहुत-बहुत धन्यवाद।

SHRI KUMAR KETKAR (Maharashtra): Sir, at the outset, I welcome this Amendment Bill, but let us not forget that there is a tendency these days to forget the legacy of such very important Acts. This legislation, which is being amended now, was made in 1972, and that year is important because that very year, the then Prime Minister, Shrimati Indira Gandhi, addressed a conference, the Earth Conference, in Stockholm, in 1972 and, that led, by her personal initiative, to create this Act. Not only Project Tiger but she was also concerned about all other animals from crocodiles to lions and every other single animal in jungles or in the sea, including the fish. That legacy is necessary to be remembered when we amend this because she was particular in seeing that the jungles are not devastated or destroyed. At present, when we are talking here about this Act, Nicobar jungles are being completely ruined and removed.

Nicobar jungles are being removed for the benefit of some corporates. So, essentially, the wildlife is actually attacked not by humans as such but by the corporates and, some times, by the celebrity Bollywood-types. It is necessary to remember. अभी राकेश जी ने कहा कि सख्त कानून होना चाहिए। सर, सिर्फ कानून सख्त नहीं होना चाहिए, बल्कि उसका इम्प्लिमेंटेशन भी सख्त होना चाहिए, लेकिन उसका सख्त इम्प्लिमेंटेशन नहीं हो रहा है, इसके लिए corporates are actually using their money power or muscle power or their contacts, in the bureaucracy and in the Government, to destroy jungles. When jungles are gone, the wildlife is gone.

Another thing that is necessary to be noticed is that wildlife, jungles and human habitats are closely linked and related; one without the other is not possible. We talk about the climate change. While talking about climate change, we generally don't talk about wildlife, migration of birds and things like that. Sir, climate change is directly concerned with the protection of wildlife, protection of birds and creating environment for them. When we talk about environment, we must also talk about the creation of environment for them to survive and grow.

When Project Tiger was announced, there was a considerable discussion about it. Thankfully, there was a lot of support. But, today this issue has come because the real estate sharks and corporates are devastating jungles and creating problems for the wildlife.

It is also necessary to remember that from Jim Corbett to Salim Ali, so many people have written about the jungles of India. In fact, these jungles, the forest life, the flora and fauna were the main thing that attracted Europeans. Not only the spices in South India, but also the flora and fauna had attracted the Europeans. So, we are actually ruining the flora and fauna and I don't think we particularly care about it. I don't see any discussion. For instance, you talk about bio-diversity, but not a single university has any syllabus and discussion and studies or research projects done on bio-diversity. I think only one university has just started a bio-diversity subject, but otherwise, most universities ignore bio-diversity subject completely. As a result, the youth or the students or the academicians generally do not have any knowledge of the necessity of wildlife connected with climate change. Climate change is only more talked about and not actually implemented and that implementation will begin from the education sector, university sector, school sector where the wildlife needs to be actually promoted. Wildlife cannot be promoted merely by creating Acts. Another point that I must mention here is, a number of species that are declining in India has crossed 30,000. Globally, some one lakh species are actually gone forever and protection of species will happen only if the Government is serious and strict about implementing this. I will just mention my final point in one more minute. When our

former Prime Minister had gone to Mussoorie, she said that jungles are being destroyed for construction. Just now, Shri Praful Patel talked about development and ecology together and development is possible even without destroying ecological balance, but I don't think that is the approach of the present Government. Ecology is sacrificed in the name of development, in the name of highways, in the name of freeways and in the name of new projects. It is not enough to protect *Adivasis* and jungles together. It is necessary to protect *Adivasis* and jungles and wildlife together because they live together and they don't live separately. Unfortunately, what is discussed today is separating *Adivasis* from the wildlife and from the wildlife, the human habitats. It is necessary to take a comprehensive and a total view of the Wildlife Act, and therefore, not only having an act is important, but having implementation is perhaps even more important. Thank you.

**सुश्री इंदु बाला गोस्वामी** (हिमाचल प्रदेश): महोदय, मैं वाइल्ड लाइफ प्रोटेक्शन अमेंडमेंट बिल, 2022 जैसे महत्वपूर्ण विधेयक पर बोलने का मौका देने के लिए आपका आभार प्रकट करती हूं।

मानव पेड़-पौधे और जीव-जन्तुओं का जीवन एक प्रतिरक्षण चक्र है। पृथ्वी पेड़-पौधों का पोषण करती है और पेड़-पौधे कीटों, पक्षियों और जंगली जावनरों का पोषण करते हैं। दूसरी ओर मृत पशु गिद्ध का शिकार बनते हैं और गिद्ध जब मृत्यु को प्राप्त होकर पृथ्वी में समाते हैं तो कीटों का भोजन बनते हैं। मृत कीड़े-मकौड़े पौधों की खाद बनते हैं और जब पौधे आयु प्राप्त कर लेते हैं तो वे मनुष्य के जीवनयापन का साधन बनते हैं। मनुष्य, पेड़-पौधों और जीव-जन्तुओं से अपने जीवनचक्र को चलाता है। कहने का तात्पर्य यह है कि मनुष्य, जीव-जन्तु और पेड़-पौधे एक-दूसरे पर निर्भर करते हैं। जीवन का प्रतिरक्षण चक्र हमारे मानव जीवन के लिए बहुत ही आवश्यक है, इसलिए जल, जंगल और जानवर की रक्षा, सुरक्षा करना मानव का मुख्य दायित्व है। पर्यावरण में वनस्पति, जीव-जन्तुओं के विलुप्त होने का सीधा-सीधा प्रभाव मानव जीवन के अस्तित्व को प्रभावित करता है, क्योंकि मानव जीवन व उस जीवन से जुड़ी हुई सुख-सुविधा और समृद्धि पेड़-पौधों और जीव-जन्तुओं से ही प्राप्त होती है।

महोदय, मानवीय गतिविधियों की वजह से मानव द्वारा अपने लाभ व सुख-सुविधाओं के लिए जीव-जन्तुओं व वनस्पति का इतना दोहन शुरू हुआ है कि आज इनकी कई प्रजातियां विलुप्त होने की कगार पर हैं या विलुप्त हो चुकी हैं। मानवीय सुख-सुविधा की पूर्ति से पर्यावरण बहुत प्रभावित हुआ है। ग्लोबल वार्मिंग बढ़ी है, जंगल खत्म हो रहे हैं, चरागाह खत्म हो रहे हैं, फ्लोरा और फौना की बहुत सारी प्रजातियाँ या तो विलुप्त हो गई हैं या विलुप्त होने के कगार पर हैं, क्योंकि मनुष्य अपनी जरूरतों के लिए भोजन, ऊर्जा, दवाई, तेल व ईंधन के लिए सिर्फ इनका लगातार प्रयोग ही नहीं कर रहा है, बल्कि अपने व्यक्तिगत लाभ के लिए इनका अवैध व्यापार व तस्करी भी कर रहा है। आईयूसीएन की लुप्तप्राय प्रजातियों की सूची में 1,42,577 से ज्यादा प्रजातियाँ दर्ज हैं। इनमें विलुप्त होने के खतरे वाली 41,000 प्रजातियाँ दर्ज हैं, जिन्हें बचाया जाना विश्व समुदाय की बहुत ही महत्वपूर्ण जिम्मेदारी है। इस संदर्भ में भारत का हिम तेंदुआ, हिमालयन मोनाल (तीतर), सारस, एशियाटिक लॉयन, कृष्णमृग एवं नीलगिरि तहर जैसी प्रजातियों पर

प्रश्न है। मेरे प्रदेश में 1990 में गिद्धों की संख्या में भारी कमी आ गई। जाँच करने पर पता चला कि डाइक्लोफेनेक दवाई बनाने के लिए गिद्धों को मारा जा रहा है। गिद्धों के संरक्षण के लिए डाइक्लोफेनेक दवाई पर बैन लगाया गया और वन विभाग के निरंतर प्रयास से आज प्रदेश में गिद्धों की संख्या में वृद्धि हुई है।

महोदय, हिमाचल प्रदेश का पहला बायोडायवर्सिटी पार्क बन कर तैयार हो रहा है। इस पार्क के क्रियाशील होने से विलुप्त हो रही जड़ी-बूटियों की पहचान आसान होगी, खास कर हिमालय की विलुप्त हो रही जड़ी-बूटियों को संरक्षण प्राप्त होगा। मैं जिस प्रदेश से आती हूँ, वह हिमालयन रेंज में आता है। विलुप्त होती जड़ी-बूटियों में छतरी, सर्पगंधा, बर्बरी, चैरा, पठानबेल, भूतकेसी, अजवायन, संसरपाली, रतन जोत जैसी हजारों जड़ी-बूटियाँ हैं, जिनका प्रयोग स्वास्थ्य लाभ के लिए किया जाता है, जिनसे स्वास्थ्य से संबंधित हजारों दवाइयाँ बनती हैं, लेकिन अवैध व्यापार के कारण आज ये विलुप्त होने की कगार पर हैं।

महोदय, मैं उस राज्य से आती हूँ, जो प्रकृति को संरक्षित रखने में बहुत महत्वपूर्ण भूमिका निभाता है। हिमाचल प्रदेश का 68 परसेंट भाग वन क्षेत्र है। हिमाचल प्रदेश में 5 राष्ट्रीय उद्यान हैं और 32 वन्य जीव अभयारण्य हैं। इसलिए मैं इस बिल के महत्व को समझती हूँ। महोदय, वनों व जीव-जंतुओं के संरक्षण की अवधारणा हमेशा से हमारी प्राचीन संस्कृति और विरासत का हिस्सा रही है। हमारे वेदों में वनों को तीन श्रेणियों में बाँटा गया था। पहली श्रेणी महावन थी, इसमें महान वन आरक्षित था। आज हमारे देश में ऐसे 100 से अधिक भंडार हैं। दूसरी श्रेणी श्रीवन थी, जो मानव और पशुओं की आजीविका के लिए आवश्यक वनोपज का साधन था। आज हमारा देश लकड़ी, चंदन, प्लाईवुड, केंदू के पत्ते, बांस, साल के बीज, शहद, औषधीय पौधे, रबर, काजू और मसालों जैसे वन उत्पादों की एक बहुत बड़ी रेंज यहीं से प्राप्त कर रहा है। महोदय, प्राचीन काल में तीसरी श्रेणी तपोवन थी, जहाँ ऋषियों का स्थान होता था। यहाँ किसी भी जानवर या पेड़ को नुकसान पहुँचाना अपराध समझा जाता था। आज ये हमारे प्राकृतिक अभयारण्य हैं। जो पर्यावरणीय विरासत हमें पिछली हजारों पीढ़ियों ने दी है, क्या उसे आने वाली पीढ़ियों के लिए संरक्षित करना, उसको सहेज कर रखना हमारा दायित्व नहीं है? महोदय, ऐसे समय में जब मानवीय लोभ व गलतियों के कारण ग्लोबल वार्मिंग बढ़ रही है, जंगल खत्म हो रहे हैं और वनस्पति तथा जीवों की विभिन्न प्रजातियाँ विलुप्त हो रही हैं या विलुप्त होने की कगार पर हैं, मुझे यह कहते हुए गर्व हो रहा है कि आज हम माननीय प्रधान मंत्री जी के कुशल नेतृत्व में अपने गौरवशाली अतीत और संस्कृति को पुनर्जीवित कर रहे हैं। माननीय प्रधान मंत्री जी के नेतृत्व में हमारी सरकार ने भारत को एक जिम्मेदार और जलवायु अनुकूल अर्थव्यवस्था बनाने के लिए दृढ़ संकल्प प्रदर्शित किया है। यह विधेयक उसी दिशा में एक महत्वपूर्ण कदम है।

वर्तमान में हमारी सरकार वन्य जीव संरक्षण के प्रति प्रयासरत है, जिसके तहत प्रोजेक्ट एलीफेंट, गिद्ध संरक्षण कार्य योजना, प्रोजेक्ट डॉल्फिन, राष्ट्रीय समुद्री कछुआ कार्य योजना, प्रोजेक्ट हिम तेंदुआ, इंडियन राइनो विज़न जैसे कार्यक्रमों में कम से कम 22 वन्य जीवों के संरक्षण को शामिल किया गया है। बीते वर्षों में शेरों, बाघों, हाथियों, एक सींग के गैंडों और तेंदुओं की संख्या में भारी वृद्धि हुई है।

महोदय, सात दशक के बाद माननीय प्रधान मंत्री जी ने पहली बार अपने जन्मदिवस पर एक साथ आठ चीते, जो भारत से विलुप्त हो गए थे, देश को उपहार स्वरूप देकर पर्यावरण और

वन्य जीव संरक्षण के प्रति देश की जनता से अपनी प्रतिबद्धता दोहराई है। वन्य जीव मानव जीवन और उसकी सुख-सुविधाओं से जुड़े हुए हैं, इसलिए उनको सुरक्षित रखने के लिए सख्त नियम और विनियम बनाने की आवश्यकता है। समय के साथ 1972 के कानून में संशोधन करने की आवश्यकता थी। ताजा संशोधन वन्य जीव संरक्षण कानून, 1972 की प्रस्तावना में बदलाव करता है। इसकी प्रस्तावना में वन्य जीवों के संरक्षण की ही मूल भावना है। अब नये विधेयक में वन्य जीवों के संरक्षण के साथ-साथ, उनकी सुरक्षा और प्रबंधन को भी शामिल किया गया है। इस विधेयक से पशुओं और उनकी विभिन्न प्रजातियों की सुरक्षा करने और उनके उत्पादों के व्यापार के रेगुलेशन हेतु प्रभावशाली कार्य-ढांचा तैयार करने की मंशा है।

महोदय, यह विधेयक न केवल सीआईटीईएस के प्रावधानों को लेकर भारत की प्रतिबद्धता को पूरा करता है, बल्कि देश में वन्य जीव संरक्षण, सुरक्षा और प्रबंधन के सभी पहलुओं को भी शामिल करता है। प्रस्तावित विधेयक के तहत आक्रामक प्रजातियां, अर्थात ऐसी प्रजातियां जो भारत की नहीं हैं अथवा जिनके फैलाव से भारत में वन्य जीवों को खतरा हो रहा है, अर्थव्यवस्था को हानि पहुंच रही है और वातावरण को नुकसान हो रहा है, ऐसी प्रजातियों के आयात व व्यापार, उनको सुरक्षित रखने या उनकी संख्या बढ़ाने से संबंधित निर्णय लेने का अधिकार केन्द्र सरकार को ही होगा। इससे निश्चित रूप से इन्हें प्रतिबंधित किया जा सकेगा। विधेयक में दिए गए नियमों, उपनियमों का उल्लंघन करने पर जुर्माना राशि को बढ़ाया गया है। इससे इनका जो अवैध व्यापार होता है या तस्करी होती है, उसमें निश्चित रूप से रोक लगेगी।

महोदय, इन बिंदुओं को रखने के बाद मैं विधेयक के निष्कर्ष पर आती हूं। विधेयक की समग्र भावना और दिशा ऐसी है, जिससे भारत का कोई भी शुभचिंतक इसका विरोध नहीं कर सकता है। आज पर्यावरण सुरक्षा की लड़ाई में भारत पूरी दुनिया का नेतृत्व कर रहा है। इस विधेयक के अधिनियमन से हमारे ग्रह, अर्थात पृथ्वी के पारिस्थितिकी तंत्र को बचाने की लड़ाई में हम सबसे आगे रहेंगे।

महोदय, मैं इस विधेयक को पेश करने के लिए माननीय मंत्री जी को बधाई देना चाहती हूं, जो न केवल सीआईटीईएस के प्रावधानों को पूरा करता है, बल्कि हमारे देश में वन्य जीवन के संरक्षण, सुरक्षा और प्रबंधन के सभी पहलुओं को भी शामिल करता है। बहुत-बहुत धन्यवाद।

MS. SUSHMITA DEV (West Bengal): Thank you, Mr. Chairman, Sir. Today, my party has given me an opportunity to speak on a very important Bill, that is, the Wild Life Protection (Amendment) Bill. And, I have to say that it is my privilege to speak before you for the second time within a span of very few days.

Sir, I was listening to my learned colleagues and very valuable suggestions have been put forth. And, it is extremely significant for me because I come from the State of Assam, however elected by my Leader, Ms. Mamata Banerjee, from West Bengal. I come from a region where forests, flora and fauna form a very integral part of our economy, of our livelihoods and of our society. As you know, Sir, the North-Eastern Region constitutes just 7.98 per cent of the geographical area of the country but it accounts for nearly one fourth of its forest cover. So, this Bill is, particularly,

very close to my heart. But, I will start by saying that this is one such Bill where one cannot concentrate just on the sections or clauses that have been amended in the Principal Act, but, actually, the thrust of this Bill is in the number of Schedules that have been included. उस दिन आप एक्सपर्टीज़ के बारे में बोल रहे थे। कुछ बिल्स ऐसे होते हैं, जिनके लिए एक्सपर्टीज़ की बहुत जरूरत होती है। यह वैसा ही एक बिल है। I applaud the Members of the Standing Committee because I feel that they have done a thorough job. They have heard a number of activists, environmentalists, experts and, then, given their suggestions on this Bill. We are well aware that as a nation, we are amongst the 184 countries that have signed the Convention on International Trade in Endangered Species of Wild Fauna and Flora, 1975. If I am not wrong, we signed it and ratified it some time in 1976. This Bill is absolutely necessary to bring our current laws in line with our international obligations under that treaty. Having said that, I would like to say it was first introduced in the Lok Sabha in December 2021. The Standing Committee went through a very thorough discussion. Then, it was passed in the Lok Sabha, and, now, it is before us for consideration again. If I may say so, this Bill is a prime example of how a Standing Committee can act as a watchdog of the nation. Today, all the Members of the House, whether they are in the Treasury Benches or in the Opposition Benches, we must all come together in agreeing that it will be a disservice to the nation if the number of Bills that go to the Standing Committee drops from 60 per cent to 13 per cent. Sir, today, I am a Member of Parliament but I do not have every expertise. So, it is an opportunity for me to read the Standing Committee Report and learn from it. Here, I would like to say कि हम कानून किसके लिए बनाते हैं? हम एक साधारण इंसान के लिए कानून बनाते हैं, जिस पर यह कानून लागू होता है। हमारा यह कर्त्तव्य है, as law-makers, it is our duty to simplify the law. Our hon. Minister is very learned. I have sat in the Environmental Standing Committee with him and learnt a lot from him. लेकिन हर इंसान के पास उसको समझने की ताकत नहीं होती। As regards the way this Bill has been amended, the Standing Committee has repeatedly said that it has become a very cumbersome Bill. The question that many people in this arena have raised is: What is the reason that this was not made a part of the Biological Diversity Act, 2002, the amendment for which is also pending in the 2021 Bill before the Joint Committee? अगर बायोलॉजिकल डायवर्सिटी एक्ट के माध्यम से इस अमेंडमेंट को लाया जाता, तो मेरा यह मानना है कि it would have been far more streamlined. My learned colleague, Mr. Sinha, spoke a lot about biological diversity, which only bolsters my point that inserting it in the Biological Diversity Act would have been a better drafting strategy. No one can oppose this Bill, Sir. No one can oppose this Bill because we all agree on sustainable exploitation of our flora and fauna. And, it is a reality that the kind of international trade that takes

place of plants and wildlife specimen runs into billions of dollars. It is a huge area for legislation. It was much required. So, I do not oppose that but I would also like to say that this kind of exploitation also leads to a massive threat.

Therefore, to implement CITES was extremely important for us. Sir, one of the key amendments that has been brought is to have two authorities, one being the management authority and one being the scientific authority. Sir, these two authorities will regulate the trade of these species as well as they will ensure that the level of the trade doesn't go to such an extent that it becomes detrimental to any species. Sir, this is important. I don't deny it because our Sustainable Development Goals No. 15 is also very important to us when it comes to wildlife. But I do feel, Sir, that in the composition of these two authorities, one must remember that this is a subject that is in the Concurrent List, and, therefore, the States must have a significant say in how it is implemented. So, these two authorities, how they will be set up, who will run it, which set up of officers will be there, must take into accounts our strong principles of federalism and help the States. They should be able to constructively engage at the level of these authorities.

Sir, I am pained to say that many Members, not just me, have repeatedly raised the concern about the way Section 43 has been amended. Section 43 of the principal Act has been amended, which is the 1972 Act, and this is not a concern of Parliamentarians or Members of the Standing Committee but this is a concern of people who have been fighting for decades for the protection of captive animals like the elephants.

Sir, if I may say so, हमने देखा था, एक ज़माना था, जब राजा-महाराजा हाथी पर चढ़ कर युद्ध करने जाते थे। मुझे बचपन के वे दिन याद हैं, जब हम रिपब्लिक डे परेड में देखते थे कि साहसी बच्चों को हाथियों पर बैठा कर परेड में ले जाते थे, पर, इस देश में हम उन कानूनों या रिचुअल्स में परिवर्तन लेकर आए। हम यह क्यों लेकर आए? हम उस पशु के हित में यह परिवर्तन लेकर आए, जिसको जंगल में होना चाहिए, लेकिन वह हमारे बीच में है, उसमें हमारा थोड़ा स्वार्थ है। So, whether all of us, Parliamentarians, realize that a wild elephant in this country comes under 'captive animals'. हमने रिपब्लिक डे परेड में भी हाथी को यूज़ करना बंद कर दिया। It has been declared as a heritage animal. Mr. Jairam Ramesh, I think, was, at that time, the Minister. यह सरकार जो क्लॉज़ 27 लेकर आई है, it is a direct contravention of the earlier Section 43. I am sure, the hon. Minister is very learned, he will explain himself. सरकार स्टैंडिंग कमेटी की सिफारिश के बिल्कुल विपरीत अमेंडमेंट लेकर आई है, जो लोक सभा में पास होकर राज्य सभा में आया है। The original Act says, you cannot transport or transfer any captive animal for consideration. So, what are the exceptions? It is like if you move an animal from one zoo to the other, no one can say anything; and the moment you move them, you have to inform the Chief Wildlife Warden within 30 days.

सर, सरकार इस सेक्शन को बदल कर जो संशोधन लेकर आई, उसमें लिख दिया कि लाइव एलिफेंट्स के जो ओनर हैं, जिनके पास सर्टिफिकेट है, they can transfer and transport with the permission of the State Government on fulfillment of such conditions as may be prescribed by the Central Government. Huge discretion, Sir. इसमें परपज़ तक नहीं लिखा। The Standing Committee made a very practical suggestion. We realize the ground realities of this nation, and elephants form a part of our rituals. So, I plead with the hon. Minister कि आपने जो 'ऐनी अदर परपज़' करके इसको और भी ब्रॉड कर दिया, उसकी वजह से पब्लिक डोमेन में एक डर है। सर, आप उस डर की वजह समझते हैं।

सर, चूँकि मेरा समय समाप्त होने वाला है, इसलिए मैं एक महत्वपूर्ण तथ्य बता कर अपनी बात समाप्त करूँगी।

I want the hon. Minister to tell the Parliament the reason why this Government did not vote against the motion where international trade for ivory was due to be started. That motion was defeated, but this Government abstained from voting. So, 'any other purpose' और उसके बीच में कोई संबंध तो नहीं है,सर? शायद यह पूछना लोकतंत्र में मेरा हक है। आपका बहुत-बहुत धन्यवाद, पार्टी का बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: Shri Jairam Ramesh.

SHRI JAIRAM RAMESH (Karnataka): Thank you, Mr. Chairman Sir. Sir, I rise to oppose the Wild Life (Amendment) Bill, 2021, in its present form. Before I speak, let me say how delighted I am. As rare is wild life, rare is to see the Chairman in the Chair in the afternoon, at 2.30 p.m.? Sir, it is my privilege that I am speaking in your presence, with no disrespect to the hon. Deputy Chairman who is sitting in front of me.

Sir, before I speak on the Bill, my colleague, Shri Kumar Ketkar, drew attention to the fact that we are celebrating the 50th anniversary of the Wild Life Protection Act. The Wild Life Protection Act was discussed in the Lok Sabha and the Rajya Sabha in August, 1972 and was gazetted on the 9th of September, 1972. It is an important landmark because this Act was passed by Parliament when wild life was in the State List of the Constitution. The first Government made an effort, under Pandit Jawaharlal Nehru and Shri K.M. Munshi, to pass a Wild Life Act. They could not pass it because the States objected to it as Wild Life was a part of the State List. This matter came up when Shrimati Indira Gandhi became Prime Minister. She was a very ardent conservationist and she found a way to pass an Act by Parliament on a subject belonging to the State List. She resorted to Article 252, which empowers Parliament to pass a law on a subject in the State List provided two or more States assent to it. So, on the 12th of April, 1972, she wrote a letter to all the Chief Ministers. I wish to

quote this letter because this is very relevant to our discussion today. She writes, "Dear Chief Minister, I have written to you in the past about wild life conservation and management. Although there is now greater consciousness about this problem than a few years ago we have not been able to significantly arrest the continuing decline of our fauna including many endangered species. Poaching is on the increase and we continue to receive reports of lucrative trade in furs and pelts of even those animals like the tiger whose shooting is in law prohibited throughout the country. My colleague, the Agriculture Minister, Shri Jagjivan Ram then has already written to you about the difficulties of controlling trade and taxidermy in the absence of a uniform Central law applicable to the entire country. Experts are unanimous that only an integrated and countrywide policy of wild life conservation and management can arrest the present precipitous decline. It is for these reasons that we now seek your cooperation to enact Central legislation on wild life conservation and management. This is not a political issue. It concerns the survival of our famous natural heritage. Past experience reveals the limitations of a regional approach. The Centre and the States must now act in concert on the basis of a common legislation which should be strictly enforced."

Sir, following this letter and following the Parliament passing this law, eleven States enacted their own laws in consonance with Parliament's law and subsequently all States began adopting this national legislation. The Wild Life Protection Act is one of the most successful Acts in our country. It has protected the lions, it has protected tigers, it has protected elephants, it has protected *ghariyals*, it has protected rhinoceros, it has protected olive ridley turtles of the coast of Odisha, it has, in fact, even protected pygmy hogs. Mr. Bhubaneswar Kalita is perhaps one of the few Members of the House who would know what a pygmy hog is because it is found in the Manas and Kaziranga sanctuaries in Assam.

It is a small little animal. Even that came under the Wildlife Protection Act and it has protected a large number of birds and a large number of species. So, we celebrate the Wildlife (Protection) Act, 1972. It was a courageous and visionary move on the part of our Prime Minister to bring this law at a time when it was not fashionable to talk about environment, climate change, bio-diversity and so on.

Let me now come to the Bill. Bhupender Yadav*ji* has been Chairman of many Standing Committees. He has been Chairman of many Select Committees. I can tell you the batting average that he has. Of his recommendations being accepted by the Government in power is over 90 per cent. His batting average is that recommendations made by any Bhupender Yadav-chaired Committee is over 90 per cent, whether he sat here or whether he sat there. But, today, I have to give him only

50 per cent. It is ironic that a Minister, whose recommendations are accepted, is refusing to accept the important recommendations of the Standing Committee, which my colleague, Ms. Sushmita Dev, has pointed out. Let me first give him the two credits where it is due. He has accepted the recommendation of the Standing Committee on Schedule-I, Schedule-II and Schedule-III. He has cleaned it up; he has followed the format suggested by the Standing Committee; he has not made one spelling change in the Schedule-I, Schedule-II and Schedule-III and he has, I think, been bold enough to accept that the Standing Committee has made an improvement on the original Bill. I compliment him for that. Secondly, I wish to compliment him on dropping the most dangerous provision in the Original Bill. Clause 27 was the most dangerous provision, which reads as follows: "In Section 43 of the principal Act, after sub-section (3), the following sub-section shall be inserted, namely, (4) This section shall not apply to the transfer or transport of any live elephant by a person having a certificate of ownership when such person has obtained prior permission from the State Government on fulfilment of such conditions as may be prescribed by the Central Government." He has dropped this in consonance with the recommendations of the Standing Committee. So far, he has got two out of two. Now comes a problematic part. He has accepted the Standing Committee's recommendation on redrafting this clause 27. I have to point out here that there is a conflict of interest. I was Chairman of the Standing Committee. I hope you will permit me to say this. Elephant is not only a natural but also a national heritage mammal of India. We know the cultural and religious significance of the elephant in many States of India. That is why the Standing Committee had recommended an alternative. "Provided that the transfer or transport of a captive elephant for a religious ..." The Standing Committee accepted the religious significance of elephant. But what has Bhupender Yadavji done in the Bill. He adds "or any other purpose". What is this 'any other purpose -- to provide for an elephant for a captive zoo in Gujarat or to provide for some private amusement parks in some other States? What is this "any other purpose"? So, I requested him, "Please drop any other purpose". In fact, I suggested to him to say, "religious and cultural purposes". But he did not agree and he has kept "any other purpose".

MR. CHAIRMAN: You must appreciate his secular credentials.

SHRI JAIRAM RAMESH: I moved Amendments to the Bill on the 3rd of August. But I cannot move these Amendments today.

3.00 P.M.

Rajya Sabha is a continuing House. The Amendments should be continuing. The Bills are continuing, but today, I am told that these Amendments are infructuous because they have not been moved 48 hours before the Bill. I have moved these Amendments. Anyway, I don't want to get into this procedural issue. So, I want to request the Minister, please drop the words 'any other purpose' from the Bill. If you have 'any other purpose' in mind, put it into the Bill and take the House into confidence. And, don't get up and say that it will come into the Rules because we know what happens in the Rules. So, please, put it into the Bill. Sir, I will take two minutes more. So far, his score is two-and-a-half, two plus and the third recommendation is accepted half, and he has diluted it by putting the words 'any other purpose'.

Now, I will talk about the State Board on Wildlife. I moved an Amendment on this. What the Minister has done in the Bill is that he has made the State Board on Wildlife a rubber stamp machine. Today, the State Board on Wildlife is chaired by the Chief Minister. At least, the Chief Minister, twice a year, pays attention to the problems of the wildlife. In the case of Mr. Naveen Patnaik, it is more frequent because he takes great interest in the protection of wildlife in Odisha. Now, this Bill says that you can have a Standing Committee chaired by the Minister, who will be the Vice-Chairman, and you will have ten Members. We know that these ten Members will be Secretary (Forest), Secretary (Environment), Secretary (Finance), Secretary (Culture), etc. All these will be the people who will say yes. So, please preserve the integrity and independence of the State Board on wildlife and bring some institutional Members, bring some scientists, bring some conservationists, bring some outsiders who will give you a different point of view. You want to protect bio-diversity. I would say protect bio-diversity of intellectual opinion. You cannot have only one person deciding on the State Board on Wildlife.

Finally, my friend and colleague, Ms. Sushmita Dev, has referred to this. I do not object to the fact that this Bill came because of the need to fulfil CITES commitments. The third Assembly of CITES was held in India in 1981. There was no *dhoom-dham*, no *tamasha* that CITES was coming to India. CITES came to India in 1981 and 150 countries met here. India is a world leader in conservation. We don't have to learn lessons from any other country. We are number one in the world on conservation because of the Wildlife Protection Act. *(Time-bell rings.)* What Mr. Bhupender Yadav has done in this Bill is that he has produced the tomb of a Bill, which is impossible to navigate, impossible to understand. It was very simple solution that the Standing Committee had suggested. That was agreed to initially, but then,

for some reason, that agreement was taken back and we have gone back into a very cumbersome Bill. So, I cannot support the Bill in its present form. I support the two points on which Mr. Bhupender Yadav has agreed to the Report of the Standing Committee. I compliment him on this, but compared to his average of 90 per cent acceptance of recommendations when he was the Chairman, I am afraid, as far as this Standing Committee is concerned, his acceptance rate is only 50 per cent. Thank you, Sir.

MR. CHAIRMAN: Hon. Members, before I call upon the next speaker, there are two things. And, we will seek the talent and services of Shri Derek O'Brien to have a quiz whether a former Minister has ever agreed with a current Minister! That is number one. And, number two, I, as the Chairman, would like to draw on the wisdom of the House whether a recommendation of a Standing Committee or a Joint Committee is just an input or it has a binding force. On that also, I will trust the wisdom of Shri Derek O'Brien given a strong lineage of quizzing. Now, I call upon Dr. M. Thambidurai.

DR. M. THAMBIDURAI (Tamil Nadu): Mr. Chairman, Sir, I thank you for giving me the opportunity to speak on this Bill. Sir, I am supporting this Bill. Sir, the hon. Minister has brought the Bill after referring it to the Standing Committee. The observations made by the Standing Committee have also been taken into consideration and now he has brought the Bill.

(MR. DEPUTY CHAIRMAN *in the Chair.)*

Mr. Deputy Chairman, Sir, it is a very important issue. Please allow me to speak for a few minutes.

MR. DEPUTY CHAIRMAN: Please speak on the Bill.

DR. M. THAMBIDURAI: Sir, Jairam Ramesh ji has raised some issues and I have to reply to them. He is a very intellectual man; I am not denying that. First of all, he asked as to why this subject has come to the Concurrent List from the State List. This is done as per the convenience of the Central Governments. Especially, the Congress Government, whenever they ruled, brought the State Subjects to the Central List. That is what has happened and because of this, the State Governments are suffering. He said that the Chief Ministers do not have faith in the Central

Government. My question is: why did the Congress Government bring this State subject to the Concurrent List? This is the contradiction, Sir.

Now, I come to another important issue. Sir, the issue of Jallikattu is an important cultural issue in Tamil Nadu. When Mr. Jairam Ramesh was the Minister, he included the 'bull' and everything in the list. Now, we are facing a lot of problems. Due to the steps taken by the hon. Prime Minister, Shri Narendra Modi, we got the exemption and then we could conduct Jallikattu because ox and bulls were exempted.

Sir, whenever the Governments come to power, they make rules as they like. You cannot criticise this Government or that Government. It is the root cause which you created some time back. Even Pandit Nehru could not do it but Madam Indira Gandhi brought it. She only brought the subject of 'education' into the Concurrent List from the State List. Today, as far as NEET examination is concerned, we are suffering in that regard. *...(Interruptions)...* Sir, because 'education' was brought to the Concurrent List during the Emergency period in 1976, we are suffering now. Therefore, please do not teach us federalism. You are spoiling the federalism. This Government saved the federalism and we have to appreciate this.

MR. DEPUTY CHAIRMAN: Thambidurai ji, please address the Chair. *...(Interruptions)...*

DR. JOHN BRITTAS (Kerala): Both are same. *...(Interruptions)...* Both are same.

DR. M. THAMBIDURAI: Mr. Brittas, I am supporting you. *...(Interruptions)...*

**श्री उपसभापतिः** प्लीज़, आपस में बात न करें। Please address the Chair. *...(Interruptions)...* You have limited time.

DR. M. THAMBIDURAI: I am coming to the point. I want to make a request the concerned Minister. Sir, case regarding Jallikattu is in the Supreme Court. Please ensure that the Government comes forward and support our State Government, which is already fighting for it. It is a cultural issue. I request the Central Government to support us in the Supreme Court where the case is going on and protect the cultural interests of Tamil Nadu.

There is one more issue about elephants. They have mentioned about the amendments in this regard whether it is a captive elephant or whether it is in the forest. Many incidents are taking place -- maybe because human beings have done

certain wrong things, that is a different issue -- where human beings are being killed by animals, especially, the elephants. Sir, the question is: do you wish to protect the human beings or not? *(Time-bell rings)* I am coming to the point.

MR. DEPUTY CHAIRMAN: There are a few more speakers.

DR. M. THAMBIDURAI: Sir, that is okay but I have to say something very important.

MR. DEPUTY CHAIRMAN: Please conclude.

DR. M. THAMBIDURAI: Sir, many innocent human beings have been killed by the elephants moving around. Also, the elephants are destroying the crops in the field. Who is going to give the compensation for that? For that, the wild animals, elephants have to be kept in the forest so that they do not enter the human habitats. People are suffering due to this. Therefore, Sir, I request the hon. Minister to see as to how you can protect the human beings. Apart from the animals, you have to protect the human beings. All are important.

So, once again, I would like to say that in the name of federalism, many subjects have been taken to the Concurrent List from the State List. These should go back to the State Government. This is my first point. Secondly, the issue of Jallikattu, which I just now raised, has to be considered favourably keeping in mind the feelings of the people of Tamil Nadu. On the issue of elephants, once again, I would say that many people have died and compensation is needed in those cases. Let the Central Government and the State Government come forward and protect the human beings apart from the animals. Thank you.

SHRI ABDUL WAHAB (Kerala): Respected Deputy Chairman, Sir, my first feeling was to support this Bill. But now Mr. Jairam Ramesh is opposing it. I am in the middle now. Some part I am accepting. I have got only one request. I have one simple request. I am not going to make a speech like Mr. Rakesh Sinha makes or others make. I have got one request. On one side, Mr. Jairam Ramesh is sitting. Another side, Mr. Binoy Viswam is sitting. Both were Ministers; one was Minister at the Centre and the other was Minister in the State. They are making all the problems. Whenever he's in the Ministry, we could not go in the Forest Office. If we asked them to allow some development work there, they will say मंत्री जी ने ऐसा बोला। That was the situation in Kerala during his reign. Now he is here. This kind of people should not be there in this Ministry. I prefer Mr. Bhupender. He is not like this extremist. I hope that

you will do some justice to us *junglewala*; I come from Nilambur foothills of Nilgiri. Every day we are facing elephant attack in my house. Not *kadala kramanam,* but just elephant *akraman*. I request you to give fund to our Government to have hanging solar fence. They know how to beat it. They will come and smash it. Please allocate some funds. Our Divisional Forest Officers tell us that there are no funds for hanging solar fence. Please do something. We live there. I live there. I also see elephants sometimes in my house. They come there. Please do something for this human-animal conflict.

I have to say one more thing. We are taking care of wild animals. There are some wild animals in humans. Take care of them also. Thank you, Sir.

DR. JOHN BRITTAS: Sir, *

MR. DEPUTY CHAIRMAN: It is not going on record.

SHRI BIRENDRA PRASAD BAISHYA (Assam): Sir, I rise here today to support the Wild Life (Protection) Amendment Bill, 2022. The Wild Life (Protection) Act, 1972 has been amended on various occasions as per the requirement of the situation.

In 2021, the Bill was introduced in the Lok Sabha. The Bill was earlier discussed in the Rajya Sabha also. Then the Bill was sent to the Standing Committee. After the recommendation of the Standing Committee, we are discussing this Bill today to pass it. I support it totally. Time is limited. I have to speak for a few minutes only. I would like to give some examples. It is my appeal to the hon. Minister. Animal protection is the call of the hour. Similarly, global warming, climate change, and forest protection are the call of the hour. In many parts of our country, forest are being destroyed like anything. Without forests, we cannot live. Today, the world is facing the worst problems from climate change and global warming. Looking at the situation, the Government should take the strongest measures to protect reserve forests like anything. I would like to tell you a sad news. Railway tracks are constructed in many parts of India where there are elephant corridors. Very recently, three elephants were killed near Guwahati while they were trying to cross the railway track because there is an elephant corridor. So, I will request the Minister to look into it and discuss this situation with the Railway Minister to protect the elephants.

Secondly, I will talk about Kaziranga National Park. Sir, we can pass this Bill today. But in the implementation of the Bill, the most important role has to be played

---

* Not recorded.

by the State Governments. All the State Governments have to play an important role; otherwise, this Bill will not be implemented. Earlier, the Congress was ruling Assam. Everybody knows that Kaziranga National Park is famous for one-horn rhinos. During the Congress regime, rhinos were killed in Assam like anything. But, the new Government is in office under the leadership of Mr. Himanta Biswa Sarma and now the Assam Government has taken strongest measures to stop elephant killing in our State.

Thirdly, I would like to quote one example. Again, I come to the elephant corridor. Lower Subansiri project construction is going on in Arunachal Pradesh. Its construction is going on in the elephant corridor. I am not against the dam but protection of elephants is also important. I would like to request the hon. Minister to look into this. One more thing is about dolphin. The Government of India proposed to have a dolphin park in Subansiri near Arunachal Pradesh. Due to Lower Subansiri dam, the dolphin park is also going to be put to damage. So, again, I would like to make an appeal to the Government to look after these things. It is very important. With this, I support the Bill totally. It is important to protect the forests and wildlife. It is our main priority.

There is one more thing. I would like to give an example. (*Time-bell rings.*) Nowadays, elephants lack food. Elephants are facing a lot of problems due to lack of fields in forest regions. They come out of the forests and also attack human beings. Now, I request the Forest Minister....

**श्री उपसभापति**: धन्यवाद।

SHRI BIRENDRA PRASAD BAISHYA: Sufficient funds should be provided to protect the elephants. Thank you, Sir.

SHRI PABITRA MARGHERITA (Assam): *Namaskar,* Sir. This is my maiden speech. Since the last session, I have been closely observing. I am feeling the same as reiterated by Pradhan Mantri Modiji yesterday that this House should give chance to new Members like me to express their views. In the last session, I attended 100 per cent but I learnt only a few things like, "नहीं चलेगा-नहीं चलेगा, *वेंडुम-वेंडुम*, लज्जा-लज्जा". I learnt only a few words. ...*(Interruptions)*... I learnt that also.

Sir, at the very outset, I take the opportunity to thank my party, especially the hon. Prime Minister Modiji, my party president Naddaji, Home Minister Amit Shahji, my Chief Minister Himanta Biswa Sarmaji and team Assam for sending me here to this august House. When we talk about dynastic politics and politicians with golden

spoon, ऐसे समय में एक सेवानिवृत्त चतुर्थ वर्ग के कर्मचारी के बेटे को इधर भेजा गया है। It is only possible in BJP. We talk of dynastic politics and amidst this kind of discussion, the son of a fourth grade employee of State Electricity Board is being sent to this august House. It is possible only because of Modiji and only in BJP.

Anyway, now, I come to the points. Although it is my first speech, I will conclude in 6-7 minutes. Yes, I do support this Bill. The proposal to amend the Act has covered a variety of topics -- starting from the preamble to establishing a mechanism for regulating export and import of endangered species in India. I earnestly believe that this Bill will ensure protection of not only endangered flora and fauna but also of the tribal communities that live around our forests. Hon. Prime Minister Narendra Modiji had said in one of his *Mann ki Baat* addresses in 2020 that India's biodiversity is a unique treasure for the entire humankind and we believe that biodiversity requires equal protection as the humans.

Our party believes in the philosophy of integral humanism of Deendayal Upadhyayaji that seeks to unite human beings and also to establish coherence between human beings and nature. Our Party believes in the philosophy of integral humanism of Deendayal Upadhyay*ji* and that seeks to unite human beings and also to establish coherence between human beings and nature. We believe in *Vasudeva Kutumbakam*, which means the world is one family. Our approach also reflects the ideals of Assam's revered Vaishnavite Saint Srimanta Sankardeva, who had stated five centuries ago that "*Ek vriksha das putra Samman*", which means one tree is equivalent to ten sons.

Our emphasis on nurturing biodiversity is also in line with the global efforts to protect the earth and its flora and fauna from the impact of climate change. This legislation will also help efficiently regulate many economic activities revolving around biodiversity.

The preamble of the Act proposes to include event management, conservation along with the protection of the wildlife. The preamble itself can be expected to lay the foundation for a strong law to protect this country's biodiversity.

The draft of the legislation also talks about preventing sales and auction of animal articles and trophies. It makes provision for State Governments to destroy such seized articles as well to protect, to preserve, to possess and to destroy also. That step is required to demonstrate that the State will not tolerate poaching of wildlife at any cost. Last year, hon. Assam Chief Minister, Dr. Himanta Biswa Sarma had led from the front and burnt more than two thousand rhino horns in public view thereby sending out a message that the State has a no tolerance policy towards the poaching of rhinos. I want to mention one point that Assam is famous for rhinos. We have 72

per cent of world's population of rhinos and 89 per cent of total rhino population of India. This is what we have in our Assam.

The draft legislation also talks about the transfer and transportation of elephants. As told by the hon. Forest Minister in Lok Sabha, elephants are an integral part of our lives and in order to have a smooth transfer and transportation system for these animals, the Act proposes to regulate the entire process. I would like to emphasize on this point because Assam holds the second largest population of elephants in India with more than 6,719 elephants as per an estimate in 2017. So, we have a population of 6,719 plus elephants. A unique aspect of this Bill is the designation of management authority for scientifically issuing permits for transnational movement of species, laying a greater emphasis on minimum government and maximum governance. The Bill strongly regulates and monitors the export permits. That makes it a transparent process.

Again, I am coming to Assam. As all of us know, Assam is home to one-horned rhino, which Birendra Prasad Baishya*ji* has just mentioned. It is the pride of the State and the country. The price of the horns of rhinos, which are being illegally sold in the international market, goes up to crores of rupees. As per report of media, one horn may cost around Rs.5 crores to Rs.10 crores. It oscillates between that rate. As a result, the poaching numbers always remain high. I do not know how my respected friends from Congress would accept it. I am giving a data. During the Congress regime in Assam -- they were in power for 15 continuous years and I am giving you data -- in 2013, 27 rhinos were poached. In 2014, again it was 27. In 2015, it was 17. In 2016, it was 18. So, every year, around 30 rhinos were killed by poachers during the regime of Congress but when Narendra Modi*ji* came into power in the Centre and BJP came into power in Assam, that figure came down to 1. It is now only 1 and it goes towards 0. The same surrounding villages, same forest guards, same police officials, same forest department officials but during the Congress regime it was 27 to 30 but now, as and when Modi*ji*'s Government came into power, the figure is going towards zero. So, this is the situation we had faced there. You would like to know it that not only the rhino poaching is minimized, along with that, the population of rhinos is also increasing.

Sir, it is now 2,895 which was 2,650 in 2018. So, it is an increase of 200 rhinos. Hereby, I would also like to reiterate the hon. Minister Bhupender Yadav*ji*'s assurance in Lok Sabha that the tribal communities shall continue to exercise grazing rights and will maintain their lawful livelihood activities in forests until they have been completely and successfully rehabilitated. So, this Act has included the respect and empowerment for the tribal people and the forest dwellers.

So, I, wholeheartedly, support the Bill and call for the reforms in the conservation of biodiversity to ensure that the number of endangered species in India keep on growing and help us to maintain biodiversity in full glory. Thank you, Sir. I conclude.

MR. DEPUTY CHAIRMAN: Thank you Shri Pabitra Margherita. Now, Shri Rwngwra Narzary. Please.

SHRI RWNGWRA NARZARY (Assam): Hon. Mr. Deputy Chairman, Sir, thank you for giving me this opportunity to speak on this Bill. I am speaking in support of the Bill. Wildlife is part and parcel of our environment. They were respected and protected since time immemorial by our ancestors through religious beliefs and customs. We are always taught to protect all the animals and plants from childhood. We worship many animals and plants. After Independence, this legacy was carried forward in our Constitution also. The Article 51-A (g) states that "to protect and improve the natural environment including forests, lakes, rivers and wild life, and to have compassion for living creatures"; and Article 48A states that "Protection and improvement of environment and safeguarding of forests and wild life, the State shall endeavour to protect and improve the environment and to safeguard the forests and wild life of the country."

India is one of the twelve-mega biodiversity countries of the world and out of 36 biodiversity hotspots of the world, three are from India, namely, the Indo Malayan, the Himalayas and the Western Ghats. We have many endemic and rare wildlife species like Asiatic Lion, Manipur Bush Quail, Red Panda, Greater One Horned Rhinoceros, Hoolock Gibbon, Pygmy Hog, etc. But, due to various reasons like poaching, habitat loss, etc., our wildlife species are becoming rare and some are on the verge of extinction. We have lost some species like pink-headed duck and Asiatic Cheetah due to extensive game hunting.

Respected, Sir, we are fortunate enough to bring the cheetah back. It is a proud moment for India that on 17.09.2022, the Cheetah was re-introduced in our Indian forests, i.e., Kuno Wildlife Sanctuary by our hon. Prime Minister of India and thanks to the hon. Prime Minister of India for his noble initiative.

In the recent past, the trade in the exotic animals has increased in the North East India. The smugglers in the wet markets of Southeast Asian countries are using the North East as an active transit route to supply end. The exotic animals like Brown Tufted Capuchin, Macaws, Kangaroo, Leopard Tortoise, etc., were recently seized from various areas of North East porous borders. To control the trade of these exotic

animals, the Wild Life (Protection) Amendment Bill is made to increase the degree of protection to the Indian wildlife as well as for exotic wildlife.

Hon. Mr. Deputy Chairman, Sir, I must appreciate some of the highlights of the Wild Life (Protection) Amendment Bill, 2022. The Bill has now reduced the schedules to four from earlier six schedules which will help in proper management and implementation of the Act. It inserts a new Schedule-IV for specimens listed in the appendices under CITES (scheduled specimens). The Convention requires countries to regulate the trade of all listed specimens through permits. It also seeks to regulate the possession of live animal specimens. The Bill seeks to implement these provisions of CITES. This is a welcome step.

Every person engaging in trade of a scheduled specimen must report the details of the transaction to the Management Authority. The recent Amendment has taken a progressive step to foster the participation of forest dwellers within national parks while determining the management plan. It has mandated the need to consult the Gram Sabha in protected areas falling under scheduled areas or areas recognized to possess forest rights based on claims under the Forest Rights Act, 2006.

Sir, the North-East India tribes constitute a major part of Indian tribal community and largely scattered over all the States of North-East. The step of allowing activities like grazing or movement of livestock, *bona fide* use of drinking water and household water by local communities, etc., is a very welcome step. As the tribal people surrounding the wildlife areas are very poor and struggles a lot to meet their basic needs.

MR. DEPUTY CHAIRMAN: Thank you. Please conclude.

SHRI RWNGWRA NARZARY: Sir, I just want to mention about regulation of transfer of animal. There are enough number of elephants in captivity. So it is very important to create more checks and balances for management and transfers. The transfer of captive/live elephant is specially considered in this Amendment. Though it is a welcome move that the issue has been upraised, it is also needed to be considered that a transfer procedure without monitoring, scrutiny and evaluation may create a negative impact.

Sir, I conclude supporting the Amendments in the Bill, which are very much needed to strengthen the conservation of our precious wildlife and their habitat. Thank you.

**श्री कामाख्या प्रसाद तासा** (असम)**:** डिप्टी चेयरमैन सर, मैं इस बिल के सपोर्ट में खड़ा हूँ। मैं अपनी पार्टी को धन्यवाद देता हूँ कि उसने मुझे बोलने का मौका दिया। ये मेरे चीफ व्हिप भी हैं और मिनिस्टर भी हैं।

सर, यह जो बिल है, इस पर अभी बहुत चर्चा हुई है और इसके ऊपर जितना बोलना था, सारे मेम्बर्स ने बोला है और कंस्ट्रक्टिव सजेशंस दिये हैं। मैं मंत्री जी को धन्यवाद देना चाहता हूँ, जो कि एक सेंसिटिव मंत्री हैं। हमारे असम में उनका नाम अभी एनवायरन्मेंट मंत्री के नाम से जाना जा रहा है। सर, भूपेन्द्र यादव जी जो आफ्टर 1972, इस बिल को संशोधन के लिए लाये हैं, मैं कहना चाहता हूँ कि यह अच्छा है। जयराम जी ने जो दो-तीन प्वाइंट्स बोले, वह उनका अपना मत है, उनको छोड़ कर मुझे भी इस पर बोलना है।

सर, फॉरेस्ट, ग्रासलैंड, एनिमल, बर्ड्स, प्लांट्स, इन सबको मिलाकर एक बिल बनाया हुआ है और इनके प्रोटेक्शन के लिए बहुत काम करना है। मैं बहुत दुख के साथ बोल रहा हूँ कि स्टेट में फॉरेस्ट डिपार्टमेंट के बहुत से ऑफिसेज़ हैं। फॉरेस्ट डिपार्टमेंट हर स्टेट में है, लेकिन स्टेट का फॉरेस्ट डिपार्टमेंट रहते हुए भी, size of wildlife sanctuaries and national parks घटता जा रहा है। यह आश्चर्यजनक है कि जितने बड़े पेड़ थे, देखते-देखते सब कट गये हैं और मैक्सिमम वाइल्डलाइफ सैंक्चुअरीज़ हों या जंगल हों, इनको साफ किया गया है। यह नागालैंड में है या मणिपुर में है या त्रिपुरा में है। नागालैंड में बहुत ज्यादा पेड़ थे, वे कटने के कारण अभी खत्म हो गये हैं। असम में भी पूरे खत्म हो गये हैं। यह कैसा माफिया है, पता नहीं, लेकिन उसने इनको काट कर खत्म किया है। बाद में सुप्रीम कोर्ट की राय आने के बाद और असम में जब स्टेट गवर्नमेंट में हम लोग पावर में आये, तो उसको थोड़ा रुकवाया है।

सर, मैं यह बोलना चाहता हूँ कि कोई इंटरनेशनल ट्रीटी हो या कुछ भी हो, लेकिन इंडिया के लिए जो डिज़ाइन किया गया है, यह अच्छा है। मैं ऑफिसर्स को भी धन्यवाद देता हूँ। विशेषकर ऑनरेबल मिनिस्टर, ऑनरेबल भूपेन्द्र जी ने जो काम किया है, वह निश्चित रूप से एक अच्छा काम किया है, जो वाइल्डलाइफ के ऊपर सबको चिन्तन करने के लिए बाध्य किया है। पूरा हाउस अभी इसमें व्यस्त है और इसके ऊपर चर्चा भी कर रहा है।

सर, मैंने देखा कि अभी जितने भी नेशनल पार्क्स हैं, जितनी भी वाइल्ड लाइफ सैंक्चुअरीज़ हैं, इनके आस-पास तो कुछ प्रोटेक्शन है, लेकिन जो छोटे-छोटे जंगल हैं, वे धीरे-धीरे खत्म होते जा रहे हैं। इनका जो फ्लोरा एंड फॉना है, इसके अलावा जो ऑर्किड्स हैं, जो छोटे-छोटे एनिमल्स हैं, जैसे फ्रॉग्स, फिश इत्यादि जो हैं, वे खत्म होते जा रहे हैं। मुझे एग्रीकल्चर डिपार्टमेंट के ऊपर भी कुछ बोलना है, क्योंकि एग्रीकल्चर सेक्टर में फर्टिलाइजर्स के ज्यादा प्रयोग ने भी फ्लोरा एंड फॉना को ज्यादा प्रभावित किया है। आप लोग जानते ही हैं कि जो मैक्सिमम लोगों की कांस्टीट्युएंसी में घर के पास भी जंगल है, ये लोग डेवलपमेंट का नारा लगाते हैं। यहाँ की जितनी वाटर बॉडीज़ हैं, वे भी खत्म हो गयी हैं। वाटर बॉडीज़ को प्रोटेक्ट करने के लिए अभी एक स्लोगन भी बना हुआ है।

सर, मैं यह देख रहा हूँ कि अभी पेड़ लगाने का एक फैशन चल गया है। एक पेड़ लगाता है और उसको फेसबुक या सोशल मीडिया में डाल देता है। ऑनरेबल प्राइम मिनिस्टर ने इसको एक मिशन मोड में लेने के लिए कहा है। इसको मिशन मोड में करना चाहिए।

सर, आप लोगों को पता है कि नॉर्थ-ईस्ट पूरा जंगल से भरा हुआ है, असम पूरा जंगल से भरा हुआ है, लेकिन वहाँ पर जो वाइल्ड लाइफ सैंक्चुअरीज़ हैं, बहुत पहले उनमें से ज्यादातर पेड़ काट दिए गए। एक अभयपुर अभयारण्य है, उसके 90 परसेंट पेड़ खत्म हो गये। अभी हम लोगों ने वहाँ पर एक लाख पेड़ लगाये, लेकिन इसको बचाना बहुत मुश्किल है। हम लोगों का नाम पेपर में तो छप गया, लेकिन वह नहीं बचा। जितने ऑर्किड्स थे, जितने मेडिसिनल प्लांट्स थे, वे सब खत्म हो गए। इसके अलावा मैं यह देख रहा हूँ कि ज्यादातर जगहों पर जो बड़े-बड़े लिज़र्ड्स हैं, आउल्स हैं, इनकी तस्करी हो रही है। हमारे साथी लोगों ने राइनो की बात की, राकेश सिन्हा जी ने कहा, पबित्र मार्गेरिटा जी ने कहा, बीरेन्द्र प्रसाद बैश्य जी ने कहा। अभी असम सरकार ने स्ट्रिक्ट व्यवस्था की है। सर्बानंद सोनोवाल जी के बाद हिमन्त बिश्व शर्मा जी ने तो 200 से ज्यादा राइनो हॉर्न्स जला दिये हैं। इसका मतलब यह है कि दो सौ से ज्यादा संरक्षित थे, बाकी सबको तस्कर लेकर भाग गए। तस्करी का यह काम कहाँ चलता था, यह तो मुझे मालूम नहीं है। मैं यहाँ पर किसी पार्टी का नाम नहीं बोलना चाहता हूँ, लेकिन काँग्रेस गवर्नमेंट में यह व्यापक पैमाने पर चलता था। अभी इसको कंट्रोल किया गया है। अभी बॉर्डर्स यानी म्यांमार, बंगलादेश से भी स्किन्स, सींग आदि कुछ चीज़ों की तस्करी होती है। वे इस तरह की बहुत सारी चीज़ें, जिन्दा या मुर्दा, लेकर जाते हैं। वे इनको कहाँ लेकर जाते हैं, यह पता नहीं है, लेकिन उसको हमारी पुलिस पकड़ती है।

अभी जो यह बिल आया है, इसको थोड़ा सेंसिटिव्ली देखना चाहिए। बिल में और भी बातें बोली गई हैं, लेकिन हाथी के बारे में जो बोला गया है, मैं उसके बारे में बोलना चाहता हूँ। मैं यह चाहता हूँ कि आप लोग हाथी पर रिस्ट्रिक्शन मत लगाइए। आदमी हाथी को खाता नहीं है, हाथी तो ट्रांसपोर्ट में काम आता है। इसको भी फ्री करना चाहिए, क्योंकि हाथी को विचरण करने के लिए बहुत बड़ा एरिया चाहिए। लोगों ने इसको कम करके छोटा कर दिया है। एक-एक जंगल में एक-डेढ़ सौ हाथी रहते हैं, वे प्रतिदिन निकल कर किसी न किसी आदमी को मारते हैं। अभी ह्यूमन और एलिफेंट कॉन्फ्लिक्ट बहुत ज्यादा हो गया है। ऐसी छोटी जगहों से हाथी को बड़े जंगलों में कैसे डिस्प्लेस किया जाए, हमें इसकी भी चिंता करनी चाहिए। मैं हाउस से यह अनुरोध करता हूँ कि इसको देखना चाहिए। इस कारण से प्रतिदिन आदमी भी मर रहा है और हाथी भी घायल हो रहा है। इसके कारण उत्पादन घट गया है, क्योंकि हाथी फसल बरबाद कर देता है। कृषि मंत्री जी यहाँ बैठे हुए हैं, वे इसको जानते हैं। हाथी के कारण बहुत सारी जमीन में पैदावार नहीं हो पाती है। मेरा यह अनुरोध है कि ऐसी जगहों से हाथी को ट्रांसपोर्ट करके वैसी जगहों पर लेकर जाना चाहिए, जहाँ पर हाथी ठीक तरीके से रह सकता है। यह बहुत जरूरी है। मैं यह नहीं कह रहा हूँ कि उसको मंदिर में लेकर जाना चाहिए और डिस्प्ले करना चाहिए। जो इसको लेकर जाता है, वह उसको खिलाता है।

सर, मैं दो-तीन दिन के लिए ऋषिकेश गया था और वहाँ पर ऐसी-ऐसी जगहों पर गया, जहाँ पर जंगल हैं। मैंने देखा कि वहाँ पर धीरे-धीरे तापमान बढ़ रहा है। इसका कारण यह है कि वहाँ पर फाइव स्टार होटल्स बहुत ज्यादा हैं तथा और बन रहे हैं। मेरा यह कहना है कि वह जैसा है, उसको वैसा ही रहने देना चाहिए। अभी काज़ीरंगा को सेंसिटिव ज़ोन में रखा गया है। लोग चाहते हैं कि इसको सेंसिटिव ज़ोन से हटाया जाए। हमारे चीफ मिनिस्टर बहुत स्ट्रिक्ट हैं और गवर्नमेंट ऑफ इंडिया भी बहुत स्ट्रिक्ट है। जो सेंसिटिव ज़ोन है, उसको सेंसिटिव ज़ोन में ही रखा

है। इसके पीछे लोगों का मकसद उसमें जो सैंड है, जो हिल्स हैं, पत्थर हैं, उनको लेकर बिजनेस करना है। किसी भी कीमत पर ऐसे लोगों को यह नहीं करने देना चाहिए। अगर ऐसा हुआ, तो इंडिया में फ्लोरा एंड फॉना खत्म हो जाएगा।

इस बिल में प्रोटेक्शन, ट्रांसपोर्टेशन की बात है। इसमें चीफ वार्डन की बात है। मुझे नहीं लगता है कि इससे स्टेट्स के साथ कोई झगड़ा होगा। रेलवे को लेकर तो झगड़ा नहीं है, टेलीफोन को लेकर तो कोई झगड़ा नहीं है, तो इसको लेकर झगड़ा क्यों होगा? मुझे नहीं लगता है कि जो संघीय ढांचा है, उसमें इससे कोई ठेस पहुँचेगी। केन्द्र सरकार और राज्य सरकारों का रिलेशन हमेशा बरकरार रहेगा। स्टेट गवर्नमेंट के पास रहने के कारण आप लोगों ने भी देखा है कि इसका एरिया कितना घट गया है। हम लोग सैटेलाइट पिक्चर देखते हैं, लेकिन कोई फिज़िकली वन भूमि में जाकर देखेगा, तो वहाँ की स्थिति को देख कर यही कहेगा कि उसकी हालत बहुत खराब है। इसलिए उसको प्रोटेक्ट करने के लिए यह बिल बहुत महत्वपूर्ण है। इसमें सिर्फ आदिवासी लोगों की ही बात है, ऐसी बात नहीं है। आदिवासी की बात तो है ही, लेकिन जंगल के पास रहने वाले हर आदमी की बात है, जिसका कुछ दायित्व होता है। मैंने यह देखा है कि रिस्पांसिबिलिटी लेकर वे लोग ही पूरे जंगल को प्रोटेक्ट करते हैं, लेकिन जो पेड़ काटने वाले लोग हैं, जो माफिया हैं, उनके लिए एक स्ट्रिक्ट व्यवस्था होनी चाहिए। ...(**समय की घंटी**)... मैं मंत्री जी से रिक्वेस्ट करता हूँ, वे बहुत विद्वान हैं, वे इसको थोड़ा देखेंगे। फ्लोरा एंड फॉना को प्रोटेक्ट करने के लिए, विशेषकर जो तस्करी करने वाले लोग हैं, उनके लिए कड़ी से कड़ी सज़ा की व्यवस्था करने के लिए मैं उनसे रिक्वेस्ट करता हूँ। भूपेन्द्र यादव जी ने यह पूव किया है। आप ऐसा मत बोलिए कि किसी का प्रेशर है। भूपेन्द्र यादव जी एक विद्वान आदमी हैं और प्रधान मंत्री जी इसकी निगरानी कर रहे हैं। मेरा यह मानना है कि यह बिल अच्छा होगा, इसका इम्प्लिमेंटेशन अच्छा होगा। मैं विशेषकर नॉर्थ-ईस्ट की तरफ ध्यान देने के लिए रिक्वेस्ट करूँगा, क्योंकि वहाँ बहुत ज्यादा सैंक्चुअरीज़ हैं। मुझे आशा है कि आप इस ओर ध्यान देंगे। थैंक यू, सर।

**श्री उपसभापतिः** धन्यवाद, कामाख्या प्रसाद जी। श्रीमती प्रियंका चतुर्वेदी जी।

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Mr. Deputy Chairman, Sir, thank you so much for allowing me to speak. सर, आपने मुझे इस महत्वपूर्ण बिल पर बोलने का मौका दिया, उसके लिए मैं आपकी आभारी हूँ। यह जो बिल आया है, मैं मानती हूँ कि हम सभी को इसका समर्थन करना चाहिए, पर इसमें कुछ कन्सर्न्स हैं, जो मैं आपके माध्यम से मंत्री जी को बताना चाहती हूँ।

सबसे पहले, उसमें एक टाइटल चेंज हुआ है। इसमें कहा गया है कि Protection of Wild Animals, Birds and Plants की जगह Conservation, Protection and Management of Wildlife लिखा जाएगा। जब हम मैनेजमेंट, कंज़र्वेशन, प्रोटेक्शन और प्रिज़र्वेशन की बात करते हैं तो सबसे पहले हमें इंट्रोस्पेक्ट करना पड़ेगा कि CITES के माध्यम से हम जो भी ऑब्जेक्टिव्स फॉलो करना चाह रहे हैं, इम्प्लिमेंट करना चाह रहे हैं, क्या इस बिल के माध्यम से वह हम क्रिएट कर पा रहे हैं?

सर, क्लाइमेट चेंज एक बहुत इम्पॉर्टेंट विषय बन चुका है। देश में ही नहीं, दुनिया में उसकी चर्चा हो रही है। उसकी चर्चा जी-20 के प्लैटफॉर्म पर भी होगी। कॉप-27 में हम उस पर खूब चर्चा करके आए हैं और हमने क्लाइमेट फंड्स के बारे में भी बात की है। उसको ध्यान में रखते हुए जो ईको-सिस्टम की बात है, हम जो वाइल्ड लाइफ साइलोज़ की बात कर रहे हैं, वाइल्ड लाइफ की बात कर रहे हैं, हालत यह हो रही है कि अभी अब्दुल वहाब जी मैन-एनिमल कॉन्फ्लिक्ट की बात कर रहे थे, एलिफैंट्स को लेकर हमारे काफी सारे सांसदों ने बात की है, तो जो मैन एंड वाइल्ड लाइफ का कॉन्फ्लिक्ट है, उसकी वजह से ईको सिस्टम डिस्ट्रॉय हो रहा है। इसके बारे में हम बार-बार सुनते हैं।

सर, मैं मुम्बई से आती हूँ। जब हम आरे फॉरेस्ट के लिए प्रोटेस्ट कर रहे थे, तो मैं खुद उसमें डिटेन हुई थी। आज स्थिति यह है कि लेपड्र्स सिटीज़ में आ जाते हैं और छोटे-छोटे बच्चों को ले जाते हैं। जब ईको सिस्टम की बात होती है, तो हमें वाइल्ड लाइफ को ही ध्यान में रखकर नहीं, बल्कि हमें ह्यूमन स्पीशीज़ प्रोटेक्शन बिल बनाना पड़ेगा, अर्थ प्रोटेक्शन बिल को भी ध्यान में रखना पड़ेगा। हम अपना इतिहास कहीं न कहीं भूल रहे हैं और हमें इस बात का गर्व होना चाहिए कि हमारे देश की पहली महिला प्रधान मंत्री जी ने वाइल्ड लाइफ प्रिंसिपल को स्टॉकहोम में सबसे पहले पेश किया था। उनका स्टेटमेंट - "Man has a special responsibility to safeguard and wisely manage the heritage for wildlife and its habitat"- was unanimously adopted by 113 countries. Sir, I can clearly say that हमारा जो देश रहा है, we have led the revolution in terms of understanding the principle of wildlife and coexistence of humans along with wildlife. जब यहाँ पर हम चर्चा कर रहे हैं, तो जयराम रमेश जी ने एक बहुत महत्वपूर्ण बात कही कि जो नेशनल वाइल्ड लाइफ बोर्ड है, जो स्टेट वाइल्ड लाइफ बोर्ड है, उसको कैसे डाइल्यूट किया जा रहा है, उसको इस चर्चा में लाना बहुत महत्वपूर्ण है। जो नेशनल वाइल्ड लाइफ बोर्ड 15 लोगों का बोर्ड होता था, उसको घटाकर 3 लोगों का कर दिया गया है। जयराम रमेश जी ने एक महत्वपूर्ण बात यह कही कि स्टेट वाइल्ड लाइफ बोड्र्स में अधिकारी ज्यादा होते हैं, जबकि जो लोग सही मायने में काम करते हैं, जो संरक्षण का काम करते हैं, वे कम होते हैं। मुझे इस बात को इस पटल पर कहने में गर्व महसूस होता है कि महाराष्ट्र ऐसा पहला राज्य था, जिसने माननीय मुख्य मंत्री उद्धव बाला साहेब ठाकरे जी के अंतर्गत एक स्टेट वाइल्ड लाइफ बोर्ड रीकॉंस्टिट्यूट किया था, जिसमें सिर्फ एक्सपट्र्स और जो लोग इस फील्ड में काम कर रहे हैं, उनको हमने जगह दी थी और उनको ऐक्टिवली एन्गेज किया था। उसी माध्यम से, Maharashtra became the first State to release its own wildlife action plan under his leadership. I would earnestly request our Minister to kindly look at that particular idea that was introduced in Maharashtra. यह अनफॉर्च्युनेट है कि वहाँ सरकार बदल गई है और उसकी वजह से उसमें काफी डाइल्यूज़ंस हो रहे हैं। मैं उम्मीद करूँगी कि आपके माध्यम से उस पर भी चर्चा की जाएगी।

दूसरी चीज़ यह है कि जब हम वाइल्ड लाइफ के बारे में बात करते हैं, उनके ईको सिस्टम की बात करते हैं, तो कुछ मुद्दे ऐसे हैं, जिनको मैं आपके सामने लाना चाहूँगी। उनमें जल है, जंगल है, उनके खाने के माध्यम हैं, जिनके बारे में प्रफुल्ल पटेल जी बात कर रहे थे। सेंट्रल पॉल्यूशन कंट्रोल बोर्ड 2017 में 400 थर्मल पावर प्लांट्स को पॉल्यूटेंट्स रिलीज़ करने का ...(**समय की**

**घंटी**)... सर, मैं बस दो मिनट लूँगी। Violation of Government norms के अंतर्गत यह अलाऊ किया गया है। शायद माननीय मंत्री जी इसका जवाब दे पाएंगे। नेशनल ग्रीन टिब्यूनल को भी डायल्यूट करने की कोशिश की गई थी, मनी बिल के माध्यम से उसको डायल्यूट करने का काम हुआ था, सुप्रीम कोर्ट की इंटरवेंशन की वजह से उस पर रोक लगाई गई थी। केन-बेतवा रिवर लिंकिंग प्रोजेक्ट में 4 हज़ार हैक्टेयर से ज्यादा, जो पन्ना टाइगर रिज़र्व है, वह डिस्ट्रॉय हो रहा है, उस पर कोई चर्चा नहीं हो रही है। 53,000 precious mango trees are set to be destroyed for the bullet train project. सभी मानते हैं कि बुलेट ट्रेन प्रोजेक्ट एक वैनिटी प्रोजेक्ट है, पर उससे हमारे एन्वायरन्मेंट का डीग्रेडेशन हो रहा है। अगर हम वाइल्ड लाइफ प्रोटेक्शन, कन्ज़र्वेशन की बात करते हैं, तो यह उसके लिए हानिकारक होगा। मैंने आपको आरे फॉरेस्ट के बारे में बताया ही था। हम अगर गुरुग्राम के अरावली हिल्स के बारे में बात करें, तो जिस तरह से कंसिस्टेंट्ली उसका डीग्रेडेशन हो रहा है, उस पर भी किसी तरह की व्यापक चर्चा नहीं हो रही है। नेशनल फॉरेस्ट पॉलिसी की बात करें, जिसका डायल्यूशन हो रहा है ...(**समय की घंटी**)... सर, एक मिनट में लास्ट प्वाइंट बोलने दें।

**श्री उपसभापतिः** आपके दो मिनट हो गए हैं।

**श्रीमती प्रियंका चतुर्वेदीः** ये इम्पॉर्टेंट मुद्दे हैं। अगर हम कन्ज़र्वेशन, प्रोटेक्शन, प्रिज़र्वेशन की बात करते हैं, इन सारी चीज़ों को ध्यान में रखकर उसकी जवाबदेही पर्यावरण मंत्रालय की बनती है। उस पर ये जवाब देंगे, मुझे ऐसी उम्मीद है और जो एनॉमलीज़ सबने बतायी हैं, उन पर भी संज्ञान लेकर करेक्शन करेंगे, धन्यवाद।

**श्री उपसभापति :** माननीय शंभू शरण पटेल जी।

**श्री शंभू शरण पटेल** (बिहार)**ः** उपसभापति महोदय, आपने मुझे वाइल्ड लाइफ प्रोटेक्शन (अमेंडमेंट) बिल पर बोलने का मौका दिया है, जिसके लिए मैं आपको धन्यवाद देता हूं। यह मेरी मेडन स्पीच है। अगर मुझसे बोलने में कोई त्रुटि हो जाए, तो उसके लिए मुझे क्षमा कर दीजिएगा।

उपसभापति महोदय, मैं अपनी स्पीच शुरू करने से पहले भाजपा के केंद्रीय नेतृत्व एवं प्रदेश नेतृत्व को धन्यवाद देना चाहता हूं कि मेरे जैसे अति पिछड़े व्यक्ति के बेटे को भारत के सर्वोच्च सदन में आने का मौका दिया। मैं भारत के यशस्वी प्रधान मंत्री परम आदरणीय नरेन्द्र मोदी जी को धन्यवाद देना चाहता हूं। मैं भाजपा के राष्ट्रीय अध्यक्ष आदरणीय जे.पी. नड्डा जी को धन्यवाद देना चाहता हूं। मैं अपने देश के यशस्वी गृह मंत्री आदरणीय अमित शाह जी को धन्यवाद देना चाहता हूं। मैं भाजपा के राष्ट्रीय संगठन महामंत्री आदरणीय बी.एल. संतोष जी को धन्यवाद देना चाहता हूं। इसी तरह से मैं अपने प्रदेश के भाजपा के प्रदेश अध्यक्ष डा. संजय जायसवाल जी, बिहार भाजपा के क्षेत्रीय संगठन महामंत्री आदरणीय नागेन्द्र जी, संगठन महामंत्री आदरणीय भीखू भाई दलसानिया और भाजपा के निवर्तमान प्रदेश अध्यक्ष, देश के गृह राज्य मंत्री आदरणीय नित्यानन्द राय जी को धन्यवाद देना चाहता हूं, जिन्होंने मुझ जैसे एक साधारण से कार्यकर्ता को भारत के सर्वोच्च सदन के लायक समझा। मैं तहेदिल से इन सभी को धन्यवाद देता हूं। इतना बड़ा

दिल और इतना बड़ा कार्य करने की क्षमता सिर्फ भाजपा के पास ही हो सकती है कि एक बूथ स्तर का कार्यकर्ता भी भारत के सर्वोच्च सदन को सुशोभित कर सकता है।

महोदय, मैं बिहार प्रांत से आता हूं। वह बिहार, जो भगवान बुद्ध की ज्ञान स्थली रही है, भगवान महावीर की जन्म स्थली रही है और भगवान गुरु गोबिंद सिंह जी की भी जन्म स्थली रही है। मैं उनको भी इस सदन के माध्यम से शत्-शत् नमन करता हूं। मैं बिहार के महापुरुषों बाबू वीर कुंवर सिंह, रामधारी सिंह दिनकर जी और शहीद रामफल मंडल जी को भी इस सदन के माध्यम से नमन करता हूं।

**श्री उपसभापतिः** आप बिल के ऊपर बोलिए।

**श्री शंभू शरण पटेलः** महोदय, मैं बिल पर बोल रहा हूं। मैं तय समय में ही अपनी स्पीच समाप्त कर दूंगा, आप चिंता न करें।

उपसभापति महोदय, ईश्वर ने सभी इंसान एवं सारे जीव-जंतुओं को पैदा किया है। इसलिए जीने का जितना अधिकार मनुष्यों को है, उतना ही अधिकार वन प्राणियों एवं पशु-पक्षियों का भी है। इसलिए सरकार से जितना संरक्षण मनुष्यों को जीने के लिए मिलता है, उतना ही संरक्षण बेज़ुबान प्राणियों को भी मिलना चाहिए। दुनिया में भारत ही एक ऐसा देश है, जहां ईश्वर के साथ-साथ पशु-पक्षियों की भी पूजा होती है, इसलिए उन्हें भी उनके नेचर के हिसाब से जीने का अधिकार है। महोदय, अगर वन, जंगल और पशु-पक्षी न हों, तो प्रकृति का ईको-सिस्टम असंतुलित हो जाएगा। भारत के संविधान में वन्य जीवों के संरक्षण के लिए नियम बनाए गए हैं। वाइल्ड लाइफ प्रोटेक्शन (अमेंडमेंट) बिल, जो राज्य सभा में लाया गया है, भारत के संविधान की 7वीं अनुसूची, सीरियल नम्बर 17 (बी) प्रोटेक्शन ऑफ वाइल्ड एनिमल एण्ड बर्ड सूचीबद्ध किया गया है। भारत में वन्य जीवों का संरक्षण और सुरक्षा, वन्य जीव संरक्षण अधिनियम, 1972 के तहत देखा जा सकता है। महोदय, यह अधिनियम उस समय का परिणाम है, जब न्यायिक सक्रियता के कारण भारत में पर्यावरणीय न्यायशास्त्र तेज़ी से विकसित हो रहा था। यह अधिनियम उस बात को ध्यान में रखते हुए बनाया गया था, जो पिछले कानून जैसे वन्य पक्षी और पशु संरक्षण अधिनियम, 1912 के लिए अपर्याप्त थे। इससे पहले इस अधिनियम में बहुत सारी खामियां थी। वाइल्ड लाइफ प्रोटेक्शन अमेन्डमेन्ट बिल, 2021 के आ जाने से वन्य जीवों, पशु-पक्षियों, जंगलों एवं वन में रहने वाले जनजाति समुदाय को और अधिक सुरक्षा मिलेगी, उनके अधिकारों का अधिक संरक्षण होगा, जिससे कि पर्यावरण में जो असंतुलन की स्थिति उत्पन्न हो गई है, उसको कम करने में मदद मिलेगी, जंगल की कटाई रुकेगी, मनुष्य और वन्य प्राणियों के बीच जो संघर्ष की स्थिति है-जैसे मुंबई और गुजरात में देखते हैं कि चीता और तेंदुआ शहर की ओर आ जाते हैं, उसमें भी कमी आएगी। जो प्रतिबंधित लकड़ियां हैं, उनकी भी तस्करी कम होगी।

महोदय, वर्ष 2012 में माननीय सर्वोच्च न्यायालय ने TN Godavarman Thirumulkpad vs Union of India के बारे में क्वोट किया था। माननीय सर्वोच्च न्यायालय ने कहा था कि ब्रह्मांड में सभी प्राणी भगवान के ही हैं। कोई भी प्राणी किसी से श्रेष्ठ नहीं है। मनुष्य को प्रकृति से ऊपर नहीं होना चाहिए और किसी एक प्रजाति को अन्य प्रजातियों के अधिकारों और विशेषाधिकारों का उल्लंघन नहीं करना चाहिए। सर, बोलने के लिए तो बहुत कुछ है, चूंकि आज यह मेरी मेडन

स्पीच थी, लेकिन समय की अपनी बाध्यता है, ...(**व्यवधान**)... मुझे आठ मिनट का ही समय दिया गया है।

**श्री उपसभापतिः** प्लीज़, मनोज झा जी, इधर सुझाव दीजिए, उधर नहीं। शंभू शरण जी, आप बोलिए। आप चेयर की तरफ देखिए। प्लीज़, आपस में बात न करें।

**श्री शंभू शरण पटेलः** उपसभापति महोदय, बोलने के लिए तो बहुत कुछ है। अंत में मैं पर्यावरण, वन और जलवायु परिवर्तन मंत्री श्री भूपेन्द्र यादव जी, जो कि हमारी पार्टी के राष्ट्रीय महामंत्री रहे हैं और बहुत वर्षों तक बिहार के प्रभारी भी रहे हैं, मैंने उनके प्रभारीकाल में मोर्चा से लेकर भाजपा में काम किया है और यह मेरा सौभाग्य है कि मैं अपनी पहली स्पीच उनके द्वारा लाए गए बिल पर दे रहा हूं। इससे बड़ी बात और इससे बड़ा सौभाग्य मेरे लिए कुछ नहीं हो सकता है। ...(**व्यवधान**)...बिल्कुल, यह मेरा सौभाग्य है।

**श्री उपसभापति :** प्लीज़, आपस में बात मत कीजिए। शंभू शरण जी, आप बोलिए।

**श्री शंभू शरण पटेल :** जो हमारा मज़ाक उड़ा रहे हैं, कल उनका खुद मज़ाक उड़ेगा।

**श्री उपसभापतिः** ऐसी कोई बात नहीं है। आप अपने विषय पर बोलिए।

**श्री शंभू शरण पटेलः** मैं इस बिल का समर्थन करते हुए अपनी वाणी को विराम देता हूं। जय हिन्द, जय भारत। वन्दे मातरम्।

**श्री उपसभापतिः** माननीय सदस्यगण, अभी माननीय श्री संजय सिंह जी और माननीय श्री सुशील कुमार गुप्ता जी का नाम इस विषय पर बोलने के लिए आया है। नियमतः आधे घंटे पहले नाम आना चाहिए, क्योंकि अब बहस कन्क्लूड हो रही है। आप में से एक माननीय सदस्य बोल लीजिए, अपना प्वाइंट रख लीजिए। श्री संजय सिंह जी।

**श्री संजय सिंह** (राष्ट्रीय राजधानी क्षेत्र, दिल्ली)**:** उपसभापति महोदय, आपने मुझे इस वन्य जीव (संरक्षण) संशोधन बिल पर अपनी बात कहने का मौका दिया, इसके लिए मैं धन्यवाद करता हूं। मान्यवर, इस बिल के बारे में हमारे दूसरे माननीय सदस्यों ने जो चिंता जताई, मैं उसी की ओर सदन और सरकार दोनों का ध्यान आकृष्ट कराना चाहूंगा। कहीं न कहीं पहले भी इसके प्रयास होते रहे हैं और इस बिल के माध्यम से यही प्रयास हो रहा है कि भारत के संघीय ढांचे का और राज्य सरकार के अधिकारों का किस प्रकार से अतिक्रमण किया जाए। राज्यों के अंदर वन विभाग है और वह बखूबी वन्य जीव संरक्षण की जिम्मेदारी निभा रहा है। कई राज्यों में परेशानी हो सकती है। कई राज्यों में वन्य जीवन संरक्षण के लिए राज्य के बोर्ड हैं, जिसकी अध्यक्षता मुख्य मंत्री करते हैं, जिसकी देख-रेख और बोर्ड की निर्णय लेने की प्रक्रिया में स्वयं मुख्य मंत्री शामिल होते हैं।

ऐसे में उन बोर्ड्स का अधिकार खत्म करना और सारा अधिकार अपने पास लेना, मैं समझता हूं कि यह उसी प्रकार की कोशिश है, जैसे आपने जीएसटी का बिल लाकर राज्य सरकारों का अधिकार छीना, डैम सेफ्टी बिल लाकर राज्य सरकारों का अधिकार छीना। जहां तक हम राज्य सरकार की बात करें, पंजाब के अंदर भाखड़ा ब्यास मैनेजमेंट बोर्ड है, उसमें पंजाब सरकार का एक भी प्रतिनिधि नहीं है। आप अगर राज्य सरकार के हर अधिकार को छीनने का काम करेंगे, उसके हर अधिकार को अपने पास लेने का काम करेंगे, तो भारत का लोकतंत्र और भारत का संघीय ढांचा कैसे मजबूत होगा?

मान्यवर, अभी मैंने यह विषय ऑल पार्टी मीटिंग में भी उठाया था। आपने राज्य सरकारों से कहा कि आप निश्चित मात्रा में कोल विदेशों से आयात कीजिए। जब राज्य सरकार, कोल इंडिया, जिसका प्रोडक्शन 30 प्रतिशत बढ़ गया है, वह एनर्जी के लिए, पावर के लिए कोल इंडिया से डायरेक्ट कोयला खरीदना चाहती है और आपने कह दिया, एक फरमान जारी कर दिया कि आप विदेशों से कोयला आयात कीजिए, जबकि कोल इंडिया से उनको सस्ते में कोयला मिल रहा है। हमारी पंजाब की सरकार इसके लिए आपसे बार-बार अनुरोध कर रही है कि हमें कोल इंडिया से जो पंजाब का कोटा है, वह उपलब्ध कराया जाए। ... (**व्यवधान**)... सर, मैं इसी विषय पर आ रहा हूं। कल सरकार की तरफ से यह भी दलील दी गई कि यह बिल इसलिए आवश्यक है कि हमने बहुत सारी अंतरराष्ट्रीय ट्रीटीज़ की हैं, जिनके पालन के लिए यह बिल लाना आवश्यक है।

मान्यवर, बहुत सारे बिल, इंटरनेशनल ट्रीटीज़ ह्यूमन राइट्स को लेकर भी हैं। बहुत सारी अंतरराष्ट्रीय ट्रीटीज़ श्रम कानूनों को लेकर भी हैं, मजदूरों के अधिकारों को लेकर भी हैं। आप उनको अधिकार देने के मामले में कौन सा बिल लेकर आते हैं, उनको संरक्षण देने के लिए कौन सा बिल लेकर आते हैं? ... (**व्यवधान**)...

मान्यवर, प्रधान मंत्री जी ने बहुत अच्छा प्रयास किया है। मैं प्रधान मंत्री जी को और इस सरकार को बधाई देना चाहता हूं। आप चीता लेकर आए और इसका पूरे देश ने स्वागत किया। कई घंटों तक टीवी चैनल पर उसका प्रसारण हुआ, यह अच्छी बात है, लेकिन वहां पर रहने वाले जो आदिवासी हैं, उनका जो विस्थापन होता है, उनको जो अपनी जमीन से बेदखल किया जाता है, उसकी सरकार के पास क्या योजना है? वन्य जीव का संरक्षण आवश्यक है और इसे आप कीजिए। इस संशोधन बिल के माध्यम से भी कीजिए, इसमें कोई दिक्कत नहीं है, लेकिन राज्य सरकारों के अधिकारों को छीनना, आदिवासियों के अधिकारों को छीनना, जल, जंगल, जमीन पर उनके अधिकारों को छीनना, मैं समझता हूं कि यह बिल्कुल गलत है। अगर आप चीता लेकर आए हैं, तो उसको खिला क्या रहे हैं? ऐसा तो नहीं है कि चीता को संरक्षित करने के लिए दूसरे जो जीव हैं, उनको खत्म किया जा रहा है, उनको उनके सामने परोसा जा रहा है! इसके बारे में भी सरकार को अपना जवाब और अपना पक्ष रखना चाहिए। मान्यवर, जहां तक वन्य जीव संरक्षण की बात है, हम लोग हमेशा इसके साथ हैं। अभी तो इंसानी जीव के संरक्षण की बड़ी चिंता है। हम लोग एक चुनाव एमसीडी में जीते हैं।*

* Not recorded.

**श्री उपसभापति :** संजय जी, प्लीज़ विषय पर बोलें, जो चीज़ आप विषय पर बोलेंगे वही रिकॉर्ड में जाएगी। ... (**व्यवधान**)...

**श्री संजय सिंह :** इसलिए मैं कह रहा हूं कि इंसानी जीव का संरक्षण, राज्य सरकारों का भी संरक्षण, राज्य सरकार के अधिकारों का भी संरक्षण केंद्र सरकार की जिम्मेदारी है। ... (**व्यवधान**)...ऐसे बिल लाकर राजभवन, राज्यपाल और एलजी का दुरुपयोग करके, जो राज्य सरकारों के अधिकारों को छीनने का आपका प्रयास रहता है, यह गलत बात है और इसको रोकना चाहिए, धन्यवाद।

**श्री उपसभापति :** श्रीमती सीमा द्विवेदी। ... (**व्यवधान**)... प्लीज़, आपस में बात न करें। सीमा जी, आप बोलें।

4.00 P.M.

**श्रीमती सीमा द्विवेदी** (उत्तर प्रदेश): महोदय, यह जो 'वन्य जीव (संरक्षण) संशोधन विधेयक, 2022' आया है, यह संशोधन विधेयक लोगों, वनस्पतियों, कीट-पतंगों, पशुओं सहित देश के पर्यावरण के लिए एक महत्वपूर्ण सार्थक कदम है और मैं इसके समर्थन में बोलने के लिए खड़ी हुई हूं।

महोदय, अभी हमारे भाई संजय जी बोल रहे थे कि राज्यों के अधिकारों का अतिक्रमण किया जा रहा है। मान्यवर, मैं आपके माध्यम से बताना चाहती हूं कि कोई ऐसा प्रांत नहीं है, जहाँ पर पशुओं पर जघन्य अपराध न होता हो। यदि वन्य प्रजातियों पर 2021 में हुए अपराध देखें, तो हिमाचल प्रदेश में 232, केरल में 181, जम्मू-कश्मीर में 191 अपराध हुए हैं और ऐसा कोई प्रांत नहीं है, जहाँ पर इस तरह का अपराध न किया गया हो।

महोदय, हम तीन दशक पहले रंग-बिरंगे पक्षियों को अपने आस-पास देखते थे, लेकिन वे अब इसी कारण से नगण्य हो गए हैं। इसको कहते हैं- प्रत्यक्षं किम् प्रमाणं। इससे बड़ा और क्या प्रमाण हो सकता है कि जो पशु-पक्षी हमारे इर्द-गिर्द मँडराते रहते थे, दिखते रहते थे, वे दिख नहीं रहे हैं। इसका मतलब है कि उनके संरक्षण में कहीं न कहीं कमी आई है। मान्यवर, मैं माननीय मंत्री जी को बधाई देना चाहती हूं, जो इस संशोधन कानून को मजबूत कर रहे हैं, लेकिन विपक्ष आधारहीन बातों को लेकर इस पर विरोध प्रकट कर रहा है।

महोदय, मैं आपको बताना चाहती हूं कि संशोधन विधेयक में पशु, पक्षियों और वनस्पतियों को पहले अनूसूची छह में रखा गया था, लेकिन अब इसको संशोधित कर-करके अनुसूची चार में कर दिया गया है। मैं समझती हूं कि यह एक बड़ी सार्थक पहल है और मैं इसके लिए भी सरकार को बधाई देना चाहती हूं।

महोदय, पहले क्या होता था? पहले, जब लोग जीव-जंतुओं को मारते थे, उन पर हमला करते थे, तो उस पर सरकार ने जुर्माना लगाया था। इस पर जो जुर्माना लगाया गया था, वह पहले 10 हज़ार रुपये का जुर्माना था, लेकिन अब हमारी सरकार ने उस जुर्माने को 10 हज़ार रुपये से बढ़ाकर 25 हज़ार रुपये कर दिया है। जहाँ 25 हज़ार रुपये का जुर्माना था, उसको 25 हज़ार रुपये

से बढ़ाकर 1 लाख रुपये कर दिया है, और जो सबसे बड़ा जुर्माना था, उसको 25 हज़ार रुपये से बढ़ाकर 5 लाख रुपये कर दिया है। सर, इसको लेकर हम यह कह सकते हैं कि वन्य जीवों पर जो अनियंत्रित अपराध होते थे, उनको रोकने में मजबूती आएगी।

मान्यवर, अभी मैं आदरणीय जयराम रमेश जी, जो हमारी कमेटी के चेयरमैन भी हैं, वे बहुत विद्वान सदस्य हैं, उन्हें सुन रही थी। आपने पशु-पक्षियों को राज्य का विषय बताकर केंद्रीय कानून का विरोध किया। आपने कहा कि पशु-पक्षी का विषय राज्य सरकारों से संबंधित है और केंद्र सरकार को इस पर कोई कानून नहीं बनाना चाहिए। आपने कहा कि इंदिरा जी ने, नेहरू जी ने बहुत किया, तो मैं यह पूछना चाहती हूं कि राज्यों ने अब तक इस अपराध को क्यों नहीं रोका? क्यों पशु-पक्षियों का अवैध तरीके से व्यापार होता रहा? महोदय, आज इसी गलती को ठीक किया जा रहा है। महोदय, पशु-पक्षियों का देश के भीतर आवागमन होता रहता है, अतः केंद्रीय कानून के अभाव में राज्यों के लिए ऐसे अपराध को रोकना कठिन होगा।

मान्यवर, आपको याद होगा कि पहले ग्रामीण क्षेत्रों में, जब बारिश होने वाली होती थी, तो तमाम तितलियाँ मंडराती थीं। हम सभी ग्रामीण क्षेत्रों से आते हैं, लेकिन आज ऐसा बिलकुल देखने को नहीं मिलता है। पता नहीं, हमारी तितलियाँ कहाँ चली गईं, हमारे गिद्ध कहाँ चले गए, हमारी गौरैया कहाँ चली गई, हमारे कौवे कहाँ चले गए? गाँव की परंपरा थी कि पितृ पक्ष में जब पितृ का विसर्जन होता था, तो हम उम्मीद करते थे कि कौवे आएंगे, लेकिन मान्यवर, आज कौवे ढूँढ़ने से भी नहीं मिलते हैं। महोदय, गिद्ध - जो लाल ठोड़ी वाला गिद्ध होता था, उस गिद्ध का पर्यावरण को बहुत फायदा होता था। जब कोई भी जीव-जंतु मरता था, बदबू आती थी, तो हमारे गिद्ध उसको ले जाकर खाते भी थे और उससे पैदा होने वाली बीट से खाद भी उत्पन्न होती थी। आज इन सभी का बहुत बड़ा अभाव हो गया है।

मान्यवर, मैं हिंदी साहित्य की छात्रा रही हूं, मैंने तुलसीदास की शब्दावली को भी पढ़ा है। रामचंद्र जी के वन जाने के बाद माता कौशल्या आँगन में बैठकर कहती हैं:

*'बैठी सगुन मनावति माता।*
*कब ऐहैं मेरे बाल कुसल घर, कहहु काग फुर बाता।।'*

महोदय, पहले कौवे हमारे संदेशवाहक हुआ करते थे। काव्य रसायन में जो इसकी नायिका थी, उन्होंने भी अपनी विरह, वेदना में कहा है:

*'पिय सौं कहेहु सँदेसड़ा, ऐ भँवरा ऐ काग।'*

महोदय, काग और भँवरे हमारी पौराणिक परंपराएँ थीं, लेकिन हम देख रहे हैं कि आज हम इन पौराणिक परंपराओं से बहुत पीछे चले जा रहे हैं। जंगलों में जिस तरह से कटानें हो रही हैं, जिस तरह से जंगल काटे जा रहे हैं, जंगलों को काटने के बाद जिस तरह से पर्यावरण का एक घोर संकट पैदा हो गया है, वह किसी से छिपा हुआ नहीं है। मान्यवर, हमारे देश का पर्यावरण संतुलित रहे, हमारे देश की व्यवस्था अच्छे तरीके से चलती रहे, इसके लिए कानून बनाना कोई अपराध नहीं है। मैं सरकार की बहुत प्रशंसा करना चाहती हूं कि आपने इस कानून में विधेयक

लाकर एक नई दिशा में काम करने का जो प्रयत्न किया है, उससे किसी भी सरकार को कोई नुक़सान नहीं होगा और अगर किसी सरकार को यह लगता है कि नुक़सान होगा, तो सरकारों ने अभी तक इसके ऊपर कानून क्यों नहीं बनाया?

मान्यवर, आप देखिए कि बड़े से बड़े जंगल खत्म होते चले जा रहे हैं। पहले जो जंगल होते थे, वे इस प्रकार से होते थे कि जब कभी हम रास्ते से जाते थे, तो हमें बड़े-बड़े जंगल, बड़े-बड़े पहाड़ दिखते थे, लेकिन अब सभी की कटानें हो गई हैं, इसलिए इस पर प्रतिबंध लगना बहुत आवश्यक है। मैं सरकार के इस विधेयक पर अपना पुरज़ोर समर्थन देती हूं कि यह बिल लाकर सरकार ने ऐसे लोगों के ऊपर उपकार किया है। मान्यवर पशु-पक्षी बेजुबान होते हैं, ये बोल नहीं सकते, ये अपनी पीड़ा को व्यक्त नहीं कर सकते, इनकी पीड़ा को अगर किसी ने समझने का काम किया है तो हमारे यशस्वी प्रधान मंत्री श्री नरेन्द्रभाई मोदी जी की सरकार ने किया है, तभी यह विधेयक लेकर हमारी सरकार यहां पर उपस्थित हुई है।

अभी तमाम लोगों ने अपने-अपने भाव को प्रकट किया, तमाम लोगों ने अपनी-अपनी चिन्ता को जाहिर किया। मैं भी भारत की एक चिन्ता को देखते हुए कहना चाहती हूं, मुझे ऐसा लगता है कि जब हमारा पर्यावरण संतुलित रहता है, जब हमारे पशु-पक्षी, हमारे सारे जानवर सही-सही समय पर रहते हैं तो सब के अपने-अपने फायदे होते हैं, सब के अपने-अपने नुकसान होते हैं। सरकार जिस तरह से इन बातों को लेकर आई है, उसका हमारा सबसे बड़ा फार्मूला यही है कि हम किसी के अधिकार में कोई कटौती नहीं कर रहे हैं, बल्कि भारत सरकार एक ऐसा कानून बना रही है, जिस कानून के तले सब रहकर अपना काम करें और हमारे वन्य जीवों का संरक्षण होता रहे, उनका संवर्धन होता रहे, उनकी प्रजातियां बढ़ती रहें। कभी-कभी कोई विदेशी, कोई बाहर की प्रजातियां हमारे यहां आ जाती हैं, उनसे अगर कभी-कभी कोई संकट हो जाता है तो उसके लिए भी रोकने का एक कारगर उपाय इसमें किया जा रहा है।

मान्यवर, मैं विपक्ष के सभी साथियों से निवेदन करना चाहती हूं कि मनुष्य तो मनुष्य होता है, लेकिन जावनर बेजुबान होता है, वह बोल नहीं पाता, अपनी पीड़ा को व्यक्त नहीं कर पाता, अपनी करुणा को प्रकट नहीं कर पाता, ऐसे जानवरों की रक्षा के लिए, ऐसे पशुओं की रक्षा के लिए हम सभी लोगों को सर्वसम्मति से इस बिल का समर्थन करना चाहिए। इतना ही कहकर मैं अपनी वाणी को विराम देती हूं।

**पर्यावरण, वन और जलवायु परिवर्तन मंत्री; तथा श्रम और रोजगार मंत्री (श्री भूपेन्द्र यादव):** सम्माननीय उपसभापति महोदय, दो दिन से चलने वाली इस चर्चा में सदन के सभी सदस्यों ने इस बिल के प्रति अपनी सहमति व्यक्त की, तो सबसे पहले तो मैं सब सदस्यों के प्रति आभार व्यक्त करता हूं कि उन्होंने बड़े संवेदनशील विषय पर अपनी इस प्रकार की सहमति व्यक्ति की है।

सबसे पहले विषय इसी चर्चा से प्रारम्भ होना चाहिए कि जब हम विकास की बात करते हैं और विशेष रूप से वाइल्ड लाइफ की बात करते हैं तो हमारा देश एक ऐसा देश है, जहां पर जल, जंगल और जमीन एक साथ हैं। दुनिया में जब हम कहीं भी जाते हैं, पर्यावरण की वार्ताओं में जाते हैं तो हमारा हमेशा दुनिया के सभी देशों से यह कहना होता है कि हमारे जंगल बायोडाइवर्सिटी की दृष्टि से, संस्कृति की दृष्टि से, लाइफस्टाइल की दृष्टि से दुनिया के अन्य देशों से भिन्न हैं।

इसलिए भारत में जिसे हम वन कहते हैं, वे सांस्कृतिक महत्व के इसलिए भी हैं कि अभी पांच साल पहले जब यू.एस. में इंटरनेशनल फॉरेस्ट कांफ्रेंस हुई तो दुनिया ने भी इस बात को स्वीकार किया कि फॉरेस्ट पीस के लिए भी है, शान्ति के लिए भी है। भारत ने अपना जो ज्ञान प्राप्त किया, जिसे हम कहते हैं कि जंगल में हमारे उपनिषदों की, वेदों की रचना हुई और इसलिए जो लम्बे समय से हमारे लोग इस वन क्षेत्र में रह रहे हैं, उनके अधिकारों की रक्षा भी महत्वपूर्ण है। मैं विषय को यहीं से प्रारम्भ करूंगा। मनोज जी ने विषय को उठाया और अभी संजय जी ने भी विषय उठाया। यह बात अलग है कि मुझे आज तक समझ में नहीं आ रहा कि मनोज जी ने कल यू.एस. के रास्ते पर जाने को क्यों कहा, लेकिन हमने जब यह बिल बनाया, हमारे यहां पर फॉरेस्ट राइट्स एक्ट है, हमने कूनो में भी जिनको पुनर्स्थापित किया, विस्थापित नहीं, हमने पुनर्स्थापित किया, लेकिन जब पुनर्स्थापना का जो प्रोसेस चलता है, इसमें जो हमारी कम्युनिटीज़ हैं, फॉरेस्ट ड्वेलर्स हैं, ट्राइबल्स हैं, इनके लिए हमने इस बिल में क्या प्रोविज़न किया "In Section 35 of the principal Act, after sub-section (3), the following sub-section shall be inserted, namely, sub-Section (3B)." हमने इस बिल में क्या प्रोविज़न किया है, "Till such time as the rights of the affected persons are finally settled under Sections 19 to 26A [both inclusive except clause (c) of sub-section (2) of Section 24], the State Government shall make alternative arrangements required for making available fuel, fodder and other forest produce to the persons affected, in terms of their rights as per the State Government records."

लेकिन उससे पहले हमारा यह जो कहना है कि उनके जो स्थानीय फ्यूल, फॉडर, अदर फॉरेस्ट प्रोड्यूस, उनके जो राइट्स हैं, वे तब तक पूरे माने जाएँगे, जब तक कि उनका पूरे तरीके से पुनर्स्थापन न हो जाए। यह इस बिल की संवेदनशीलता को दिखाता है।

दूसरा, "(2A) Where a community reserve is declared on private land under sub-section (1) of section 36C, the community reserve management committee shall consist of the owner of the land, a representative of the State Forests or Wild Life Department under whose jurisdiction the community reserve is located and also the representative of the Panchayat concerned or the tribal community, as the case may be." इसलिए हम जो पुनर्स्थापन चाहते हैं, हम सबके सहयोग से, सबके विकास से और सबको साथ लेकर चलते हैं। यही प्रधान मंत्री, नरेन्द्र मोदी जी का मंत्र है - "सबका साथ, सबका विकास, सबका विश्वास, सबका प्रयास"।

मैं विशेष रूप से सदन की स्टैंडिंग कमिटी को भी धन्यवाद देना चाहता हूँ। जब भी बिल स्टैंडिंग कमिटी के सामने जाता है, सेलेक्ट कमिटी के सामने जाता है, तो निश्चित रूप से कुछ सजेशंस भी आते हैं, अच्छे इनपुट्स भी आते हैं, कमिटी का विज़्डम भी होता है, स्टेकहोल्डर कंसल्टेशन भी होता है और यह आवश्यक है। यह जयराम जी की कमिटी में गया। जयराम जी ने हमें तीन विषय कहे। उन्होंने पहला कैप्टिव एलिफैंट के लिए कहा; दूसरा, उनका कहना था कि हमने स्टेट स्टैंडिंग कमिटी को एक्स्ट्रा पावर दी और तीसरा, उनका कहना था कि उन्होंने जिस तरीके से सूची को इस बिल में लगाने को कहा था, उस हिसाब से हमने सूची को नहीं लगाया। यहाँ पर बहुत बार हमारी सरकार के लिए और हमारे लिए यह कहा गया कि हम फेडरल स्ट्रक्चर

को ले रहे हैं। यह तो वाइल्ड लाइफ की पावर ही तब आई, जब 42वाँ अमेंडमेंट आपके समय में आया। आपने स्टेट की पावर लेकर इसको कन्करेंट लिस्ट, समवर्ती सूची में लिया। ...(**व्यवधान**)...

**श्री उपसभापति :** प्लीज़, आपस में बात न करें।

**श्री भूपेन्द्र यादवः** आप भी समझ लें। यह आवश्यकता होती है। हमारा संविधान गतिशील संविधान है। इसी सदन ने इसी सरकार के नेतृत्व में जीएसटी जैसा हिस्टोरिक लॉ बनाया, जिसमें राज्य की विधान सभाएँ और केन्द्र की संसद ने अपनी पावर एक जीएसटी काउंसिल को दी और देश के फेडरलिज्म को, जो कोऑपरेटिव और फ्रेंडली संघवाद है, उसमें परिवर्तित किया और सहकारिता को सहभागिता में परिवर्तित करके देश को आगे बढ़ने के लिए प्रेरित किया। इसलिए मैं यह कहना चाहता हूँ कि अब अगर हम राज्यों में ज्यादा पावर देना चाहते हैं, तो आपको क्या आपत्ति है? ...(**व्यवधान**)...

**श्री जयराम रमेशः** एक मिनट, यह गलत आर्ग्युमेंट है। एक मिनट, प्लीज़ आप यील्ड कीजिएगा, क्योंकि आप मेरे आर्ग्युमेंट को ट्विस्ट कर रहे हैं।

**श्री भूपेन्द्र यादवः** नहीं, मैं ट्विस्ट नहीं कर रहा हूँ, मैं आर्ग्युमेंट का जवाब दे रहा हूँ।

**श्री जयराम रमेशः** एक मिनट, एक मिनट, प्लीज़। देखिए, ईमानदारी से आप सुनिए, जो मैंने कहा। मैंने कहा कि आज एक स्टेट बोर्ड ऑफ वाइल्ड लाइफ है, उसके कुछ अधिकार हैं, चीफ मिनिस्टर उस स्टेट बोर्ड की अध्यक्षता करते हैं। अभी आप इस बिल से क्या कर रहे हैं, उस स्टेट बोर्ड ऑफ वाइल्ड लाइफ की स्टैंडिंग कमिटी होगी, मिनिस्टर कन्सर्न्ड उसकी अध्यक्षता करेंगे और 10 सदस्यों की एक समिति बनाई जाएगी। उसमें सब अफसर होंगे, सब रबर स्टांप होंगे! मेरी चिंता यह है। आप अधिकार नहीं छीन रहे हैं, आप स्टेट बोर्ड ऑफ वाइल्ड लाइफ को कमजोर कर रहे हैं। आप मुख्य मंत्री को हटा रहे हैं और अपने एक मंत्री को वहाँ बिठा रहे हैं। आपके नहीं, स्टेट के मंत्री को बिठा रहे हैं। हमारा सुझाव यह था कि इस 10 सदस्यों वाली समिति में आप बाहर से चार या पाँच विशेषज्ञ लाएँ, जो इंडिपेंडेंट एक्सपर्ट रहें। आप सिर्फ गवर्नमेंट ऑफिशियल की समिति मत बनाइए। यही आर्ग्युमेंट था। आप यह गलत कह रहे हैं कि हम कहते रहे कि ये अधिकार छीन रहे हैं।

**श्री उपसभापतिः** धन्यवाद, माननीय जयराम जी, आपने अपना प्वाइंट कह दिया। माननीय मंत्री जी।

**श्री भूपेन्द्र यादवः** माननीय उपसभापति महोदय, हम देश में यह कैसी राजनीतिक बहस खड़ी करना चाहते हैं। जब हम संसद को पढ़ते हैं, जब हम संसदीय परंपराओं को पढ़ते हैं, तो मंत्रिमंडल सामूहिकता के आधार पर काम करता है, मुख्य मंत्री तो उसका नेतृत्व करते हैं। देश की जनता उनको चुनती है, तो क्या आप देश की जनता में अविश्वास करते हैं? क्या देश की जनता

ने अपनी बुद्धि क्षमता का पूरा उपयोग करके अपने जन प्रतिनिधि का चुनाव नहीं किया और एक दल को सत्ता नहीं सौंपी? इसका मतलब यह हुआ कि आप यह मानते हैं कि अगर किसी मंत्री की अध्यक्षता हो गई, तो गलत निर्णय हो गया। वह जन-प्रतिनिधि है, संविधान की ओथ ले रहा है, संसद सदस्य की ओथ ले रहा है। हम लोकतंत्र को किस तरीके से देखना चाहते हैं? लोकतंत्र में जनता के चुने हुए प्रतिनिधि को चेयर बनकर काम करने का अधिकार है। हमने राज्यों को ज्यादा निर्णय लेने में सक्षम बनाया है, जो संघवाद को मज़बूत करता है।

यहां मैं यह भी कहना चाहता हूं, आपने पूछा कि हमने रिलिजियस परपज़ेज़ के अलावा अदर परपज़ेज़ को क्यों डाला है? आप को पता है कि इस बिल का जो सेक्शन-38 है, जो 1972 में बना था, जिसको आप क्लेम करते हैं, हम भी कहते हैं कि वह अच्छा बिल है। 1972 से लेकर अब तक उसी बिल से काम चल रहा है। 2004 में आपकी सरकार के रहते हुए हमने अंतरराष्ट्रीय संधि के प्रति आश्वासन भी दिया था। 1976 से हम उसी संधि के सदस्य हैं। हम बार-बार कहते रहे कि कस्टम ऐक्ट से और बाकी ऐक्ट्स से हम इसको रेगुलेट कर देंगे, लेकिन हमने रेगुलेट नहीं किया। उन्होंने 2004 में कहा कि इन सारे ऐक्ट्स की जगह आप सीधा एक एस्टेब्लिश्ड सिस्टम लाइए। 2005 में आपने एश्योरेंस दिया और उस एश्योरेंस को पूरा करना एक परम्परागत चलती हुई सरकार का दायित्व है। उसी दायित्व को हम पूरा कर रहे हैं। उसी बिल के सेक्शन-38 में ज़ू के बारे में भी लिखा हुआ है। अगर हम अदर रिलिजियस परपज़ेज़ नहीं लाएंगे और अपने ही ऐक्ट के सेक्शन-38 में हमने जो पावर क्रिएट कर रखी है, उसको भी हम प्रस्तुत नहीं करेंगे अथवा उसका कोई अधिकार नहीं रखेंगे, तो हम देश में वन्य जीवों का संवर्धन कैसे करेंगे? इसको लेकर आपकी कमिटी की ही रिकमंडेशन है। उसमें आपने जो स्पेशलाइज़्ड वर्ड रिकमंड किया था, उसमें कहा था कि आज के समय में कई स्पीशीज़ अलग-अलग हैं। यह हाथी के सम्बन्ध में नहीं है, अन्य जीवों के सम्बन्ध में है, लेकिन सेक्शन-38 में ऑलरेडी ज़ू रिकोग्नाइज़्ड है, उसके पास अथॉरिटी है। इस सदन में इस विषय पर मैं यह आश्वासन भी देना चाहता हूं कि हम जो भी रूल मेकिंग का काम करेंगे, हाथियों के पूरे संरक्षण, संवर्धन को लेकर ऐक्ट के जो सारे प्रोविज़ंस हैं, उनके अनुसार ही करेंगे। हम कहीं दाएं से बाएं नहीं होंगे। हमको रूल्स में यह पावर इसलिए है, क्योंकि ये एनेबलिंग रूल्स हैं। जैसे-जैसे समय और परिस्थिति बदलती है, ये बदलते रहते हैं। रिलिजियस वर्ड तो आपकी कमिटी ने रिकमंड किया है और हम उसका भी स्वागत करते हैं। ...(**व्यवधान**)... आपके ही सेक्शन-38 में ज़ू अथॉरिटी आता है, तो क्या हम बाकी के सारे परपज़ेज़ बंद कर दें? क्या बाकी सबको छोड़ दें? ...(**व्यवधान**)...

तीसरा, मैं यह सूचित करना चाहता हूं, इस विषय को शुरू करते समय माननीय विवेक तन्खा जी ने कहा था कि इसमें थर्ड पार्टी कैसे कोई शिकायत कर सकती है। चूंकि पड़ोसी को ज्यादा अच्छे तरीके से पता होता है, इसलिए मैं यह सूचित करना चाहता हूं कि अधिनियम में तीसरे पक्ष द्वारा शिकायत करने का प्रावधान पहले से ही मौजूद है। वन्य जीव (संरक्षण) अधिनियम, 1972 के किसी भी प्रावधान के उल्लंघन के लिए किसी भी व्यक्ति द्वारा अदालत के समक्ष, केन्द्र सरकार या राज्य सरकार को अधिनियम की धारा-55 के तहत, शिकायत दर्ज कराने के इरादे से, साठ दिनों का नोटिस देकर शिकायत दर्ज की जा सकती है। जो नई धारा 49-एम है, वह भी इस सम्बन्ध में लागू रहेगी।

आपने कल कहा था कि हम इसमें ईएसज़ेड को लेकर क्यों नहीं आए? सुप्रीम कोर्ट का, वन किलोमीटर का जो जजमेंट है, उसके अनुसार मैंने लगातार कहा है कि सरकार को इस बारे में संज्ञान है। सरकार इस मामले में रिव्यू में भी गई है, क्योंकि सुप्रीम कोर्ट के पहले जजमेंट के द्वारा ही एक अथॉरिटी बनी थी, एक प्रक्रिया बनी थी, उस प्रक्रिया के द्वारा ही इकोनॉमिक सेंसिटिव ज़ोन डिक्लेयर किए जाते हैं। आज देश में 670 से ज्यादा इकोनॉमिक सेंसिटिव ज़ोन्स हैं, जिनमें से 470 ज़ोन्स का पूरा नोटिफिकेशन हम कर चुके हैं। संख्या का आंकड़ा ऊपर नीचे हो सकता है, लेकिन लगभग इतनी ही संख्या है।

जहां तक बिल का सम्बन्ध है, तो जो पर्यावरण संरक्षण अधिनियम, 1986 है, उसके तहत बनाए गए नियमों के अंतर्गत ही, राष्ट्रीय उद्यानों और अभयारण्यों के आस-पास जो इकोनॉमिक सेंसिटिव ज़ोन्स हैं, जो प्राकृतिक दृष्टि से संवेदनशील स्थल हैं, उनको अधिसूचित किया जाता है। वन्य जीव (संरक्षण) अधिनियम के द्वारा इसको संचालित नहीं किया जा सकता, क्योंकि पर्यावरण (संरक्षण) अधिनियम इसके ऊपर लागू होता है।

सर, कनिमोझी जी ने यहाँ पर अपना विषय रखा था। उनका कहना था कि क्या वाइल्ड लाइफ एक्ट और फॉरेस्ट राइट्स एक्ट में आपस में कोई कॉन्फ्लिक्ट है, तो कोई कॉन्फ्लिक्ट नहीं है, बल्कि इस बार तो फॉरेस्ट राइट्स एक्ट में उनके जो राइट्स हैं, जब तक वाइल्ड लाइफ एक्ट के अन्तर्गत उनको पुनर्स्थापित करने की प्रक्रिया पूरी नहीं हो जाती, तब तक हमने उनको संरक्षित करने के लिए ज्यादा सुविधाजनक बनाया है।

महोदय, मैं सदन में हमारी बीजेडी की श्रीमती सुलता देव जी को बधाई देना चाहूँगा, क्योंकि कल उनकी मेडन स्पीच थी। मैं उनको इसलिए भी बधाई देना चाहूँगा कि उन्होंने मेडन स्पीच को बहुत अच्छे तरीके से रखा। हम जानते हैं कि भारत में जो 17 बायोस्फेयर क्षेत्र बने हैं, उनमें ओडिशा का जो हमारा सप्तकोसी का एरिया है, वह देश का सबसे सम्पन्न जैव विविधता का क्षेत्र है। मैं यह मानता हूँ कि ओडिशा जैसे प्रदेश में जो ह्यूमन-एनिमल कॉन्फ्लिक्ट है और उसमें जो हाथियों का कॉन्फ्लिक्ट है, वह सबसे ज्यादा है। मैं यह सूचित करना चाहता हूँ कि सामान्यतः हाथी जो चलते हैं, वे निश्चित रास्तों के ऊपर चलते हैं। जिन रास्तों से उनका नियमित आना और जाना रहता है, उनके बारे में राज्य सरकारों को हमारा यह निर्देश रहता है कि जो हॉटस्पॉट्स हैं, उनकी पहचान करनी चाहिए और उनकी अंतर्राज्जीय आवाजाही को देखना चाहिए। उनका जो पूरा मूवमेंट होता है, उसमें हमारे झारखंड से बंगाल के पुरुलिया, बांकुरा, मेदिनीपुर होते हुए ओडिशा में हाथियों का पूरा रूट है। ...(**व्यवधान**)... नॉर्थ बंगाल में भी है, प्लस झारखंड में भी है। हमारे जयराम जी तो पूरा उस जंगल में, उधर से खरस्वां, सराइकेला होते हुए सारंडा के जंगल में मोटरसाइकिल पर घूमे हैं। उस जंगल को हमने भी देखा है, हाथियों के रूट को भी हमने देखा है। उस नाते भारत सरकार ने 2017 में दिशानिर्देश जारी किये थे। इसके लिए अंतर्राज्जीय समन्वय समिति बनाने की बात है, क्योंकि जब तक हम उनको रूट पर नहीं रोकेंगे, तो फिर उनके उन गाँवों में आकर उत्पात मचाने का विषय रहेगा। फरवरी, 2021 और जून, 2022 में भी फिर से हम लोगों ने ह्यूमन-एनिमल कॉन्फ्लिक्ट के मामले में गाइडलाइन निकाली थी।

केरल के हमारे मित्र जॉन जो कह रहे थे, तो ऐसा नहीं है कि मैंने कभी ऐसा कहा कि टाइगर का क्या होगा, हमारा तो सबको बचाकर रखने का विषय है। लेकिन मैं हमारे केरल के सांसदों को कहना चाहता हूँ और मैं बार-बार कहता हूँ कि वहाँ पर आपकी सरकार है, वाइल्ड

लाइफ एक्ट का सेक्शन 11(बी) है। माननीय उपसभापति जी, चूँकि यह विषय बार-बार आता है, इसलिए मैं इसे पढ़ना भी चाहता हूँ : "(b) the Chief Wild Life Warden or the authorised officer may, if he is satisfied that any wild animal specified in Schedule II, Schedule III, or Schedule IV, has become dangerous to human life or to property, including standing crops on any land, or is so disabled or diseased as to be beyond recovery, by order in writing and stating the reasons therefor, permit any person to hunt such animal or group of animals in a specified area or cause such animal or group of animals in that specified area to be hunted." तो आपको पूरे राज्य में वर्मिन बोर करने की क्या जरूरत है? जिस क्षेत्र में नुकसान है, आपको पावर है। फरवरी, 2021 और जून, 2022 में हमने गाइडलाइन निकाली है। केरल सरकार ने 11 बार उसका प्रयोग किया है। आप बार-बार इस विषय को उठा कर लोगों की सेवा नहीं करते, आप राजनीतिक विषय क्यों बनाते हैं? मैं यह कहना चाहता हूँ, ...(**व्यवधान**)... मैं यह कहना चाहता हूँ कि जो अधिकार आपके अन्तर्गत है, जिस अधिकार के लिए हमने गाइडलाइन निकाल रखी है, जिस अधिकार को हमने कानून के द्वारा दे रखा है, आप उस अधिकार का प्रयोग नहीं करते। राज्य की जनता को भी हम कहते हैं कि क्यों आप उसका प्रयोग नहीं करते, जब सरकार की गाइडलाइन है? केवल हमें भाषण देना है! केवल हमें किसी भी विषय को गुमराह करना है! ...(**व्यवधान**)...

DR. JOHN BRITTAS: Sir, it is a cumbersome process.

MR. DEPUTY CHAIRMAN: Dr. John, please. *...(Interruptions)...*

**श्री भूपेन्द्र यादव :** इसलिए मैं यह कहना चाहता हूँ ...(**व्यवधान**)...

**श्री उपसभापति :** माननीय मंत्री जी, आप प्लीज़ चेयर को एड्रेस कीजिए।

**श्री भूपेन्द्र यादव:** माननीय उपसभापति जी, इसलिए मेरा माननीय सदस्यों से यह कहना है कि हमारा जो मुख्य विषय है, वन्य जीवों का भी संरक्षण होना चाहिए, स्थानीय समुदायों का भी संरक्षण होना चाहिए और हमारे जो समुदाय लम्बे समय से वहाँ पर रहते आ रहे हैं- उसका प्रे एरिया, जो हमारे प्रफुल्ल पटेल जी ने अपने भाषण में कहा, निश्चित रूप से जो भी जंगल है, उसके प्रे एरिया की हम सबसे पहले जाकर चिन्ता करते हैं। हम जब भी वाइल्ड लाइफ में जाकर वन अधिकारियों के साथ कोई भी मीटिंग करते हैं, तो हम सबसे पहले प्रे एरिया देखते हैं। आप यह मान कर चलिए कि जंगल में टाइगर रहेगा, लॉयन रहेगा, चीता रहेगा, तभी संतुलन रहेगा। अगर जंगल में सभी वन्य जीव रहेंगे, तभी वहाँ का संतुलन रहेगा। यह नेचर का सिद्धांत है। यह प्रकृति का सिद्धांत है और जो प्रकृति का सिद्धांत है, हमें उसके हिसाब से ही उसकी व्यवस्था बना कर रखनी चाहिए। हमारे अधिकारी उसमें पूरे तरीके से लगे हुए हैं।

अयोध्या रामी रेड्डी जी ने उल्लेख किया कि कुछ प्रजातियाँ अनुसूचियों से गायब हैं। इस संबंध में मैं यह बताना चाहता हूँ कि अनुसूचियों में संशोधन करने तथा उसमें प्रजातियों को जोड़ने

की शक्ति केन्द्र सरकार के पास है। मैं यह बताना चाहता हूँ कि हमारे देश में बहुत अच्छे इंस्टिट्यूट्स हैं। जयराम जी भी पर्यावरण मंत्री रहे हैं, इनका भी अच्छा योगदान रहा है। हमारे देश में इस क्षेत्र में बहुत अच्छे इंस्टिट्यूट्स हैं। वाइल्ड लाइफ इंस्टिट्यूट ऑफ इंडिया (डब्ल्यूआईआई) है, जेडएसआई है, बीएसआई है, फॉरेस्ट मैनेजमेंट को लेकर आईआईएफएम है। ये दो-तीन इंस्टिट्यूट्स तो लगभग सौ साल पुराने हो गए हैं और इनके पास जो संग्रह है, जो कलेक्शन है, जो विज़डम है, अभी कोयम्बटूर में एग्रो फॉरेस्ट्री में ट्री जेनेटिक्स को लेकर अच्छे काम कर रहे हैं। आईसीएफआरई जैसा बड़ा इंस्टिट्यूट इस देश के पास है। हमारे ये सारे साइंटिस्ट्स इसका मूल्यांकन करते हैं, समीक्षा करते हैं और उसके हिसाब से ही हम इनको जोड़ने का काम करते हैं।

जी.के. वासन जी ने भी इस डिबेट में भाग लिया और उन्होंने भी वर्मिन वाला विषय उठाया और यह स्पष्टीकरण चाहा कि इसको किस प्रकार से वर्मिन घोषित किया जा सकता है। मेरा यह मानना है कि डा. जॉन ब्रिटास और वासन जी ने जो विषय उठाया, मैंने उसका विस्तार से जवाब दिया है। हम एकदम से किसी प्रजाति को पूरे राज्य से खत्म कर दें, जब पर्टिकुलर एरिया में आपके पास पावर है, आपके पास अधिकार है, आप एक पर्टिकुलर जानवर को भी घोषित कर सकते हैं और एक ग्रुप को भी घोषित कर सकते हैं। अगर कोई क्रॉप्स को नुकसान पहुँचाता है, तो उसको भी हमने संपत्ति के अंतर्गत माना है। मेरा ऐसा मानना है कि राज्य सरकारों को अपनी विज़डम, नीति-निर्णय के साथ और सबसे ज्यादा अपनी गरीब जनता के हक में त्वरित रूप से निर्णय लेना चाहिए। निर्णय लेने के लिए सरकारें चला करती हैं, जैसे कि केन्द्र सरकार निर्णय लेकर दिखाती है। आपको भी इसका अनुकरण करना चाहिए।

अनिल प्रसाद हेगडे जी ने फसल नुकसान के संबंध में विषय उठाया। इस संबंध में मैं यह बताना चाहता हूँ कि मैन-एनिमल कॉन्फ्लिक्ट में केवल मनुष्य के लिए ही नहीं, बल्कि फसल के नुकसान के लिए भी हमने पूरी एडवाइज़री जारी की है। जोस के. मणि जी के विषय दावा न्यायाधिकरण के संबंध में मैं सूचित करना चाहता हूँ कि उसमें भी अगर किसी व्यक्ति की मृत्यु होती है या चोट लगती है, तो इसके लिए हमने अपनी एडवाइज़री में पूरी राशि देने की व्यवस्था भी की है। कनकमेदला रवींद्र कुमार जी ने अपने विषय को रखते हुए पालतू और बंदी हाथियों को एक अलग श्रेणी में शामिल करने के लिए सूचित किया है। उन्होंने कहा है कि बंदी पशुओं को अलग से रखा जाए। मुझे लगता है कि इसकी कोई आवश्यकता नहीं है, क्योंकि हमने इस एक्ट में इस संबंध में प्रावधान किया है।

महोदय, मैं आपके समक्ष यह कहना चाहता हूँ कि हमारी सरकार पूरे तरीके से इस बात के लिए प्रतिबद्ध है कि देश में वन्य क्षेत्रों का दायरा बढ़े। मैं वन्य क्षेत्रों को बढ़ाने के संबंध में कुछ तथ्य आपके सामने रखना चाहता हूँ। ...(**व्यवधान**)... बहुत सारे सदस्यों ने यह कहा है कि हम अंधाधुंध परमिशन दे रहे हैं, बिना देखे हुए परमिशन दे रहे हैं। कुमार केतकर जी कह रहे थे कि सरकार पूरे तरीके से जंगलों को कटवा रही है। मैं यह बताना चाहता हूँ कि देश में सन् 2004 से 2014 तक, यानी दस सालों में 2,26,682 हेक्टेयर जंगल डायवर्ट हुआ। इसका औसत प्रति वर्ष 22,668 हेक्टेयर हुआ। हमारी सरकार के समय में, यानी 2014 से 2022 तक 1,30,703 हेक्टेयर जंगल डायवर्ट हुआ, जिसका वार्षिक औसत पिछले दस साल के वार्षिक औसत से कम है, यानी यह

16,337 हेक्टेयर है। इस प्रकार से हमने कम जंगल डायवर्ट किया और देश का ज्यादा विकास किया।

मैं यह भी कहना चाहता हूँ कि जो कम्पनसेटरी अफॉरेस्ट्रेशन है, अगर 10 सालों का औसत देखा जाए, तो वह केवल 28,372 हेक्टेयर था और अगर एनुअली देखा जाए तो वह बढ़कर 37,845 हेक्टेयर हुआ है। इस तरह, देश में हमारा जो ग्रीन कवर बढ़ाने का कमिटमेंट है, उसको भी हमने बढ़ाने का प्रयास किया है।

राकेश सिन्हा जी ने हमारी इकोनॉमी, ईकोलॉजी और एन्फोर्समेंट के विषय को कहा और निश्चित रूप से देश में इनको बढ़ाने की बहुत आवश्यकता है। प्रफुल्ल पटेल जी ने भी एक बात यह कही कि नेशनल हाइवेज़ और रास्तों के विषय में डब्ल्यूआईआई के साथ मिलकर काम किया जाना चाहिए। जयराम जी को भी पता है कि हमने कुछ अच्छे डिज़ाइन भी बनाए हैं और देश में पहला अच्छा प्रयोग पेंच में तब हुआ था, जब हम ऊपर से हाइवे को लेकर गए थे। अभी अलवर में सरिस्का के पास भी एक ऐसा अध्ययन चल रहा है, ताकि उसके नीचे जानवरों का जो एरिया है, वह भी डिस्टर्ब न हो। सबसे बड़ी बात यह है कि आप जितना वन्य क्षेत्र में जाते हैं, उतना ही आपको प्रकृति के स्वभाव को जानने का, सीखने का अवसर मिलता है। हमने उसको इस प्रकार से डिज़ाइन किया है कि हमारा पूरा फ्लोरा और फॉना अव्यवस्थित न हो। हमने अभी नेशनल वाइल्ड लाइफ बोर्ड में यह भी कहा है कि जो तार निकाले जाते हैं या बाकी भी जो उपयोग किया जाता है, उसके जो मिटिगेशन मेज़र्स हैं, उनमें क्या तरक्की हुई, उसकी रिपोर्ट भी हमने माँगी है, ताकि जंगल के कम्पनसेटरी अफॉरेस्ट्रेशन के लिए हमने जो लक्ष्य तय किए थे, उन लक्ष्यों को पूरा किया गया है या नहीं किया गया है, यह पता चल सके और हमारी सरकार उसके लिए भी पूरे तरीके से प्रतिबद्ध है। हमने रेलवे, डब्ल्यूआईआई और पर्यावरण मंत्रालय के साथ बैठक की है। हमने देश में 1,800 किलोमीटर के एक ऐसे क्षेत्र की पहचान की है, जहाँ से हाथियों के अधिकतम निकलने का रास्ता है। उनके डिज़ाइन को लेकर डब्ल्यूआईआई ने अपने कुछ सजेशंस दिए, रेलवे ने कुछ जगहों को प्रयोग के तौर पर भी आगे बढ़ाने की बात कही है।

सुष्मिता जी ने अपने विषय को रखते समय यह कहा कि हम बायोलॉजिकल डाइवर्सिटी एक्ट में संशोधन क्यों नहीं ले आए? हम नगोया प्रोटोकॉल में एक अलग संधि के नाते उस विषय को करते हैं। बायोलॉजिकल डाइवर्सिटी में सबसे बड़ा विषय यह है कि जो वल्नरेबल कम्युनिटी है, जिनके एबीएस राइट्स हैं, वे एबीएस राइट्स उनको एश्योर होकर कैसे मिलें, सरकार उसके लिए पूरी तरह से प्रतिबद्ध है। हमारा यह जो वाइल्ड लाइफ का एक्ट है, यह अलग संधि से है। इन दोनों में कुछ समानता है, लेकिन कुल मिलाकर दोनों के क्षेत्र अलग-अलग हैं और इसलिए उसमें पेटेंट, कॉपीराइट और बाकी चीज़ें ज्यादा हैं। अगर वाइल्ड लाइफ एक्ट में देखा जाए तो जंगली जीवों का संरक्षण, उनका अवैध व्यापार, ये ज्यादा हैं। इस प्रकार, दोनों में समानता होते हुए भी इन दोनों का कार्य क्षेत्र अलग-अलग है।

इसी के साथ, इंदु गोस्वामी जी, अब्दुल वहाब जी, कामाख्या प्रसाद जी और प्रियंका जी ने यह विषय उठाया था कि गुरुग्राम में अरावली को लेकर हम क्या कर रहे हैं? मैं आपको बताना चाहूँगा कि अरावली को लेकर हरियाणा सरकार ने जमीनों का अधिग्रहण किया है और इस पूरे ज़ोन को हम किस प्रकार से हरा-भरा रखें, इसके लिए भी प्रयास किया जा रहा है, क्योंकि दिल्ली

में राजस्थान के थार के मैदानों से जो हवा आती है या जो रेत आती है, उसके लिए भी अरावली एक बड़ी भूमिका निभाता है। उस पर निश्चित रूप से काम चल रहा है।

शंभू शरण जी, संजय जी और सीमा द्विवेदी जी ने भी अपने विषय रखे और अन्य सदस्यों ने भी अपने विषय रखे हैं। मेरा यह मानना है कि निश्चित रूप से बिल को रखते समय सदन का कंसेंसस लेना जरूरी है, फिर भी जयराम जी, आपने जो आशंकाएँ जताई हैं, उन पर मैं आपको आश्वासन देता हूँ कि इसके लिए नियमों में ज्यादा व्यवस्था है, क्योंकि ऑलरेडी सेक्शन 38 का भी पालन करना है, उसको भी हम संरक्षित करके रखना चाहते हैं।

DR. M. THAMBIDURAI: About Jallikattu.

**श्री भूपेन्द्र यादवः** जल्लीकट्टू निश्चित रूप से तमिलनाडु की हमारी एक सांस्कृतिक परम्परा और उसका हिस्सा है। उसके बारे में न्यायालय के भी निर्णय हैं। हमारा मानना है कि इसमें निर्णयों का भी पालन होना चाहिए और उसके साथ-साथ परम्परा और संस्कृति का भी पालन होना चाहिए, इन दोनों में समन्वय बनाकर रखा जाना चाहिए।

मेरा इस सदन से अनुरोध रहेगा कि यह एक संवेदनशील विषय था, जिस पर प्रकृति, जनजीवन, जंगल और सबके बारे में हम लोगों ने बड़ी संवेदना के साथ अपने विषय रखे हैं। मैं कल के अपने विषय को दोहराना नहीं चाहता हूँ। भारत ने इस बार CITES में जिस प्रकार से उपलब्धि हासिल की है, आने वाले समय में भी जब हम दुनिया में पर्यावरण की बात करते हैं और माननीय प्रधान मंत्री जी की एन्वायर्नमेंटल फ्रेंडली लाइफ स्टाइल 'मिशन लाइफ' की बात करते हैं, तो हमें यह भी देखना चाहिए कि उसमें इस देश का जंगल भी सुरक्षित रहे।

इसके साथ-साथ, मैं अपनी बात को अंतिम रूप देते समय यह कहना चाहूँगा कि बहुत सारे लोगों ने बर्ड्स की बातें कीं और उसके लिए हमारे देश के वेटलैंड्ज़ बहुत महत्वपूर्ण हैं। एक रामसर ट्रीटी है, जिसके अंतर्गत ऐसे वेटलैंड्ज़, जिनको आप अंतर्राष्ट्रीय दर्जा दिलाकर संरक्षित करना चाहते हैं...भारत की आज़ादी के 75वें वर्ष में देश की 75 वेटलैंड्ज़ अब हमारी रामसर साइट्स में हैं, जो हम सब लोगों के लिए गौरव का विषय है। बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Wild Life (Protection) Act, 1972, as passed by Lok Sabha, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

*Clauses 2 to 10 were added to the Bill.*

MR. DEPUTY CHAIRMAN: In Clause 11, there is one Amendment (No.1) by Dr. John Brittas. Are you moving the Amendment?

CLAUSE 11- AMENDMENT OF SECTION 29

DR. JOHN BRITTAS (Kerala): I am moving the Amendment. It is to retain the *status quo* of State Board. Sir, I move:

1. That at page 3, line 28, be ***deleted.***

*The question was put and the motion was negatived.*
*Clause 11 was added to the Bill.*
*Clauses 12 to 26 were added to the Bill.*

MR. DEPUTY CHAIRMAN: In Clause 27, there is one Amendment (No.2) by Dr. John Brittas. Are you moving the Amendment?

CLAUSE 27- AMENDMENT OF SECTION 43

DR. JOHN BRITTAS: Sir, I move:

2. That at page 5, clause 27 be ***deleted.***

*The question was put and the motion was negatived.*
*Clause 27 was added to the Bill.*
*Clauses 28 to 37 were added to the Bill.*

MR. DEPUTY CHAIRMAN: In Clause 38, there is one Amendment (No.3) by Dr. John Brittas. Are you moving the Amendment?

CLAUSE 38-AMENDMENT OF SECTION 62

DR. JOHN BRITTAS : I am moving it. It is to empower the States to declare a vermin. Sir, I move:

3. That at page 13, ***for*** lines 2 and 3, the following be ***substituted***, namely,:-

"(a) for the words and figures "The Central Government may, by notification, declare any wild animal other than those specified in Schedule I and Part II of

Schedule II" the words and figures "The Central Government or the State Government, as the case may be, may, by notification, declare any wild animal specified in Schedule II" shall be substituted;".

*The question was put and the motion was negatived.*
*Clause 38 was added to the Bill.*
*Clauses 39 to 41 were added to the Bill.*
*Clause 1, the Enacting Formula and the Title were added to the Bill.*

MR. DEPUTY CHAIRMAN: Now, Shri Bhupender Yadav to move that the Bill be passed.

**श्री भूपेन्द्र यादव** : माननीय उपसभापति महोदय, मैं प्रस्ताव करता हूं :

कि विधेयक को पारित किया जाए।

*The question was put and the motion was adopted.*

MR. DEPUTY CHAIRMAN: Now the next Business is the Energy Conservation (Amendment) Bill, 2022. Shri Raj Kumar Singh to move a motion for consideration of the Energy Conservation (Amendment) Bill, 2022.

**The Energy Conservation (Amendment) Bill, 2022**

THE MINISTER OF POWER; AND THE MINISTER OF NEW AND RENEWABLE ENERGY (SHRI RAJ KUMAR SINGH): Sir, I move:

"That the Bill further to amend the Energy Conservation Act, 2001, as passed by Lok Sabha, be taken into consideration."

**श्री उपसभापति**: माननीय मंत्री जी, यदि आप कुछ बोलना चाहते हैं तो इस बिल के संबंध में बताएं।

**श्री राज कुमार सिंह**: उपसभापति जी, बीते कुछ दशकों से पर्यावरण में डिटिरिओरेशन की चिंता पूरी दुनिया को सताती रही है। इसके लिए कई सारे कांफ्रेन्सेज़ हुए-जैसे क्योटो हुआ, उसके बाद CoP - जो कांफ्रेन्स ऑफ पार्टीज़ for combating climate change के अंतर्गत कांफ्रेन्स ऑफ दि पार्टीज़ है, की बैठकें हुईं। इन सभी बैठकों में विभिन्न देशों ने अपने एमिशन्स को कम करने के लिए, एनर्जी ट्रांज़िशन करने के लिए और क्लाइमेट चेंज को कम करने के लिए कमिटमेन्ट्स

किए। हम लोगों ने भी किया। हालांकि हमारी जो per capita emissions हैं, वे दुनिया की पर कैपिटा एमिशन्स की एक-तिहाई हैं। Our per capita emissions are one-third of the global average. आज के दिन में हम देखें, तो एनवायर्नमेंट पर टोटल कार्बन डाईऑक्साइड का जो लोड है, उस टोटल लोड में हमारा कंट्रीब्यूशन मात्र 3.4 प्रतिशत है, जबकि हमारी आबादी, दुनिया की आबादी की साढ़े सत्रह प्रतिशत है। हमारा पर कैपिटा एमिशन और हमारा लीगेसी एमिशन कंट्रीब्यूशन, दोनों बहुत कम है। इसके बावजूद we have emerged as one of the leaders in energy transition. We have emerged; our country has emerged as one of the leading nations in climate action, in energy transition. We are the only major country, the only major economy, जिसके क्लाइमेट एक्शन sub 2 degree rise in global temperature compliant हैं। हम लोगों ने प्लैज ली थी - We had pledged in CoP 21 in Paris that by 2030, 40 per cent of our established power generation capacity will come from non-fossil sources. Mr. Deputy Chairman, Sir, you will be happy to know that we have achieved this target nine years in advance. We achieved this target in November, 2021. Today, our non-fossil fuel power generation capacity is 42 per cent of our total capacity. आज के दिन हमारी टोटल कैपेसिटी 408 गीगावॉट है। यानी चार लाख, आठ हज़ार मेगावॉट है। हमारी नॉन फॉसिल फ्यूल कैपेसिटी, यानी कि renewable; solar, wind, hydro और नॉन फॉसिल फ्यूल में न्युक्लियर भी आता है, वह कम है- 6,800 मेगावॉट है- इन सबको जोड़कर हमारी नॉन फॉसिल कैपेसिटी 1 लाख, 73 हज़ार मेगावॉट है, जो कि हमारी इस्टैब्लिश कैपेसिटी का 42 परसेंट है। किसी भी देश ने इतनी तेजी से CoP-21 में दी गई प्लैज को achieve नहीं किया, हमने achieve कर लिया, because we achieved our target well in advance, इसलिए हमने CoP-26 में अपना ambition बढ़ाया। पहले हमने यह कहा था कि 40 परसेंट, we will achieve 40 per cent non fossil capacity by 2030. अब हमने यह कहा है कि we will achieve 50 per cent of our established capacity to come from non fossils by 2030. We have reduced our emissions intensity. इसी तरह से जो एमिशन इंटैन्सिटी हमने CoP-21 पेरिस में वर्ष 2015 में प्लैज की थी, that by 2030, we will reduce the emission intensity of our economy by 33 to 35 per cent by 2030. We have already achieved almost 30 per cent reduction. We shall over achieve that as well and that is why, in CoP-26 in Glasgow, we again upped our ambitions and we said that by 2030, we will achieve a reduction of 45 per cent in our emission intensity. So, we are doing well despite the fact that our per capita emissions are so low. But, that is because we believe in environment; our Government believes in environment. In fact, as a civilization, we have always believed in the environment. As a civilization, we venerate nature, the trees, water. So, it is in our blood, it is in our culture. This needs to be carried forward. एनर्जी ट्रांज़िशन में ways of generating electricity को हमने चेंज कर दिया है। But, that accounts for about 40 per cent of the emissions. 40 प्रतिशत एमिशंस पावर जेनरेशन के कारण होता है। But, we have to address the other sectors which account for 60 per cent of the emissions. Steel manufacturing, cement manufacturing; etc. All

these. Now, these are called hard-to-abate sectors. Now, we need to work out the way to do this! One way of course, is to electrify the economy so that people move away from coke and coal to electricity and at the same time, is to green the electricity. That is the strategy we are following. But, we also have to change our feedstock from fossil to non-fossil. I will give you an example.

Natural gas से अमोनिया बनाने के प्रोसेस में कार्बन डाइऑक्साइड एमिट होता है, कार्बन लोड बढ़ता है। हम जो पेट्रोलियम रिफाइनिंग करते हैं, उसमें हाइड्रोजन का इस्तेमाल करते हैं। अभी हाइड्रोजन की जो मैन्युफैक्चरिंग होती है, हाइड्रोजन जो बनता है, वह नैचुरल गैस से बनता है। उसमें भी $CO_2$ एमिट होता है। अगर हमको एनर्जी ट्रांजिशन करना है तो हमें fossil feedstock को non fossil से replace करना है। हमने प्लैज की है that by 2070 we will be net zero. We shall achieve that. We have achieved our targets in the past and we shall achieve it in the future as well. We are a leader in energy transition. That is not we are saying it, the whole world is saying it. Bloomberg called us the most attractive destination for investment in renewables. A body came out with the ranking of countries which are in the forefront of climate action. We stand fifth in that! Ahead of us, there are just four countries--Denmark, Sweden, Chile and another country. Only four countries with small economies! Amongst the major economies, we are the first in so far as success in climate action is concerned. So, Sir, we shall remain a leader. In order to do that, I have brought these amendments. इसी के लिए हम यह अमेंडमेंट लाए हैं। जैसे पेट्रोलियम रिफाइनिंग में में we use hydrogen drawn from the natural gas. The idea is to make green hydrogen here and thereafter replace grey hydrogen with that. We import the natural gas to make hydrogen. To replace that imported natural gas and stop the carbon emission, we will use green hydrogen. Of course, we will prescribe that replacement in stages. To begin with, there will be only small percentages like 5 or 10 and then going on thereafter. Similarly, for the production of fertilizers, we use ammonia made from natural gas and we import about 2-3 MT of ammonia. We also import more natural gas and make ammonia here. All that releases carbon dioxide into the atmosphere. We propose to replace that with green ammonia, made from green hydrogen. इसके लिए हम यह अमेंडमेंट ला रहे हैं, ताकि जो फीडस्टॉक है, उसमें हम बदलाव कर सकें। एक और सेक्टर है, जिसको हम इस अमेंडमेंट में एड्रेस कर रहे हैं और वह कन्स्ट्रक्शन सेक्टर का, बिल्डिंग सेक्टर का है। बिल्डिंग सेक्टर में जो कमर्शियल बिल्डिंग्स हैं, वे ऑलरेडी एड्रेस्ड है। कमर्शियल बिल्डिंग्स में लार्ज कमर्शियल बिल्डिंग्स, जिनका कनेक्टेड लोड 100 किलोवॉट से ऊपर है, वे ऑलरेडी एड्रेस्ड हैं। उसके लिए हम लोगों ने एनर्जी कन्जर्वेशन बिल्डिंग कोड बना दिया है। उसको करीब-करीब 20 राज्यों ने अडॉप्ट कर दिया है। अब जो भी कमर्शियल बिल्डिंग्स बनेंगी, उनको यह फॉलो करना होगा। इसी तरह से जो आजकल मल्टी-स्टोरी रेज़िडेंशियल फ्लैट्स बन रहे हैं, उनमें भी एनर्जी एफिशिएन्सी की बहुत गुंजाइश है, क्योंकि जो एमिशन्स है, उसका 24 परसेंट हाउसिंग सेक्टर, बिल्डिंग सेक्टर से आता है। उसको हम

इसमें इन्क्लूड कर रहे हैं, जो कि लार्ज बिल्डिंग ब्लॉक्स हैं। इसमें हमारे ये दो मेन प्रोविज़न्स हैं। एक थर्ड प्रोविज़न कार्बन मार्किट का है। अभी हमारे यहां एक तरह का कार्बन मार्किट है, जैसे कि एमिशन इंटेन्सिटी को रिड्यूस करने के लिए हम एक स्कीम लाए, उसे perform-achieve-trade कहते हैं। यह इंडस्ट्री के लिए लाई गई, जिसमें कि हम इंडस्ट्री के लिए एमिशन्स, एनर्जी कंज़म्प्शन और एमिशन इंटेन्सिटी का स्टैंडर्ड फिक्स करते हैं। अगर उन्होंने उससे ज्यादा एचीव कर लिया, तो उनको हम एनर्जी सेविंग सर्टिफिकेट देते हैं और जो इंडस्ट्री उसको एचीव नहीं कर पाई, वह या तो एनर्जी सेविंग सर्टिफिकेट खरीदती है या फाइन देती है। महोदय, इसके अंतर्गत हमने ऑलरेडी 106 मिलियन टन प्रति वर्ष कार्बन डाइऑक्साइड एमिशन रिड्यूस किया है। हमने असेस किया है कि केवल चार साइकल्स में प्रति वर्ष इतना $CO_2$ एमिशन रिडक्शन हो गया। हम रिन्युएबल एनर्जी की आरईसीज़ देते हैं। इन सबको कम्बाइन करके हम कार्बन ट्रेड सिस्टम लाना चाहते हैं। क्योटो में कार्बन क्रेडिट सिस्टम लागू हुआ था, जो 2020 तक चला। पेरिस में अलग कार्बन क्रेडिट सिस्टम की एक नींव रखी गई है, उसके नियम बने। इसके अंतर्गत दुनिया में 40 कार्बन क्रेडिट सिस्टम ऑलरेडी हैं। हम इसमें कार्बन क्रेडिट सिस्टम लाना चाहते हैं, ताकि जिसको हम मैन्डेट करें या आप अपना कार्बन इंटेन्सिटी रिड्यूस करेंगे, कार्बन डाइऑक्साइड का एमिशन रिड्यूस करेंगे, मैन्डेट करेंगे, अगर उससे ज्यादा रिडक्शन करता है, तो उसको कार्बन क्रेडिट देंगे, जो कि सेलेबल होगा। ये मेजर अमेंडमेंट्स हैं और कुछ और अमेंडमेंट्स हैं, जैसे हम पेनल्टीज़ में कुछ ग्रेडिंग कर रहे हैं। उसको रैशनल बना रहे हैं। ब्यूरो ऑफ एनर्जी एफिशिएन्सी की जो गवर्निंग काउंसिल है, उसको ब्रॉड बेस्ड कर रहे हैं। इसमें ये सारे अमेंडमेंट्स हैं। ये सभी के सभी, हम लोगों का एनर्जी में जो मूवमेंट है, moving forward, making our system modern की ओर एक कदम है। We have already achieved universal access. हम लोगों ने जितने दिन में यूनिवर्सल एक्सेस अचीव किया है, by adding 29 million homes, वह इतनी तेजी से दुनिया में कहीं और नहीं हुआ है। We have already achieved a situation whereby the availability of power in rural areas has gone up from twelve-and-a-half-hours in 2015 to twenty-two- and-a-half hours today. We have already done it. My demand, as a result, has increased by about 20,000 to 25,000 megawatts per day on daily basis as compared to the previous year. All this is because we have strengthened the transmission system. So we have brought about major changes in the power system. We have reformed the power system also. This is one more step forward. So, I would recommend this Bill to the House.

*The question was proposed.*

MR. DEPUTY CHAIRMAN: There are three Amendments by Shri Elamaram Kareem, Dr. John Brittas and Dr. V. Sivadasan for reference of the Energy Conservation (Amendment) Bill, 2022 as passed by Lok Sabha to a Select Committee of the Rajya Sabha. Members may move the Amendments at this stage without any speech. Shri Elamaram Kareem, are you moving your Amendment?

SHRI ELAMARAM KAREEM (Kerala): I am not moving.

MR. DEPUTY CHAIRMAN: Dr. John Brittas, are you moving your Amendment?

DR. JOHN BRITTAS (Kerala): Sir, I am not moving considering his past deeds of taking on communal forces when he was in Bihar.

MR. DEPUTY CHAIRMAN: So, the Amendment is not moved. Dr. V. Sivadasan, are you moving your Amendment?

DR. V. SIVADASAN (Kerala): Sir, I am not moving.

MR. DEPUTY CHAIRMAN: So, you have not moved. So, all the three Amendments are not moved. The motion for consideration of the Bill is open for discussion. Dr. Abhishek Manu Singhvi.

[THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA) *in the Chair.*]

DR. ABHISHEK MANU SINGHVI (West Bengal): Sir, as I rise broadly in support of the Bill, I am, nonetheless, struck by very unique features of the Indian legislative process and, more importantly, the governance process in the context of passing legislations. But first, Sir, with your permission, -- I have said it before in previous Governments, and I repeat it -- it is a minor procedural issue about Amendment Bills which carry roughly 80-100 Amendments, as this one does. This amends the Energy Conservation Act of 2001 with about 90-odd Amendments. Is it too much, Sir, to ask the Legislative Department irrespective of Government, to give us the original Act with brackets and footnotes as to what it would look if this Amendment was passed? The idea of going and locating each of these 90 Amendments in the original Act is a nightmarish exercise for somebody who wants to go into the detail and it is a very small thing. It is done by publishers who publish books of new Acts each year or twice a year with Amendments. I think every legislator, who wants to make a significant focused contribution, should be blessed with a copy of the original Act showing the Amendment and as they would look as if the Amendment Bill is passed and there is something so simple, but unfortunately, it has never been done for decades.

Sir, let me therefore, begin by complimenting the Government broadly on the initiative taken and say that the virtuous parts of the Bill which are desirable: (a) it brings building codes for energy efficient non-fossil fuel based constructions. So, non-fossil based construction will be encouraged and therefore, building codes have been amended or will be amended; (b) it is wider because it includes residences, commercial buildings, industrial spaces etc. so, it is all inclusive, no exclusions; (c) it expands the concept of carbon footprint emanations from buildings, vehicles, vessels, appliances and a much wider subset of human activity. Again, no exclusions. That is good.

Fourth, it creates agencies — not quite carefully; but, yes it does — for issuing Carbon Credit Certificates. It is a very important aspect which I will touch in a moment. Fifth, it seeks to create an ecosystem to buy and sell these Carbon Credit Certificates at all levels, supposedly, under a scheme, and there is some problem which I will address in a minute.

Of course, lastly, it penalizes with steep penalties those who don't comply with the requirements of reducing carbon footprints in all these activities — construction and non-construction areas.

But, Sir, equally, as in the well-known 1960s spaghetti Western movie — the Good, Bad and the Ugly — the good and the virtuous comes with not so good and, perhaps, the ugly.

The first phrase coming to my mind, as I holistically see the original 2001 Act, which this Bill seeks to amend, is that India is truly an over-legislated but under-enforced country. We tend to think that all our problems stop with legislation. And, we go back clapping and backslapping ourselves that we passed legislation. I will make that good in a moment.

The second striking facet is the hiatus between promise and performance, between preaching and practice, between *kathni* and *karni* which I will show you with the help of some statistics और मैं समझता हूं कि मैं और मंत्री महोदय अलग-अलग किताबें नहीं पढ़ते हैं, क्योंकि आंकड़े तो अलग-अलग किताबों में अलग-अलग हो नहीं सकते, लेकिन इन्होंने जो आंकड़े दिये हैं, उनसे मेरे आंकड़े कुछ और हैं, भिन्न हैं। I have no doubt, Sir, about your good intentions. That is why I said that I rise broadly in support of the Bill. But, if you don't see the larger picture, the holistic picture, if you don't see the ground reality, then you know the old saying about good intentions — the path to hell is also paved with good intentions. तो ये कौन से विरोधाभास हैं, ये कौन सी विपरीत चीज़ें हैं, पहलू हैं। मैं कुछ आंकड़े देना चाहता हूं और ये सिर्फ आंकड़े ही नहीं हैं, ये सच्चाई दर्शाते हैं।

पहला बिन्दु, इस बिल के अनुच्छेद 3 से 13 तक, यह जो संशोधन वाला बिल है, इसका 80 प्रतिशत या 90 प्रतिशत हिस्सा, अधिकतम हिस्सा यही 10 क्लॉज़ेज़ हैं। ये इसकी आत्मा हैं, इसका

शरीर हैं और यह ब्यूरो ऑफ एनर्जी एफिशिएंसी से डील करती हैं, जिसकी एक बहुत विशाल ब्यूरोक्रेसी बनाई गई है। इसमें वरिष्ठ सदस्य हैं, मंत्री महोदय हैं, उसमें 8-9 डिपार्टमेंट्स के बहुत वरिष्ठ सेक्रेटरीज़ हैं, लेकिन मैंने ध्यान से देखा तो 'खोदा पहाड़, निकला चूहा'। क्यों? क्योंकि अभी हमारी 25वीं पार्लियामेंटरी स्टैंडिंग कमेटी की रिपोर्ट आई है, उसमें लिखा है कि पिछले फाइनेंशियल ईयर, 2021 में यही ब्यूरो ऑफ एनर्जी एफिशिएंसी, जो आपके संशोधन बिल की सबसे स्पेशल फोकस वाली चीज़ है, इन 10 प्रावधानों में उसका खर्चा सिर्फ 54 परसेंट ऑफ बजट एस्टीमेट था, यानी कि आधे से थोड़ा ज्यादा - 54 परसेंट और उसके अगले वर्ष में, फाइनेंशियल ईयर 2022 में फरवरी, 2022 तक 52 परसेंट है। जब आप इसका इस्तेमाल करने में 50 प्रतिशत सक्षम हैं तो इतनी विशाल ब्यूरोक्रेसी बनाना, इस बिल में इतने सारे अधिकार क्षेत्र देना, ऐसी संस्था को, जो अपने बजट ऐस्टीमेट का आधा या आधे से थोड़ा ज्यादा ही खर्च कर पा रही है और यह आपकी इस काम को करने के लिए एक मेन एजेंसी है।

दूसरा बिन्दु, साफ ऊर्जा जो है, इसका मकसद क्या है, जिसे आप नॉन फॉसिल या साफ ऊर्जा कहते हैं, कार्बन फुटप्रिंट को कम करना है, यही आपका रियो में 1992 में उद्देश्य था, यही आपका क्योटो में 1997 में था, यही आपका पेरिस में 2015 में था, यही आपका कोपेनहेगेन में 2021 में था और यही अभी जब गये थे, शर्म अल शेख में 2022 में कुछ हफ्तों पहले था, लेकिन फिर 'कथनी और करनी' में विपरीतार्थक चीज़ें क्यों हैं? कुछ आंकड़े चौंकाने वाले हैं! आप इतनी बातें कर रहे हैं, अभी मंत्री महोदय ने इतनी चीज़ें आपको बताईं, लेकिन साफ ऊर्जा पर सब्सिडी आप कम कर रहे हैं और साफ ऊर्जा पर टैक्सेज़ आप बढ़ा रहे हैं! यह विरोधाभास नहीं है? जी.एस.टी. सोलर प्रोजेक्ट्स पर पांच प्रतिशत से 2021 में 12 प्रतिशत कैसे हुआ? हम यह प्रावधान 2022 में पास कर रहे हैं। मैं जानता हूं कि आप आत्मनिर्भरता की बात करते हैं, मैं जानता हूं और मानता भी हूं कि चीन से आयात कम करना चाहिए, इसलिए आपने साथ-साथ बेसिक कस्टम्स ड्यूटी भी सोलर पैनल्स पर बढ़ा दी है। जी.एस.टी. अलग बढ़ाया है, आयात पर कस्टम्स ड्यूटी अलग बढ़ाई है।

5.00 P.M.

लेकिन आपको यह पता है कि हमारे बहुत सारे निर्माता इन सोलर पैनल्स के जो कंपोनेंट्स हैं, उन्हें आयात करके बाहर से मँगवाते हैं। आपके बटन दबाने से या आपके आयात की दर बढ़ाने से भारत आत्मनिर्भर नहीं हो जाता है, आपकी साफ ऊर्जा का अभियान सफर करता है।

तीसरा बिंदु, 2022 में अत्यंत महत्वपूर्ण "मैपिंग इंडियाज़ एनर्जी पॉलिसी, 2022" एक रिपोर्ट आई थी। मैं अभी इसी वर्ष की बात कर रहा हूँ। मैंने उसमें बड़ा चौंकाने वाला फिगर आया कि रिन्यूएबल सेक्टर, जिसको आप नॉन फॉसिल सेक्टर कहते हैं, उसकी सब्सिडी 2017 से 2022 के बीच में 60 प्रतिशत कम हुई है, 59 per cent to be exact. आपने 60 प्रतिशत सब्सिडी कम की है उस सेक्टर की, जिसको आप प्रोत्साहित करना चाहते हैं। इसमें एक अपवाद है। मंत्री महोदय ने सही कहा, वह एक अपवाद है, आपने बिजली वाले व्हीकल्स की सब्सिडी बहुत बढ़ाई है,

लेकिन नॉन रिन्यूएबल एनर्जी इलेक्ट्रिक व्हीकल्स से बहुत ज्यादा व्यापक कॉसेप्ट है, यह इलेक्ट्रिक व्हीकल्स तक सीमित नहीं है।

चौथा बिंदु, गलत ऊर्जा, फॉसिल फ्यूल में भी सब्सिडी कम हुई है, कोल, ऑइल इत्यादि, लेकिन आपको मालूम है कि आज भी फॉसिल सेक्टर को नॉन फॉसिल रिन्यूएबल एनर्जी सेक्टर से तुलनात्मक रूप से नौ गुणा ज्यादा, 900 परसेंट ज्यादा सब्सिडी मिलती है। आप इस देश को कैसे फॉसिल फ्री बनाएँगे?

पाँचवाँ बिंदु, पीएसयूज़ में आपके सात महारत्न हैं। वे जब नए इन्वेस्टमेंट करते हैं, तो उनको भी ध्यान रखना चाहिए कि वे फॉसिल फ्यूल के आधार पर इन्वेस्टमेंट न करें। उनके इन्वेस्टमेंट्स 2021 में और 2020 में 11 गुणा ज्यादा हुए हैं उन क्षेत्रों में, जहाँ फॉसिल फ्यूल का ज्यादा इस्तेमाल है, बनिस्बत रिन्यूएबल एनर्जी, नॉन फॉसिल। माननीय, आज भी आपके आँकड़े जरूर थे, लेकिन 70 प्रतिशत भारत कोयले के आधार पर चलता है। आपके वित्तीय संस्थान, फाइनेंशियल इंस्टिट्यूशंस, जो रुपया वितरण करते हैं, वे फॉसिल और कोयले आधारित प्रोजेक्ट्स पर 300 प्रतिशत ज्यादा करते हैं, बनिस्बत रिन्यूएबल एनर्जी प्रोजेक्ट्स। ये सब चीजें सिर्फ कानून बनाने से हल नहीं होंगी। इन सब चीजों के लिए आपको फोकस करना पड़ेगा, कानून हो या एग्ज़ीक्यूटिव ऑर्डर हो। आज भी इस देश में 80 प्रतिशत सोलर पैनल्स आयात होते हैं। आपने उनकी कस्टम ड्यूटी बढ़ा दी है। आत्मनिर्भर वाली बात सही है, लेकिन आपके पास देश के अंदर ही निर्माण करने की क्षमता कहाँ है! ये सब आँकड़े हैं, ये स्पष्ट हैं। 2022 की जो इंस्टिट्यूट ऑफ एनर्जी रिपोर्ट आई है, उसमें कहा गया है कि हमारा जो घोषित उद्देश्य है, माननीय प्रधान मंत्री ने घोषणा की है कि हम डबल करना चाहते हैं, 30 से 40 बिलियन यूएस डॉलर्स पर ईयर हमारा इन्वेस्टमेंट होना पड़ेगा, अगर हमारा 2030 का प्रधान मंत्री द्वारा घोषित उद्देश्य, 500 गीगावॉट रिन्यूएबल एनर्जी होना है। आज हमारा उससे आधा है। 2030 में 7 साल बचे हैं। अगर आप बीच के कई और फिगर्स देखें, 2022 की फिगर है 111 गीगावॉट जबकि 2022 के लिए आपकी घोषणा 175 गीगावॉट थी। प्रधान मंत्री की घोषणा है 2030 में 500 तक पहुँचना, तो आप कैसे पहुँचेंगे? कैसे पहुँच सकते हैं? कोई बटन दबा कर नहीं पहुँच सकते हैं। इसके लिए सिर्फ कानून बनाने और कानून में कुछ प्रावधान करने से हल नहीं निकलेगा। मैं यह कहना चाहूँगा कि statistics are not always lies, not damned lies. It is true that, like certain articles of clothing, what they reveal is interesting, but what they conceal is vital. But, they are sure, firm, factual indicators of where we are and where we are going. It is clear that all our declarations, all our promises at United Nations meetings, international conferences, international visits, targets spoken are not fulfilled each year and, in fact, cannot be fulfilled is known when we make the declaration. We cannot reach 500 GW by 2030. Figures have just been given. In 2022, we are at 111 GW, against the figure given of 175 GW. We cannot decrease carbon emissions by doubling our investments, by 15 to 20 billion US dollars per year. Where will we get the money from? You have yourself rightly recalibrated your 2050 promise to achieve net zero emissions. You have also already made it 2070.

Friends, all this, and the legislation in particular, ignore the holistic setting, what I call the elephant in the room. That elephant in the room -- we have just finished the Wildlife Bill -- is the larger issue of climate change and energy transition. One recent report estimates that climate change adverse movement costs you 3 to 10 per cent of GDP annually. We don't even have methods of evaluating how much GDP diminution is happening every year because of climate change. We cannot forget that climate change hits three rights the most -- first, the Right to Life; second, the Right to Food; and, third, the Right to Health. The Centre for Environment notes that on a climate change agenda, out of the 17 objectives of India published, 15 will not be met by 2022 end. These are hard facts, research things. I will give an example; vital issues like 100 per cent source segregation of dirt materials. Our forest cover has crawled upwards by 0.6 per cent from 2013. Our target was 33 per cent; we are at 24.6 per cent. These are hard, real facts. Even though I am supporting the Bill, it is important for you to do something about them. आपकी कथनी और करनी में फर्क है, जैसे सब्सिडी घटाना, टैक्स बढ़ाना, तो कथनी और करनी का जो गैप है, उसको आपको भरना पड़ेगा। आपने अभी सोलर एनर्जी कॉर्पोरेशन ऑफ इंडिया लिमिटेड बनाया, लेकिन उसका बजट 1,800 करोड़ रुपये से घटा कर 1,000 करोड़ रुपये कर दिया। ऐसे में रिन्युएबल एनर्जी की बात करने का क्या फायदा हुआ? Sir, let me end by saying, we all know that nature does provide a free lunch but only to a limited extent, that is, if we control our appetite. We also know Gandhi*ji*'s equation between need and greed. We know well that the world is only marginally given by our fathers, it is largely borrowed from our children. The Bill needs to address the practical, statistical and holistic ground concerns, which I have outlined most humbly. The Bill needs to provide an impetus not merely by the cold letter of the law but by actual nitty-gritty. How, for example, will green buildings come up in the construction sector by merely amending construction codes? We all know that a green building costs 5 to 15 per cent higher investment when made, and recovery of their investments takes three to five years gestation period. Who will do it? Why will a builder do it? Why will an owner do it? The Bill, while rightly providing for carbon trading, a very good move, has not created or enabled either a regulator or a intermediary or a stock exchange. So, the expectation is that I will save carbon footprint and get a credit certificate, and I will sell it to my learned friend here. How it will happen, what the infrastructural structure for it is, I do not know; the Bill does not tell us. Entrusting this whole crusade for survival -- it is a crusade for survival, make no mistake about it — to whom; to the Ministry of Power and not to the Ministry of Environment. Is there not a clear conflict of interest? I do not want to mean it seriously, but in the old days there used to be a joke that you might want to make Dracula the head of a blood bank! Now, the Ministry of Power working to reduce

carbon emission is a major conflict of interest, Sir. And, at least, you should centralize; it is your own Government, it does not matter. At least, give it to the MoEF with some independence to stand up for environmental issues. So, hon. Chairman, it is a good Bill. It is a good start, at least, but much more needs to be done outside of the Bill, some more inside the Bill and the maximum to bridge the hiatus on the ground. All such initiatives are laudable, even if partial, incomplete or imperfect. And, certainly, this falls under all the three categories. Otherwise, if you don't even take this initiative, as Mr. Suzuki, the car-maker, rightly put it; when he said, if you don't give this primacy, you will be like a giant car heading towards a brick wall while everybody is arguing over where they should be sitting. We have been given a warning by science, we have been given a wake up call by nature. It is up to us to heed these calls by legislation as much as by executive action, and, I hope that will be done. Thank you very much.

**श्री सुशील कुमार मोदी** (बिहार): उपसभाध्यक्ष महोदय, मैं 'द एनर्जी कंज़र्वेशन (अमेंडमेंट) बिल, 2022' के पक्ष में बोलने के लिए खड़ा हुआ हूँ। अभी श्री राज कुमार सिंह जी ने इस बिल के प्रोविज़ंस के बारे में विस्तार से बताया है।

महोदय, पूरी दुनिया ग्लोबल वार्मिंग से परेशान है। मुख्य रूप से जो ग्रीन हाउस गैसेज़ हैं, उनमें कार्बन डाइऑक्साइड, मिथेन, नाइट्रोजन ऑक्साइड, हाइड्रो क्लोरो-फ्लोरो कार्बन आदि जो सारी गैसेज़ हैं, ये वायुमंडल में जाकर जो रेडिएशन है, जो तापमान है, उसको एब्जॉर्ब कर लेती हैं और इसीलिए वायुमंडल का तापमान बहुत तेजी से बढ़ रहा है। इसी ग्लोबल वार्मिंग का ही परिणाम है कि कहीं बाढ़, कहीं सुखाड़, कहीं साइक्लोन है, कहीं अतिवर्षा है, कहीं गरमी है और कहीं ठंड है।

महोदय, इस ग्लोबल वार्मिंग में अगर सबसे बड़ा योगदान किसी एक सेक्टर का है, तो वह एनर्जी सेक्टर है। ऐसा कहा जाता है कि ग्लोबल वार्मिंग में, जो कि कार्बन एमिशन के कारण हो रही है, उसमें 75 परसेंट कंट्रीब्यूशन केवल एनर्जी सेक्टर का है। दिन पर दिन ऊर्जा की डिमांड बढ़ती जा रही है, जैसे-जैसे अर्थव्यवस्था विकसित हो रही है, इकोनॉमी ग्रो कर रही है। अभी-अभी सरकार ने करीब 2 करोड़, 68 लाख घरों को बिजली देने का काम किया है। आज भारत पावर डेफिसिट स्टेट नहीं है, बल्कि एक पावर सरप्लस स्टेट में कन्वर्ट हो चुका है। हमारी जो पीक डिमांड है, वह 2 लाख, 15 हजार मेगावॉट है, जबकि हमारी इंस्टाल्ड कैपिसिटी 4,03,000 मेगावॉट है। देश में कहीं भी पावर शॉर्टेज नहीं है। अगर कहीं पावर शॉर्टेज है, तो वह ट्रांसमिशन के कारण है या अन्य कारणों से है। बिजली की कोई कमी नहीं है और बिजली की कमी के कारण कोई पावर शॉर्टेज नहीं है। अब तो बिहार जैसे राज्य में भी लोगों को 22-23 घंटे बिजली मिल रही है। यानी, कहने का तात्पर्य यह है कि जैसे-जैसे हमारी अर्थव्यवस्था ग्रो कर रही है, वैसे-वैसे बिजली की डिमांड बढ़ रही है और जैसे-जैसे बिजली की डिमांड बढ़ रही है, वैसे-वैसे पॉल्यूशन, कार्बन एमिशन, ग्रीन हाउस गैसेज़ का एमिशन भी तेजी से बढ़ रहा है।

महोदय, पिछले 5 वर्षों में the Government has spent more than Rs.2,00,000 crore for improvement in the power infrastructure. 'One nation, one grid' के कारण देश में एक कोने से दूसरे कोने तक हम बिजली को तेजी से पहुँचा सकते हैं, लेकिन उपसभाध्यक्ष महोदय, क्या हम बिजली की खपत को कम कर सकते हैं? हम इसे कम नहीं कर सकते हैं। अगर हम दुनिया के बाकी देशों से तुलना करें, तो आज बिजली की पर कैपिटा जो कंजम्प्शन इंडिया के अन्दर है, वह 1,149 किलोवॉट पर ऑवर है। आज अमेरिका का एक आम आदमी कितनी बिजली कंज्यूम करता है? In America, per capita consumption is 12 times more than what we are consuming in India. It is seven times more than what is being consumed in Germany. यू.के. में पर कैपिटा कंजम्प्शन पाँच गुना ज्यादा है और चाइना भी करीब पाँच गुना ज्यादा कंज्यूम कर रहा है। इस प्रकार हम ग्रोइंग इकोनॉमी हैं। हम ऊर्जा की खपत कम नहीं कर सकते। हमें और ज्यादा विकास के लिए ज्यादा से ज्यादा ऊर्जा चाहिए। एक आकलन है कि 2021-22 की तुलना में अगर 2031-32 को देखें, तो आज जितनी बिजली की डिमांड है, उसके लगभग 1.8 टाइम्स हमें और बिजली की आवश्यकता पड़ेगी। तब हमें इतनी बिजली की आवश्यकता होगी। इस इनर्जी का जो इनपुट है, यह हम इम्पोर्ट कर रहे हैं। हम पेट्रोलियम प्रोडक्ट्स 85 परसेंट इम्पोर्ट कर रहे हैं, कुकिंग कोल इम्पोर्ट कर रहे हैं, जो कि स्टील और बाकी इंडस्ट्रीज़ में भी काम आता है। हम नेचुरल गैस, अमोनिया, ये सारी चीजें बड़े पैमाने पर इम्पोर्ट कर रहे हैं। इसीलिए हमारे एनर्जी सेक्टर का जो इनपुट है, वह हम इम्पोर्ट कर रहे हैं। हमारे देश के प्रधान मंत्री चाहते हैं कि भारत आत्मनिर्भर बने, इसलिए कॉप के अन्दर सभी देश यह प्रण करते हैं, यह संकल्प लेते हैं कि वे कार्बन एमिशन को कैसे कम करेंगे। हरेक कॉप के अन्दर इन ग्रीन हाउस गैसेज़ के एमिशन को कैसे कम किया जाए, इसको लेकर दुनिया के देश संकल्प लेते हैं।

उपसभाध्यक्ष महोदय, अभी माननीय मंत्री जी कह रहे थे कि हमें भारत में जो टारगेट 2030 में अचीव करना था, 2015 में पेरिस में जो कॉप-21 हुआ था, उसमें हमने जो कमिटमेंट किया था कि हम 2030 तक हमारी जो 40 परसेंट इंस्टॉल्ड पावर कैपेसिटी है, वह नॉन-फॉसिल सोर्सेज़ से होगी, लेकिन जैसा अभी माननीय मंत्री जी ने बताया और मैं सदन को बताना चाहूँगा कि we have achieved this target nine years ahead of schedule. In the year 2021 itself, we have achieved the target, which was to be achieved in the year 2030.

महोदय, जब श्री अटल बिहारी वाजपेयी देश के प्रधान मंत्री थे, तब उनकी सरकार में यह एनर्जी कंज़र्वेशन एक्ट, 2001 आया था और आज जब नरेन्द्र मोदी जी देश के प्रधान मंत्री हैं, एनडीए की सरकार है, तब यह अमेंडमेंट बिल आया है। 2001 का जो ईसी एक्ट था, उसके अंदर जो लार्ज इंडस्ट्रियल यूनिट्स थीं, जो एनर्जी इंटेंसिव इंडस्ट्रीज़ थीं, उनके लिए बहुत सारी स्कीम्स लागू की गई थीं। मैं सदन को बताना चाहूँगा कि large industries from energy intensive sectors के लिए जो पैट स्कीम्स थीं, उनके कारण 40 हजार करोड़ रुपए की एनर्जी की बचत हो रही है और 105 मिलियन टन कार्बन-डाइऑक्साइड के एमिशन को रोका जा सका है। हम जो सारे एप्लायंसेज़ यानी वॉशिंग मशीन, टीवी आदि यूज़ करते हैं, वे स्टार-रेटिंग वाले एनर्जी एफिशिएंट हाउसहोल्ड एप्लायंसेज़ यूज़ करते हैं।

Sir, 60 billion units of electricity is being saved per year only because of star rating of energy efficient household appliances. इसके कारण हमें 50 मिलियन टन कार्बन-डाइऑक्साइड के एमिशन को कम करने में सफलता मिली है।

महोदय, नरेन्द्र मोदी जी की सरकार आने के बाद हमने 'उजाला योजना' प्रारंभ की थी और अभी तक 150 करोड़ एलईडी बल्ब वितरित किए जा चुके हैं। इस एलईडी बल्ब के कारण 100 मिलियन कार्बन-डाइऑक्साइड के एमिशन को रोका जा सका है। इसी प्रकार से स्ट्रीट लाइटिंग में है। हर शहर के अंदर जो स्ट्रीट लाइटिंग की गई और उसमें एलईडी का इस्तेमाल किया गया, उसके कारण we have been able to save six billion units of electricity per year. Not only this, the overall impact of energy efficiency schemes is that electrical energy saving is 239 billion units. इसके अलावा थर्मल एनर्जी के कारण 21.40 मिलियन यूनिट्स की सेविंग हुई है। इस प्रकार से हम प्रति वर्ष टोटल एनर्जी कॉस्ट की जो सेविंग कर रहे हैं, वह 1.5 लाख करोड़ रुपए है। We are able to save Rs. 1.5 lakh crore as energy cost saving और 267 मिलियन कार्बन-डाइऑक्साइड के एमिशन को भी रोकने में भी हमें सफलता मिली है।

महोदय, रेलवे के क्षेत्र में माननीय प्रधान मंत्री जी ने तय किया कि दिसम्बर, 2023 तक इस देश के अंदर जितनी ब्रॉड गेज की लाइन्स होंगी, वे सब इलेक्ट्रिफाइड होंगी। ब्रॉड गेज पर कोई डीजल इंजन ट्रेन नहीं चलेगी। मुझे सदन को यह बताते हुए प्रसन्नता हो रही है कि हम 1 अप्रैल, 2021 तक 71 परसेंट ब्रॉड गेज रूट्स को इलेक्ट्रिफाई कर चुके हैं और दिसम्बर, 2023 तक देश के टोटल ब्रॉड गेज रूट्स को इलेक्ट्रिफाई करने में सफल होंगे।

महोदय, 2014 में रेलवे का जितना इलेक्ट्रिफिकेशन था, उसमें दस गुना की वृद्धि हुई है। ये जो दो तरह के लोकोमोटिव्स होते हैं - डीजल लोकोमोटिव और इलेक्ट्रिक लोकोमोटिव, यानी डीजल से चलने वाला इंजन और बिजली से चलने वाला इंजन। डीज़ल लोकोमोटिव का इस्तेमाल कम करने से in the year 2021, 25.48 लाख टन कार्बन डाईऑक्साइड के एमिशन को कम करने में हमको सफलता मिली है।

महोदय, इतना ही नहीं, अगर आप देखें तो पता चलेगा कि जो कार्बन एमिशन है, उसमें बहुत बड़ा कॉन्ट्रिब्यूशन मोटर व्हीकल्स का है, जिनमें पेट्रोल का इस्तेमाल होता है। जब 2014 में नरेन्द्र मोदी जी देश के प्रधान मंत्री बने, उस वक्त पेट्रोल में इथेनॉल की जो ब्लेंडिंग थी that was only 1.4 per cent. Now, in 2022, the blending has increased from 1.4 per cent to 10.16 per cent. हमने तय किया था कि 2025 तक हम पेट्रोल के अंदर इथेनॉल की 10 परसेंट तक ब्लेंडिंग करेंगे। मैं सदन को बताना चाहूँगा कि हमने 2025 के पहले 2022 में ही 10 परसेंट का टारगेट अचीव कर लिया। यह है नरेन्द्र मोदी की सरकार! जो बोला, वह करके दिखाया। अब हमने 2025 का टारगेट 20 परसेंट का दिया है। जो टारगेट पहले 10 परसेंट का था, that will be 20 per cent blending in petrol by the year 2025. 2023 के मार्च से कुछ गिने-चुने पेट्रोल पम्पों पर 20 परसेंट ब्लेंडेड पेट्रोल मिलना प्रारंभ हो जाएगा। महोदय, पेट्रोल में इथेनॉल ब्लेंडिंग के कारण 50,000 करोड़ के फॉरेन एक्सचेंज की बचत होगी। अगर हम इथेनॉल ब्लेंडिंग नहीं करते तो हमको पेट्रोलियम प्रोडक्ट इम्पोर्ट करना पड़ता, उस पर फॉरेन एक्सचेंज खर्च करना पड़ता। इस प्रकार, लगभग 50,000 करोड़ के फॉरेन एक्सचेंज की बचत करने में हमको सफलता मिली है। यह राशि किसको गई? यह राशि किसानों को गई, क्योंकि जो किसान गन्ना पैदा करता है

और जो अन्य चीज़ें पैदा करता है, उससे इथेनॉल बनता है। इसका एक ओर भारत के किसानों को लाभ मिला और दूसरी ओर हमारी 50,000 करोड़ के फॉरेन एक्सचेंज की बचत हुई है।

महोदय, हमने 'उज्ज्वला योजना' में नौ करोड़ फ्री गैस कनेक्शंस दिए थे। इसके पहले गाँव की महिलाएँ गोबर, कोयला और लकड़ी का इस्तेमाल करती थीं। हमने इसके द्वारा भी एलपीजी का हण्ड्रेड परसेंट कवरेज करके कार्बन एमिशन को कम करने का काम किया है। महोदय, सरकार इलेक्ट्रिक व्हीकल्स की मोबिलिटी को भी प्रमोट कर रही है। सरकार ने वर्ष 2030 तक टारगेट रखा है to electrify 70 per cent of all commercial vehicles, 30 per cent of all private cars, 40 per cent of all the buses and 80 per cent of all two-wheelers and all three-wheelers. हम 2030 तक इतने बड़े पैमाने पर इलेक्ट्रिक व्हीकल्स लाएँगे, ताकि मोटर व्हीकल्स के कारण जो कार्बन एमिशन होता है, उसको हम कम कर सकें। हम चार्जिंग इन्फ्रास्ट्रक्चर को बड़े पैमाने पर प्रमोट कर रहे हैं। बैटरीज़ की लाइफस्पैन कैसे बढ़े, इस दिशा में सरकार काम कर रही है।

महोदय, एनर्जी कन्ज़र्वेशन एक्ट के फ्रेमवर्क में जो अमेंडमेंट लाया गया है, इसका टारगेट क्या है? इसका पहला टारगेट यह है कि कॉप-26 का जो गोल था, उस गोल को अचीव किया जाए। इस अमेंडमेंट के द्वारा कॉप-26 के गोल को हम अचीव करेंगे। इसका दूसरा टारगेट क्या है? जो बड़ी इंडस्ट्रीज़ नॉन-फॉसिल फ्यूल यूज़ करती थीं, उनके लिए यह निर्धारित किया जाएगा कि आपको इतना परसेंट नॉन-फॉसिल फ्यूल इस्तेमाल करना पड़ेगा। अगर आप नॉन-फॉसिल फ्यूल इस्तेमाल नहीं करेंगे, तो आपको पेनेलाइज़ किया जाएगा। इसके तीसरे टारगेट के बारे में अभी माननीय मंत्री जी ने बताया कि इसके दायरे में अभी तक केवल कमर्शियल बिल्डिंग्स ही आती थीं, लेकिन अब ऐसी बड़ी रेज़िडेंशियल बिल्डिंग्स भी इसके दायरे में आएँगी, जिनका लोड 100 किलोवॉट से ज्यादा है। उनको भी अब एनर्जी कन्ज़र्वेशन एक्ट के तहत लाया जा रहा है, ताकि वे भी एनर्जी कन्ज़र्व कर सकें।

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Sushil *ji*, how much more time will you take?

SHRI SUSHIL KUMAR MODI: Ten minutes.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): There are five more speakers from your party.

**श्री सुशील कुमार मोदी** : सर, मुझे थोड़ा सा अलाउ कर दीजिए।

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Take another two to three minutes.

**श्री सुशील कुमार मोदी**: उपसभाध्यक्ष महोदय, अभी माननीय मंत्री जी कार्बन ट्रेडिंग का ज़िक्र कर रहे थे। अभी तक भारत में कार्बन की ट्रेडिंग नहीं होती थी। पहली बार इस बिल के द्वारा कार्बन की

ट्रेडिंग प्रारम्भ होने जा रही है। महोदय, कार्बन की ट्रेडिंग की चार हज़ार करोड़ रुपये की एक नई मार्केट क्रिएट होने जा रही है। अगर किसी को टारगेट दिया गया कि आपको 500 मेगावॉट सोलर एनर्जी यूज़ करनी है, या आप 500 मेगावॉट थर्मल बिजली यूज़ कर रहे थे, लेकिन आपने 400 मेगावॉट ही यूज़ किया, तो बचे हुए अंतर का आपको क्रेडिट मिलेगा। आप उस क्रेडिट को मार्केट में बेच सकते हैं। महोदय, इसके द्वारा एक नई मार्केट प्रारम्भ हो रही है, जिसमें प्राइवेट सेक्टर का बड़े पैमाने पर इन्वॉल्वमेंट होगा। डोमेस्टिक ट्रेडिंग प्रारम्भ हो रही है। महोदय, दुनिया की 40 कंट्रीज़ में ही कार्बन की ट्रेडिंग हो रही है, यूरोपियन यूनियन, चाइना, कोरिया आदि में हो रही है। इस बिल के पास होने के बाद जब इंडिया में कार्बन ट्रेडिंग स्टार्ट हो जाएगी, तब भारत कार्बन ट्रेडिंग करने वाला दुनिया का तीसरा सबसे बड़ा देश बन जाएगा। महोदय, अगर आप एक टन कार्बन डाईऑक्साइड कम खर्च करेंगे, तो एक कार्बन क्रेडिट मिलेगा, जिसकी कीमत 500 से 800 रुपये प्रति यूनिट होगी। महोदय, मैं साथ ही साथ सदन को यह भी बताना चाहूंगा।

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Sushilji, please.

**श्री सुशील कुमार मोदी:** उपसभाध्यक्ष महोदय, आप दो-तीन मिनट का समय और दे दीजिए। महोदय, माननीय प्रधान मंत्री जी ने कार्बन एमिशन को कम करने के लिए COP-26 में पंचामृत का एलान किया है। मैं उसके विस्तार में नहीं जाऊंगा। उन्होंने क्लाइमेट चेंज से निपटने के लिए 5 चुनौतियां दी हैं कि किस तरह से हम उन चुनौतियों को अचीव करेंगे।

महोदय, जो सबसे बड़ी बात है, वह है LiFE (Lifestyle for Environment), प्रधान मंत्री जी और यूनाइटेड नेशन के सेक्रेटरी जनरल ने अक्टूबर, 2020 में Mission LiFE पर बात की। Mission LiFE यह है कि हर आदमी कार्बन एमिशन को कम करने के लिए क्या करे। महोदय, 75 एक्शन प्वाइंट्स दिए गए हैं, उदाहरण के तौर पर आम आदमी सीएनजी, इलेक्ट्रिक व्हीकल्स का ज्यादा से ज्यादा इस्तेमाल करे, पानी को ठंडा करने के लिए फ्रिज और अन्य उपकरणों की बजाय मिट्टी के घड़े का इस्तेमाल करे, पेन ड्राइव और हार्ड डिस्क में डेटा स्टोर करने की बजाय...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Sushilji, please conclude.

**श्री सुशील कुमार मोदी:** महोदय, एक मिनट का समय और दे दीजिए। उनको क्लाउड में स्टोर करें, किचेन गार्डन को डेवलप करें और हम कम पानी की खपत वाली फसलों को उगाएं।

उपसभाध्यक्ष महोदय, मैं अंत में इतना ही कहना चाहूंगा कि गांधी जी ने जो कहा था, "Earth can fulfil everybody's needs but not everybody's greed." पृथ्वी हर आदमी की आवश्यकता को पूरा करने के लिए सक्षम है, लेकिन आदमी के लोभ को पूरा करने के लिए नहीं है। सर, आधे मिनट में मुझे अपनी बात समाप्त करने दीजिए। यह आवश्यकता को पूरा करने के लिए सक्षम है, इसलिए प्रधान मंत्री जी ने वेदों का एक श्लोक कहा, 'तेन त्यक्तेन भुंजीया' अर्थात् त्यागपूर्वक भोग करो, यानी हम जो युटिलाइज़ करें, उसका सोच-समझकर, आगे आने वाली पीढ़ी को ध्यान में रखकर त्यागपूर्वक भोग करें। इसलिए प्रधान मंत्री जी ने LiFE Mission का एलान किया है। इन्हीं शब्दों के साथ मैं इस बिल का समर्थन करता हूं, धन्यवाद।

SHRI JAWHAR SIRCAR (West Bengal): Mr. Vice-Chairman, Sir, I thank you for giving me this opportunity to place across the views of my party. We are not against any measure to conserve energy. We are completely with everyone in the nation for the conservation of energy. But as far as this particular Bill is concerned, it was placed to us in a hurry and we had submitted that it be sent to a select committee. We were procedurally debarred but I would still submit that we need a re-examination. I will explain as I move along. You need to re-examine the law. The intention is certainly good. The driving forces are also good. But the law as it stands today is full of defects. It empowers the bureaucracy at a wrong level. Both Mr. Minister and I have been in the Service and we know how bad certain levels of bureaucracy can be. But if you give over handlebars to them, they would obviously misuse. That is why we said, do not rush it. Take a little time. Send it to a Select Committee. Go through the implications of what you are saying. Let your good intentions be re-examined and we can proceed thereafter. But any case, we can go on with any one of the issues that you may feel.

First of all, your emphasis is on non-fossil fuel. Of course, we agree. Everyone agrees on non-fossil fuel but where are the non-fossil fuels? Green hydrogen is one of the greatest gimmicks that I have been hearing for the last few years. Where is the green hydrogen in abundant supply? Where is green ammonia in abundant supply? About biomass, we all took part in biomass campaign of *gobar* gas but anyway.

(MR. CHAIRMAN in the *Chair.*)

About ethanol, I know that we have a need for going over to non-fossil fuels but the need has to be accompanied by adequate capacities. Otherwise, we would take the car in the wrong direction.

On carbon credit, of course, it is a commendable move. But, on carbon credit, we are babies in the market. The world has gone over the carbon credit market and several studies have revealed the malpractices of it. Now, hon. Members have heard of this carbon credit market. Do you know what it is? In very simple terms, examination is held. Somebody gets 110. He can sell the 10 off to somebody who got 20. So, he can then add 10 to his 20 and he can pass the exam. सीधी बात! Do you understand? So, I would submit to the hon. Chairman that carbon credit is a well-intentioned move and is inevitable. It is desirable to a large extent but where is the examination or the studies of the misuse of carbon credit? I have explained to you in very broad intention that if the good student gets 110 and the bad student gets 20, he

can take 10 from him, add to him and pass. There are safeguards that have to be put in. We cannot accept it in its present form because most of it has been left to the bureaucracy to work out in the form of rules. Nothing has really been spelt out here in terms of actual legal provision. They have all been left to rule-making powers.

We have this provision of Energy Conservation Building Code. Again, it is a commendable idea, but then where is the social equity? When you talk of 100 Kilowatts, look at who is contributing to it. Where is the difference between an LIG, Low Income Group building, the cluster, and an HIG? We have to go in for differentiation. I would submit that if possible, if there is any possibility of getting cross subsidy, within the thing -- by the idea of cross subsidy I mean within the housing code -- please think of it.

About the bureau, again, you are increasing their powers. I am not so much bothered about the senior officials of the bureau. I am more bothered about the instructions that go from there and the scope of misuse. You know, the building markets all over India are supposed to be, क्या कहते हैं, लोग कहते हैं दो नम्बरी। There is something attached to the building market. I can't explain it anymore. You are now introducing one more player into the building market. So, these are the points on which we had sought for reconsideration and I would still submit that with your kindness, if you can send it for reconsideration, we can come to the same Bill in the next Session with the wisdom of the parties put in. I mean when we work in the Committees, we do not work as a party. We work as parliamentarians.

The State Electricity Regulatory Commissions are being assigned certain duties. I would still submit to get into a little more detail to see whether the State Electricity Commissions need to be assisted to reach that capacity of exercising the powers under the Act. We are thankful that in one case, there is some amount of attention on the State. But, Sir, we have to look at the picture in a little broader light. We are talking of energy conservation here; we are talking of environment here; we are talking of saving the environment and right now, the same Government has given order for slaughtering 130 sq. Kms. of the great Nicobar Islands. The wildlife and the biodiversity there, the flora and fauna are ir-replaceable. But, they are allowing concrete boulders and concrete constructions to take place. We cannot have so much of dichotomy. On the one hand, you come and introduce a Bill saying that we are dying because of the environment and on the other hand, you take active steps to destroy the ecologically fragile region of the Andaman & Nicobar Islands. I have a feeling, I may be wrong, I may be right that there is an excess of renewable energy in certain parts of India, and they need to be transferred through compulsive methods so that they are sold. I am told that renewable energy is facing problems of both

supply and further extension because the grids are in a terrible condition. The Ladakh Project of solar energy had to be abandoned because the grid position is very poor. Mr. Chairman, Sir, with your kind permission, I reiterate that renewable energy, as such, needs to be looked into afresh. The area of renewable energy and its production and distribution need to be looked in afresh and not be rushed through. Mr. Minister, you have taken commendable steps in that direction. But, I will still submit that it is not a question of individual effort, it is a question of the system functioning. You are aware more than me as to what are the difficulties of the renewable energy. I have been given to understand that in certain areas where renewable energy production has reached such a stage that DISCOMS don't pick it up. But, under your compulsion, DISCOMS will have to pick up. Pick up and take it where? You have the compulsive power. The additional compounded problem is that DISCOMS don't pay the renewable energy producers because they don't get their own payment. It is all a very complex thing and you are handling one of the most difficult subjects in India. I appreciate it. But, the fact is that we had been pleading and we still continue to say that let us go through the provisions, and there is no point in rushing a national task over a few minutes of debate. We have spoken about the buildings, LIG and HIG. I don't know whether I have time to get into the provisions but I will mention just a couple of provisions. I was getting through Section 4 which is basically about the leadership part, the Governing Council. We can't quarrel with the Government about as to how many people you are going to fit in but at one place, instead of 25 or 26, you are taking it up to 31. Now, a committee of 31 hardly functions. A committee of 31 people means 31 people will come with 60 to 64 people and all they will do is to waste hours and keep minutes. That is all. They will waste hours and keep minutes. Let us get in for more practical methods, a steering committee to move things around. You have the powers of the Central Government. You have not spelt out Section 13 in very great details. The sparse wordings makes me a little uncomfortable, a little uncomfortable over Section 13. It should not be another place where federalism is tilted and the Central Government is given over-riding powers over the State Government. We need to examine them. I am not telling you to throw the baby with the bathwater. We are saying that let us save both the situations and let us go in for a re-examination of the Bill. You have put in clauses like the *haveldari* clauses about banning of sale of deceptive instruments about those who don't conform to standards. *(Time-bell rings.)* Again, very commendable intentions. But once you leave it to the inspectorate, God help all of us. These are the reasons for which I submit, your honour, that we need to re-examine the Bill. It is full of good intentions. There are certain very good sections, but there are sections that scare us.

That scare me as a citizen of India, that scare me as somebody, who has worked in the bureaucracy for 40 years because we have seen how the things function; how the best of intentions are hijacked into oppressions, harassment and corruption. Please don't bring a good intention to such a pass. Thank you, Sir,

MR. CHAIRMAN: Well, the hon. Member and the hon. Minister, both have one thing in common, the huge bureaucratic experience. And I am sure there will be synergical approach between them, trained as they are for decades.

Hon. Members, the discussion on the Energy Conservation (Amendment) Bill, 2022, will now continue on Monday. I will now start with Special Mentions. Dr. Kanimozhi NVN Somu.

---

## SPECIAL MENTIONS

### Need to establish the National Centre for Animation, Visual Effects, Gaming and Comic at Chennai

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, in the Budget 2022-23, the Government had announced setting up 'Animation, Visual Effects, Gaming and Comics' (AVGC) taskforce to build domestic capacity to serve Indian markets and global demand. Chennai is universally acknowledged and recognized as India's Hollywood, as a leader in film production with tremendous scope for visual effects and special effects.

Chennai leads from the front in audio, video production, post production processing activities like digital recording, mastering, dubbing and animation. Hundreds of films are being produced in our country every year and Chennai is a hub of film and television industry, social media networks and OTT platforms, which provide tremendous opportunities for those who have penchant for visual art.

It could also open up new avenues. The potential for job opportunities in the AVGC sector is humongous. The number would vary between 1 to 1.5 lakh job opportunities for the entire space. The AVGC sector is growing rapidly, but there is a void for good programmers, graphic designers.

Sir, in keeping pace with the developed countries where they have invested substantially, it is necessary that our country to create adequate workforce and also provide job opportunities for youngsters in this field.

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: Shri Subhas Chandra Bose Pilli; not present. Shri Ram Nath Thakur.

**Need to provide benefit of 27% reservation to Other Backward Classes in a time bound manner**

**श्री राम नाथ ठाकुर** (बिहार): महोदय, देश में अन्य पिछड़े वर्ग की आबादी 54 प्रतिशत से अधिक है, लेकिन इन्हें सरकारी सेवाओं में 1993 से 27 प्रतिशत के स्थान पर मात्र 20 प्रतिशत ही आरक्षण मिल पाया है। यह आंकड़ा कार्मिक मंत्रालय की वार्षिक रिपोर्ट, 1 जनवरी, 2019 का 55 मंत्रालयों और विभागों में ओबीसी कर्मचारियों की स्थिति का है।

महोदय, क्रीमी लेयर का प्रावधान भी ओबीसी को सरकारी सेवाओं में जाने से रोकता है। इस प्रावधान के तहत संघ लोक सेवा द्वारा चयन परीक्षा उत्तीर्ण करने वाले ओबीसी अभ्यार्थी आईएएस और आईपीएस जैसी सेवाओं से वंचित हो रहे हैं। यदि ओबीसी परिवार की आय 8 लाख रुपये वार्षिक है, तो वह क्रीमीलेयर है, लेकिन यदि सामान्य वर्ग की आय 8 लाख रुपये है, तो वह गरीब है। ओबीसी हेतु बैकलॉग भर्तियों को कभी पूरा नहीं किया जा रहा है। ये भर्तियाँ सरकारी खामियों से बार-बार निरस्त हो रही हैं। ओबीसी समुदाय का पढ़ा-लिखा व्यक्ति सेवाओं हेतु तय आयु के कारण ओवर एज होकर तिल-तिलकर अपने सपनों को धूमिल होता देख रहा है। ऐसी कई दोहरी नीतियों के कारण ओबीसी समुदाय आरक्षण लेने से वंचित है।

महोदय, जब समय पर जनप्रतिनिधि चुन सकते हैं, तो ऐसे में, जब बेरोजगारी इतिहास के सर्वाधिक उच्च स्तर पर है, तब नियुक्तियाँ क्यों नहीं कर सकते हैं?

महोदय, मेरी मांग है कि सरकार एक समय सीमा के तहत अविलम्ब 27 फीसदी आरक्षण का लाभ ओबीसी समुदाय को प्रदान करे।

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

**Unregulated fee hike by IIMs**

SHRI NEERAJ DANGI (Rajasthan): Sir, unregulated fee hike by IIMs is a matter of serious concern. The concept of IIM was initiated by Pandit Jawaharlal Nehru, on the recommendation of Planning Commission in 1960, with the aim to produce human capital with managerial and decision-making skills needed to promote industrialisation in the country. IIM Act, 2017 tenders autonomy to IIMs for fee regulations and student intake. The autonomy plays a significant role in incentivising the IIMs. The fee hike for the academic year 2020-2022, the average fee in old IIMs is Rs.20.7 lakh; those in new IIMs is Rs.13.7 lakh, for two-year full time course. On the other hand, the management institutions under UGC and AICTE are restricted by the AICTE notification dated May 1, 2020 for fee hike. The lack of accountability owing to an absence of Government intervention leads to more questions than answers. Fee hike in IIM inches the hump of a hurdle for eligible aspirants particularly from middle class and deprived to acquire managerial skills. The present scenario compromises a very fundamental objective of education in the country that aims to provide accessibility and affordability to the prospective and existing workforce. Fee hike in premier management institutions leaves middle-class eligible aspirants with the only option of

education loan to fund their dreams. Increasing fees of IIMs balloons loan requirement significantly. This fee hike will thwart aspirants' dreams of acquiring managerial skills. I urge the Government of India to critically observe and amend the fee structure of IIMs.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

**Need to resolve the Indo-Myanmar Border issue and completion of fencing on Manipur-Myanmar Border**

SHRI MAHARAJA SANAJAOBA LEISHEMBA (Manipur): Sir, the Government of Manipur is trying its best to stop the smuggling of illegal drugs and infiltrations of illegal immigrants in the State from the neighbouring country Myanmar. However, all the efforts of the State Government to solve the menace of smuggling illegal drugs and infiltration of illegal migrants met with limited success due to the porous border between Indo-Myanmar. Considering these two serious problems facing by the State Government, I request the Government of India through this House to resolve the border issue and complete the fencing as early as possible so as to enable to carry out successfully the State Government's mission "War on Drugs" and stop the infiltration of illegal migrants through the porous border.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

**Need for provision of funds for the welfare and well-being of general public**

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, this House was informed on 3rd August, 2022 that about Rs.10 lakh crore was written off in the last five financial years. If so, why don't the Government waive off the loans given out to the small farmers under the Kisan Credit Card Scheme lending Rs.1.6 lakh credit without collateral? Having expected a positive turn in the economy, the Central Government has tried to give incentives to various players including the corporate. However, the motive is not seen fulfilled. Further, no concrete action plan has so far been devised to recover tax arrears, estimated at more than Rs.21 lakh crore. In such a context, the contention

raised against offering freebies to ordinary people is not justifiable. While the big corporate leave the economy in peril, the well-being of the ordinary people and the downtrodden should not be side-lined. The people, who have been the pivotal stakeholder of our democratic system, are entitled to claim a reasonable "dividend" out of the Indian Parliamentary Democracy. And the welfare of the people needs to be the foremost priority of a democratic nation. I urge the Government to take necessary steps for the wellbeing of ordinary people.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

MR. CHAIRMAN: Shri Rajmani Patel, not present. Shri V. Vijayasai Reddy.

**Need to provide fiscal support to aqua farmers in light of recent export crisis, rise in input costs etc.**

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, India is the second-largest player in the global aquaculture market, with annual exports crossing $7 billion. The Indian aquaculture industry holds great significance, given the fact that it supports the livelihood of more than three crore people, mostly from marginalized communities.

Our blue economy is currently battling a crisis, facing losses worth Rs. 25,000 crores, due to various factors, such as rise in input costs, fall in export prices, increase in duties in major importing regions, like the E.U. and the U.S.A., and disruption of global supply chains.

As unsold stocks pile up, the current storage infrastructure has fallen short of the demand. Since marine products are perishable, lack of adequate storage facilities has resulted in wastage of harvested stock, leading to massive losses for aqua farmers. Unfortunately, Andhra Pradesh has faced the major brunt of these losses, since it is the largest producer and exporter of aquaculture products in the country.

The future of Blue Revolution in India is largely dependent on making the aquaculture sector more resilient against such crises. With billions of dollars in exports and livelihood of lakhs of families at stake, the Government must provide support to aqua farmers in this hour of crisis.

Therefore, I urge the Government to provide minimum support price and input subsidies for aqua farmers, similar to that of the agricultural sector. The Government should also improve storage infrastructure to minimise the wastage.

Lastly, I request the Government to hold negotiations with major importing nations to bring down their import duties and restrictions. Thank you, Sir.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

**Erosion caused by river Ganga in West Bengal**

SHRIMATI MAUSAM NOOR (West Bengal): Sir, each year the district of Malda in West Bengal is severely impacted by the erosion of the Ganga river. Since 2017, nearly 320 acres of land and ten kilometres of the river have been lost to these erosions. Sir, 2,000 families have been stranded due to the destruction, of which 400 were stranded in this year alone. These yearly erosions have impacted 23,000 people in the last five years while damaging infrastructure worth Rs. 250 crore. The damaged infrastructure includes important public and private properties such as citizens' houses, temples, mosques, schools, orchards, markets as well as newly-constructed roads to the villages.

In February, 2022, hon. Chief Minister of West Bengal, Ms. Mamata Banerjee had written to the Ministry of Water Resources, requesting them to restore the extended 120 kilometre jurisdiction of the Farakka Barrage Protection Authority. The Farakka Barrage is the only barrier capable of limiting the damage caused by the Ganga's siltation and the aforementioned jurisdiction would help administrations in taking up urgent bank protection schemes in the whole stretch. However, to this day, no action has been taken, causing the destruction to continue. I request the Minister to take urgent cognisance of the matter and ensure that public life and property are not ruined further.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

**Likely degradation of bio-diversity due to encouragement of Oil Palm Cultivation in the country**

SHRI AJIT KUMAR BHUYAN (Assam): Sir, the Government has embarked upon the National Mission on Edible Oils-Oil Palm or NMEO-OP with an outlay of Rs. 11,040 crores primarily in the North-East Region and Andaman and Nicobar Islands. Under this mission, a target has been fixed to start oil palm cultivation in an additional one million hectares by 2025-26 and an additional 6.5 lakh hectares by 2029-30. The Government has valid reasons for this effort because it wants to reduce the import of edible oil into the country. This productivity of Oil Palm is said to be about 4-5 times of normal oil-seeds like mustard, coconuts, etc. But the experience from Malaysia and Indonesia, the two countries where Oil Palm production is the highest in the world, clearly shows that large-scale deforestation and loss of biodiversity have resulted from oil palm cultivation. Although the Government says that oil palm cultivation will be done on irrigated agricultural land, in view of the paucity of such land, it is very likely to be cultivated on forest land only which will seriously degrade the rich biodiversity. And we need to remember that the loss of biodiversity is not only a scientific or environmental concern; Covid-19 has also shown us how big an impact it can make on the world at large because all new viruses can be ultimately traced to the loss of biodiversity. Thus, the damages due to oil palm cultivation are likely to outweigh the benefits of it and the Government should give serious thought to this.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

**Need for further studies before roll out of GM Mustard**

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, the Genetic Engineering Appraisal Committee has approved the roll out of a kind of genetically modified mustard (GM Mustard) called Dhara Mustard Hybrid 11 (DMH-11). Concerns have arisen that the hybrid has not been adequately tested and that releasing it would be detrimental to pollinators like bees. Researchers have warned that the strain is herbicide resistant and will lead to increased herbicide use resulting in more chemicals in food crops and soil. It is estimated that even a 25 per cent adoption of GM mustard would result in a loss of four crore employment days to weed removing workers, who are mostly women. Spread of sterile traits and herbicide tolerance in GM crops can benefit corporate manufacturers, but adversely affect nearby farm lands. Experts have argued that the testing procedure was not scientific and hence the claims that GM mustard has higher yields than traditional and natural agronomic cultivation methods are incorrect. Agriculture is a State subject, under Entry 14 of List II in Schedule VII. The Union Government must uphold principles of federalism when taking decisions which expose our farmers to chemicals and GMOs. Prematurely sowing GM Mustard will have drastic consequences on India's poor farmers, consumers, and the environment.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I associate myself with the Special Mention made by the hon. Member.

### Misappropriation of public money by Post Office staff

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, I rise today to request the Government to update us on the actions taken to compensate the victims of fraud and misappropriation of public money by postal staff. Across the circles, in the States and Union Territories of Punjab, Odisha, Rajasthan, Tamil Nadu, Telangana, Delhi, J&K, Uttar Pradesh and Maharashtra, the Comptroller and Auditor General's report has cited a misappropriation of Rs. 95.62 crores of public money between November, 2022 and September, 2021.

6.00 P.M.

It is very shameful that the postal staff have made fraudulent withdrawals from closed accounts that were shown as active with fake balances. Fake accounts were opened and fake deposit entries were made. Cash deposits by customers were entered in passbooks without being credited to their post office accounts. Fake signatures and thumb impressions were facilitated by the postal staff. There were cases of

unauthorized use of user ID and passwords by other postal staff or outsiders as well, leading to the fraud withdrawals.

It is a matter of irresponsibility that Department of Post's inspecting authorities failed to detect the fraud even after a lapse of more than five years. They did not carry out prescribed internal checks and were marred with monitoring failures.

As we know, the post office system was created to serve the investment needs of urban and rural clients through numerous schemes such as savings bank, recurring deposits, Kisan Vikas Patras, Public Provident Fund and Suknya Samriddhi accounts. These have turned into unreliable systems of corruptions and deceit. Thank you.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I associate myself with the Special Mention made by hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the submission made by hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the submission made by hon. Member.

SHRI ABIR ANJAN BISWAS (West Bengal): Sir, I also associate myself with the submission made by hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the submission made by hon. Member.

**Need to negotiate with Kuwait authorities to ensure job security of Indian Engineers**

SHRI ELAMARAM KAREEM (Kerala): Sir, the Indian engineers working in Kuwait are facing difficulties relating to their job security since long. It began in March, 2018, when the Kuwait Society of Engineers started insisting on pre-requirement of NBA accreditation for engineering courses pursued by Indian engineers to maintain the job status as engineers in their work permits. Due to this, most of the Indian engineers who studied in colleges without NBA-accreditation are unable to continue their professional status as engineers and renew their residency rights and other privileges.

On 13th April, 2018, our Department of Higher Education informed the Minister of Higher Education of Kuwait that all the engineering colleges shall undergo the NBA accreditation process, except 80 premier institutions, with an exception for the course

which is completed prior to the functioning of NBA. However, with immense pressure from the Indian engineers and companies in Kuwait, the KSE decided to accept the engineering degree with a pre-condition that the course shall have NBA accreditation at any time, irrespective of graduation year. After the COVID-19 pandemic, now, KSE revised its stance by making mandatory NBA accreditation for the engineering discipline during the entire 4 year study. The above decision created panic among the Indian engineers as 90 per cent of Indian engineers don't have NBA accreditation for their course during the entire period of study.

In this scenario, I urge the Government to interfere in this issue and negotiate with the Kuwait authorities to accept all higher education degrees issued by universities established under the AICTE. Thank you.

SHRI SANDOSH KUMAR P (Kerala): Sir, I associate myself with the submission made by hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the submission made by hon. Member.

SHRI A.A. RAHIM (Kerala): Sir, I also associate myself with the submission made by hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the submission made by hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the submission made by hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the submission made by hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the submission made by hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the submission made by hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the submission made by hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the submission made by hon. Member.

MR. CHAIRMAN: Hon. Members, the House stands adjourned to meet at 11.00 hours on Friday, the 9th December, 2022.

*The House then adjourned at four minutes past six of the clock till eleven of the clock on Friday, the 9th December, 2022.*

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)